FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR

DISHA INFRASPACE SOLUTIONS PRIVATE LIMITED

Operating in commercial and residential interior design services having registered office at Plot No. B4 / 37, CMDA's Industrial Complex, Maraimalai Nagar, S. No. 166, 167, 168, Kilakaranai, Chengalpettu, Kancheepuram, Tamil Nadu – 603 209

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	DETAILS
1.	Name of the corporate debtor along with PAN & CIN	Disha Infraspace Solutions Private Limited (IN CIRP) CIN: U45402TN2007PTC063761 PAN: AACCD6366R
2.	Address of the registered office	Plot No. B4 / 37, CMDA's Industrial Complex, Maraimalai Nagar, S. No.166, 167, 168, Kilakaranai, Chengalpettu, Kancheepuram, Tamil Nadu – 603 209
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	Not Applicable
5.	Installed capacity of main products/ services	Not Applicable
6.	Quantity and value of main products/ services sold in last financial year	NIL
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Can be sought by writing an email to the RP at ip.displ@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Can be sought by writing an email to the RP at ip.displ@gmail.com
10.	Last date for receipt of expression of interest	18th August, 2026
11.	Date of issue of provisional list of prospective resolution applicants	20th August, 2026
12.	Last date for submission of objections to provisional list	23rd August, 2026
13.	Date of issue of final list of prospective resolution applicants	24th August, 2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	24th August, 2026
15.	Last date for submission of resolution plans	8th September 2026
16.	Process email id to submit Expression of Interest	ip.displ@gmail.com
17.	Details of the corporate debtor's registration status as MSME	Not Available

* Please note that the above timelines shall be subject to the approval of extension of timeline for completion of CIRP of the corporate debtor by Hon'ble NCLT, Chennai Bench.

Date: 10/08/2026
Place: Chennai

Mr. G Ramachandran
Resolution Professional
Disha Infraspace Solutions Private Limited (IN CIRP)
IP Registration No: IBBI/IPA-002/IP-N00167/2017-18/10437
F-10, Syndicate Residency, Dr. Thomas First Street,
South Boag Road, T. Nagar, Chennai, Tamil Nadu - 600 017

1997 முதல் 2001 ஆண்டுவரை படித்தவர்கள்: ஸ்ரீ சாய்ராம் பொறியியல் கல்லூரியின் மாணவர்கள் 25 ஆண்டுகள் கழித்து மீண்டும் சந்திப்பு

மலரும் நினைவுகளை பகிர்ந்து கொண்டாட்டம்

சென்னை, ஆக. 10–

ஸ்ரீ சாய்ராம் பொறியியல் கல்லூரியில் 1997ம் ஆண்டு முதல் 2001 வரை படித்த முன்னாள் மாணவர்கள், தங்களது 25வது வெள்ளி விழாவை கல்லூரி வளாகத்தில் சிறப்பாக ஏற்பாடு செய்து கொண்டாடி மகிழ்ந்தனர்.

இந்தியா மற்றும் வெளிநாடுகளில் இருந்து இந்நிகழ்வில் கலந்து கொண்டு தங்களது கல்லூரி நாட்களின் இனிய நினைவுகளை பகிர்ந்து கொண்டனர்.

மேலும், 25 ஆண்டுகளாக தொடரும் உறுதியான நட்பு, தொழில்முறை சாதனைகள் மற்றும் தாய்க்கல்லூரியுடனான அழியாத பாசப்பிணைப்பை மகிழ்ச்சியுடன் வெளிப்படுத்தினர்.

நிகழ்ச்சிக்கு ஸ்ரீ சாய்ராம் பொறியியல் கல்லூரி முன்னாள் மாணவர் சங்கத்தின் தலைவர் பி. பஞ்சவர்ணம் வரவேற்புரை வழங்கினார். இந்நிகழ்வை சிறப்பாக நடத்த ஒத்துழைத்த கல்லூரி நிர்வாகம், ஆசிரியர்கள் மற்றும் முன்னாள் மாணவர்கள் அனைவருக்கும் மனமார்ந்த நன்றியைத் தெரிவித்தார்.

நிகழ்வில் தலைமை தகவல்அலுவலர் நரேஷ் ராஜ், தரக் கண்காணிப்பு இயக்குநர் பழனியாண்டி, மேலாண்மைக்கல்வி இயக்குநர் னமாறன், மாணவர் நலன் டீன் டாக்டர் ராஜேந்திர பிரசாத், புதுமைத் துறை டீன் சி. ரெனே ராபின், தொழில் மேம்பாட்டு டீன் எம்.எஸ். பாலமுருகன்,பல்வேறு துறைகளின் துறைத் தலைவர்கள், மூத்த பேராசிரியர்கள் மற்றும் உடற்கல்வி இயக்குநர்கள் கலந்து கொண்டு முன்னாள் மாணவர்களுடன் கலந்துரையாடினர்.

முன்னாள் மாணவர்களின் தொடர்ச்சியான பங்களிப்பை பாராட்டியதுடன், கல்வித் தர மேம்பாடு, புதுமை, தொழில்துறை ஒத்துழைப்பு, மாணவர் வழிகாட்டுதல் மற்றும் நிறுவன வளர்ச்சியில் முன்னாள் மாணவர்களின் பங்களிப்பை மேலும் வலுப்பெற வேண்டியதன் அவசியத்தை வலியுறுத்தினர்.

சந்திரயான்–3 திட்ட இயக்குநர் டாக்டர் பி. வீரமுத்துவேல்

இந்நிகழ்வின் சிறப்பு அம்சமாக, இஸ்ரோவின் சந்திரயான்–3 திட்ட இயக்குநரும்,1997–2001 கல்வியாண்டின் சிறப்புமிக்க முன்னாள் மாணவருமான டாக்டர் பி. வீரமுத்துவேல் கலந்து கொண்டது அனைவருக்கும் பெருமையையும் மகிழ்ச்சியையும் அளித்தது. அவரது வருகை விழாவிற்கு தனிச்சிறப்பை சேர்த்ததுடன், முன்னாள் மாணவர்களுக்கும் தற்போதைய மாணவர்களுக்கும் மிகுந்த உத்வேகத்தையும் ஊக்கத்தையும் வழங்கியது.

நிகழ்வில் கலந்து கொண்ட முன்னாள் மாணவர்கள், மாணவர்களுக்கு வழிகாட்டுதல், வேலைவாய்ப்பு உருவாக்கம், கல்வி உதவித்தொகைகள், விருந்தினர் விரிவுரைகள், தொழில்முறை ஆலோசனைகள் மற்றும் கல்வி–ஆராய்ச்சிஒத்துழைப்புகள் உள்ளிட்ட பல்வேறு துறைகளில் தொடர்ந்து பங்களிப்பதாக உறுதியளித்தனர்.

மேலும், உலகளாவிய சாய்ராம் முன்னாள் மாணவர் வலையமைப்பை மேலும் வலுப்படுத்தி, மாணவர்களின் முழுமையான வளர்ச்சிக்கும் கல்வி முன்னேற்றத்திற்கும் தொடர்ந்து பங்களிக்க தீர்மானித்தனர்.

தங்களின் தாய்க் கல்லூரி மீது கொண்டுள்ள நன்றியுணர்வையும் பாசப் பிணைப்பையும் வெளிப்படுத்தும் வகையில், 1997–2001 கல்வியாண்டு முன்னாள் மாணவர்கள் ஸ்ரீ சாய்ராம் பொறியியல் கல்லூரி முன்னாள் மாணவர் நிதிக்காக ரூ. ஒரு லட்சம் ரூபாய் நன்கொடையாக வழங்கினர்.

அடுத்து வரும் காலங்களில் இன்னும் அதிகமாக நன்கொடை வழங்க முன்னாள் மாணவர்கள் உறுதி அளித்தனர்.

இந்த நிதி, கல்லூரியின் தொழில்நுட்ப உள்கட்டமைப்பை மேம்படுத்துவதற்கும், தகுதியான மாணவர்களுக்கு கல்வி உதவித்தொகைகள் வழங்குவதற்கும் பயன்படுத்தப்பட உள்ளது. இந்தன் கொடை, தங்களின் தாய்க்கல்லூரியின் வளர்ச்சிக்கும் மாணவர்களின் நலனுக்கும் முன்னாள் மாணவர்கள் தொடர்ந்து உறுதுணையாக இருப்பதை வெளிப்படுத்துகிறது.

25வது வெள்ளி விழா முன்னாள் மாணவர் சந்திப்பு, பழைய நட்புகளைப் புதுப்பித்து, தொழில்முறை உறவுகளை மேலும் வலுப்படுத்தி, தாய்க்கல்லூரியுடன் என்றும் இணைந்திருப்போம் என்ற உறுதிமொழியுடன் நிறைவுற்றது.

போதைப் பொருள் இல்லாத தமிழ்நாடு: சென்னை மாநிலக் கல்லூரி மாணவர்களுடன் முதலமைச்சர் விஜய் நாளை உறுதிமொழி

மதுவிலக்கு பிரிவில் சிறப்பாக பணியாற்றிய போலீசாருக்கு விருதுகள் வழங்குகிறார்

சென்னை, ஆக.10–

போதை இல்லாத தமிழகத்தை உருவாக்குவதற்காக முதலமைச்சர் விஜய் தலைமையில் மாநிலக் கல்லூரியில் உறுதி மொழி ஏற்கும் நிகழ்ச்சி நாளை நடக்கிறது.

போதைப் பொருள் இல்லாத பாதுகாப்பான தமிழ்நாட்டை உருவாக்க அனைவரும் துணை நிற்க வேண்டும் என்று முதலமைச்சர் விஜய் வலியுறுத்தி வருகிறார். அந்த வகையில், போதைப் பொருள் இல்லாத தமிழகத்தை உருவாக்கும் வகையில் உறுதிமொழி எடுக்கும் நிகழ்ச்சி தமிழ்நாடு முழுவதும் நாளை (செவ்வாய்க்கிழமை) நடக்கிறது. குறிப்பாக, சென்னை மாநிலக் கல்லூரியில் முதலமைச்சர் விஜய் தலைமையில் போதைப்பொருளுக்கு எதிரான உறுதிமொழி ஏற்கும் நிகழ்ச்சி நடக்கிறது. இதில் கல்லூரி மாணவ, மாணவிகள், பேராசிரியர்கள் பங்கேற்கின்றனர்.

இதற்கான ஏற்பாடுகளை கல்லூரி நிர்வாகம் செய்து வருகிறது.

நிகழ்ச்சியில் முதலமைச்சர் விஜய்யுடன் மூத்த அமைச்சர்கள், தலைமைச் செயலாளர் உள்ளிட்ட அதிகாரிகள் பலர் கலந்து கொள்கின்றனர். இந்த நிகழ்ச்சியில் மதுவிலக்கு பிரிவில் சிறப்பாக பணியாற்றிய போலீசாருக்கு முதலமைச்சர் விஜய் விருதுகள் வழங்கி சிறப்பிக்கிறார்.

சென்னையில் நடப்பது போன்று அனைத்து மாவட்டங்களிலும் மாவட்ட கலெக்டர்கள் தலைமையில், கல்லூரி மாணவர்கள் உள்ளிட்டோர் உறுதிமொழி ஏற்கும் நிகழ்ச்சி நாளை நடக்கிறது.

சென்னையில் கடந்த ஜூன் 26–ந்தேதி நடந்த சர்வதேச போதைப் பொருள் ஒழிப்பு விழிப்புணர்வு மாரத்தான் ஓட்டத்தை, மெரினா கடற்கரையில் தொடங்கி வைத்த முதலமைச்சர் விஜய் அதில் பொதுமக்களுடன் இணைந்து ஓடினார் என்பது குறிப்பிடத்தக்கது.

படிவம் G

வணிக மற்றும் குடியிருப்பு உட்புற வடிவமைப்பு சேவைகளில் ஈடுபட்டு வரும் திஷா இன்ப்ராஸ்பேஸ் சொல்யூஷன்ஸ் பிரைவேட் லிமிடெட்டிற்கான விருப்பத்தை வெளிப்படுத்துவதற்கான அழைப்பு

பதிவு அலுவலகம் : மனை எண். B4 / 37, சிஎம்டிஏ தொழில்துறை வளாகம், மறைமலை நகர், ச.எண். 166, 167, 168, கீழக்கரணை, செங்கல்பட்டு, காஞ்சிபுரம், தமிழ்நாடு – 603 209

(தேசிய கடன் தீர்க்க வகையற்றோர் மற்றும் நொடிப்பு நிலை வாரிய (பெருநிறுவன நபர்கள் நொடிப்பு நிலை செயல்முறை தீர்மானம்) ஒழுங்கு விதிகள், 2016ன் ஒழுங்கு விதி 36A (1)ன் கீழ்)

வ எண்	தொடர்புடைய தகவல்கள்	விவரங்கள்
1	கார்ப்பரேட் கடனாளர் பெயர் மற்றும் PAN & CIN	**திஷா இன்ப்ராஸ்பேஸ் சொல்யூஷன்ஸ் பிரைவேட் லிமிடெட் (கலைப்பில்)** CIN: U45402TN2007PTC063761 PAN: AACCD6366R
2	பதிவு அலுவலக முகவரி	மனை எண். B4 / 37, சிஎம்டிஏ தொழில்துறை வளாகம், மறைமலை நகர், ச.எண். 166, 167, 168, கீழக்கரணை, செங்கல்பட்டு, காஞ்சிபுரம், தமிழ்நாடு – 603 209
3	இணையதள URL	கிடைக்கவில்லை
4	பெரும்பாலான நிலையான சொத்துக்கள் அமைந்துள்ள இடத்தின் விவரங்கள்	கிடைக்கவில்லை
5	முக்கிய தயாரிப்புகள்/ சேவைகளின் நிறுவல் திறன்	கிடைக்கவில்லை
6	கடந்த நிதியாண்டில் விற்பனை செய்யப்பட்ட முக்கிய பொருட்கள்/சேவைகளின் அளவு மற்றும் மதிப்பு	இல்லை
7	பணியாளர்கள் / ஊழியர்களின் எண்ணிக்கை	இல்லை
8	இரண்டு வருடங்களில் கடைசியாக கிடைக்கப்பெற்ற நிதிநிலை அறிக்கைகள் (அட்டவணைகளுடன்) உள்ளிட்ட கூடுதல் விவரங்கள், கடன் வழங்குநர்களின் பட்டியல்கள் URL இல் கிடைக்கும்:	ip.displ@gmail.com என்ற மின்னஞ்சல் முகவரிக்கு தீர்மான நிபுணருக்கு மின்னஞ்சல் அனுப்புவதன் மூலம் இதைப் பெறலாம்.
9	குறியீட்டு பிரிவு 25(2)(h)–ன் கீழ் தீர்மான விண்ணப்பதாரர்களுக்கான தகுதி URL இல் கிடைக்கும்:	ip.displ@gmail.com என்ற மின்னஞ்சல் முகவரிக்கு தீர்மான நிபுணருக்கு மின்னஞ்சல் அனுப்புவதன் மூலம் இதைப் பெறலாம்.
10	விருப்பத்தை வெளிப்படுத்துவதற்கான கடைசி தேதி	18 ஆகஸ்ட், 2026
11	வருங்கால தீர்மான விண்ணப்பதாரர்களின் தற்காலிக பட்டியல் வெளியிடப்படும் தேதி	20 ஆகஸ்ட், 2026
12	தற்காலிக பட்டியலில் ஆட்சேபனைகளை சமர்ப்பிப்பதற்கான கடைசி தேதி	23 ஆகஸ்ட், 2026
13	வருங்காலத் தீர்மான விண்ணப்பதாரர்களின் இறுதிப் பட்டியல் வெளியிடப்படும் தேதி	24 ஆகஸ்ட், 2026
14	தகவல் குறிப்பாணை, மதிப்பீட்டு மேட்ரிக்ஸ் மற்றும் வருங்கால தீர்மான விண்ணப்பதாரர்களுக்கு தீர்வு திட்டங்களுக்கான கோரிக்கைக்கான கடைசித் தேதி	24 ஆகஸ்ட், 2026
15	தீர்மானத் திட்டத்தை சமர்ப்பிப்பதற்கான கடைசி தேதி	8 செப்டம்பர் 2026
16	விருப்ப கருத்துருவை சமர்ப்பிதற்கான மின்னஞ்சல் முகவரி	ip.displ@gmail.com
17	கடன்தாரர் நிறுவனத்தின் குறு, சிறு மற்றும் நடுத்தர நிறுவனமாகப் பதிவு செய்யப்பட்ட நிலை குறித்த விவரங்கள்.	கிடைக்கவில்லை

★ மேற்கண்ட காலக்கெடுக்கள், கார்ப்பரேட் கடனாளியின் CIRP–ஐ (கார்ப்பரேட் திவால் தீர்மான நடைமுறை) முடிப்பதற்கான காலக்கெடு நீட்டிப்பிற்கு மாண்புமிகு NCLT (தேசிய நிறுவன சட்டத் தீர்ப்பாயம்), சென்னை அமர்வு வழங்கும் ஒப்புதலுக்கு உட்பட்டவை என்பதைத் தயவுசெய்து கவனத்தில் கொள்ளவும்.

தேதி : 10/08/2026
இடம்: சென்னை

திரு. ஜி. ராமச்சந்திரன்
தீர்மான நிபுணர்
திஷா இன்ப்ராஸ்பேஸ் சொல்யூஷன்ஸ் பிரைவேட் லிமிடெட் (கலைப்பில் உள்ளது)
IP Regn. No.: IBBI/IPA-002/IP N00167/2017-18/10437
எப் – 10, சிண்டிகேட் ரெசிடென்சி, டாக்டர் தாமஸ் முதல் தெரு, தெற்கு போக் சாலை, தி.நகர், சென்னை, தமிழ்நாடு – 600017

ஐகோட் ஹைடெக் டூல்ரூம் லிமிடெட்

CIN: L27209TN1991PLC021330

பதிவு அலுவலகம்: எண்.131/2 திருநீர்மலை சாலை, நாகல்கேனி, குரோம்பேட்டை, சென்னை, தமிழ்நாடு–600044. தொலைபேசி எண்: 91–8828846847;
இணையதளம்: www.iykot.com; மின்னஞ்சல்: IykotHitechToolroomLimited@aspect.global

35வது வருடாந்திர பொதுக் கூட்ட (AGM) அறிவிப்பு & மின்னணு வாக்குப்பதிவு தகவல்

1. 06 ஆகஸ்ட் 2026 அன்று ... நிறுவனத்தின் பங்குதாரர்களின் 35வது வருடாந்திர பொதுக் கூட்டம் (AGM) 04 செப்டம்பர் 2026, வெள்ளிக்கிழமை அன்று காலை 11:30 மணிக்கு (இந்திய நேரப்படி) காணொளி காட்சி ("VC") அல்லது பிற ஒலி-ஒளி வழிமுறைகள் ("OAVM") மூலமாக நடைபெறும் ...

2. ... 2025–26 நிதியாண்டிற்கான வருடாந்திர அறிக்கை ... www.iykot.com ... www.bseindia.com ...

3. ... murali@cameoindia.com ... IykotHitechToolroomLimited@aspect.global ...

4. ... 28 ஆகஸ்ட் 2026 ... 01 செப்டம்பர் 2026 ... 03 செப்டம்பர் 2026 ...

இடம்: மும்பை
தேதி: 07.08.2026

ஐகோட் ஹைடெக் டூல்ரூம் லிமிடெட்டிற்காக
ஒப்பம்/–
நிறுவன செயலாளர் மற்றும் தகவிணக்க அதிகாரி

HDFC BANK
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பதிவு அலுவலகம்: ஹெச்டிஎப்சி பேங்க் ஹவுஸ், சேனாபதி பாபட் மார்க், லோயர் பாரேல் (மேற்கு), மும்பை 400 013 மற்றும் அதன் அலுவலகம் ஒன்று உள்ளது ரீடெய்ல் போர்ட்போலியோ மானேஜ்மெண்ட், ஹெச்டிஎப்சி பேங்க் லிமிடெட், 1வது தளம், ஐ–திங்க் டெக்னோ வளாகம், கஞ்சூர்மார்க் (கிழக்கு), மும்பை 400042.

ஹெச்டிஎப்சி பேங்க் லிமிடெட்டில் அடமானம் வைக்கப்பட்டுள்ள பத்திரங்கள் விற்பனை அறிவிப்பு மற்றும் பொது அறிவிப்பு

பத்திரங்களுக்கு எதிரான கடன்/ஓவர் டிராப்ட்டின் தன்மையில் கடன் வசதிகளைப் பெறுவதற்காக, வங்கியில் அடமானம் வைக்கப்பட்டுள்ள பத்திரங்களை விற்பனை செய்வது குறித்து ஹெச்டிஎப்சி வங்கி லிமிடெட்டின் ("வங்கி") கீழே குறிப்பிடப்பட்டுள்ள கடன்தாரர்களுக்கு இதன் மூலம் அறிவிக்கப்படுகிறது.

ஒப்புக் கொள்ளப்பட்ட கடன் விதிமுறைகளின்படி நிலுவைத் தொகைகளை திருப்பிச் செலுத்துவதில் கடன்தாரர்கள் தொடர்ந்து தவறியதன் காரணமாக, கீழேயுள்ள கடன் கணக்குகள் கடனற்ற நிலையில் உள்ளன. இந்த கடன் வாங்குபவர்களுக்கு வங்கி கீழே குறிப்பிடப்பட்ட தேதியில் இறுதி விற்பனை அறிவிப்பு உட்பட பல அறிவிப்புகளை வெளியிட்டுள்ளது, வங்கி உறுதிமொழியை செயல்படுத்தி, கடன்தாரருக்கு கீழே உள்ள கணக்குகளில் உள்ள நிலுவைத் தொகையை முழுவதுமாக திருப்பிச் செலுத்த 7 நாட்கள் அவகாசம் வழங்கியது, தவறினால், இது தொடர்பாக மேலும் அறிவிப்பை வெளியிடாமல், அடமானம் வைக்கப்பட்டுள்ள பத்திரங்களை விற்க வங்கிக்கு சுதந்திரம் உள்ளது.

கடன்தாரர்கள் செலுத்த வேண்டிய தொகையை புறக்கணித்தனர் மற்றும் செலுத்தத் தவறி விட்டனர், எனவே, கடன் ஒப்பந்தத்தின் கீழ் வங்கி அதன் உரிமைகளைப் பயன்படுத்துவதன் மூலம், **17 ஆகஸ்ட், 2026** அன்று அல்லது அதற்குப் பிறகு செலுத்த வேண்டிய நிலுவைத் தொகையை மீட்டெடுப்பதற்காக பத்திரங்களை விற்க/ அப்புறப்படுத்த முடிவு செய்துள்ளது. இந்திய ஒப்பந்தச் சட்டம், 1872ன் பிரிவு 176ன் கீழ், இதை விற்பனை அறிவிப்பாகக் கருத கடன்தாரர்களுக்கு இதன் மூலம் அறிவிப்பு வழங்கப்படுகிறது. எந்த நேரத்திலும், பங்குச் சந்தையில் ஏற்படும் ஏற்ற இறக்கம் காரணமாக, அடமானம் வைக்கப்பட்டுள்ள பத்திரங்களின் மதிப்பு மேலும் வீழ்ச்சியடைந்தால், மார்ஜின் தேவையில் மேலும் குறைபாட்டை உருவாக்கினால் பின்னர் வங்கி அதன் விருப்பத்தின் பேரில் அடமானம் வைக்கப்பட்டுள்ள பத்திரங்களை ஒரு (1) காலண்டர் நாளுக்குள், இது தொடர்பாக எந்த அறிவிப்பும் இல்லாமல் விற்கும் என்று கடன்தாரர்களுக்கு மேலும் அறிவிக்கப்படுகிறது. அடமான பத்திரங்களை விற்பனை செய்வதன் மூலம் கிடைக்கும் வருவாயை சரிசெய்த பிறகும் மீதமுள்ள நிலுவைத் தொகையை திருப்பிச் செலுத்த கடன்தாரர்கள் பொறுப்பேற்க வேண்டும்.

வ. எண்.	கடன் கணக்கு எண்	கடன்தாரர் பெயர்	6 ஆகஸ்ட், 2026 அன்று செலுத்த வேண்டிய நிலுவைத்தொகை	விற்பனை அறிவிப்பு தேதி
1	XXXXXXXXXX0333	எம்.பி. ராமச்சந்திரன்	13,68,970.76	07-08-2026
2	XXXXXXXXXX0131	வி. வசந்த குமார்	3,906.85	06-08-2026
3	XXXXXXXXXX0689	கே. மீனா பிரியா	97,961.27	07-08-2026
4	XXXXXXXXXX0839	எஸ். லதா	30,038.28	07-08-2026
5	XXXXXXXXXX7496	எஸ். வித்யா லட்சுமி	5,063.00	06-08-2026
6	XXXXXXXXXX0017	ஏ.பி. இன்பநாதன்	4,332.05	06-08-2026
7	XXXXXXXXXX0120	உண்ணாமலை எஸ்.எம்.	23,292.98	07-08-2026
8	XXXXXXXXXX0767	நாகேந்திர புகராஜ் கண்ணயத்	4,91,118.59	06-08-2026
9	XXXXXXXXXX4957	ஆர். ராஜசேகர்	2,40,130.90	06-08-2026
10	XXXXXXXXXX5931	எம். புஷ்பா	9,96,517.72	06-08-2026
11	XXXXXXXXXX5877	அனுராதா சந்திரசேகர்	41,639.43	06-08-2026
12	XXXXXXXXXX5829	எஸ். ஸ்ரீஹரன்	28,275.34	06-08-2026
13	XXXXXXXXXX5541	சாந்தா சத்தியநாதன்	48,190.57	07-08-2026
14	XXXXXXXXXX0768	குமரன் அரசேகன்	1,613.92	06-08-2026
15	XXXXXXXXXX9704	ரேவதி வது	2,121.20	06-08-2026
16	XXXXXXXXXX5296	ஆர். விக்னேஷ்	10,052.01	06-08-2026
17	XXXXXXXXXX3790	பிரேஷ் குமார் எம்.	34,444.47	07-08-2026
18	XXXXXXXXXX1714	சரவணன் எ.	34,697.00	07-08-2026
19	XXXXXXXXXX6497	டி. பிருந்தா	2,145.00	07-08-2026
20	XXXXXXXXXX5426	ஜெயஸ்ரீ	3,35,539.54	07-08-2026
21	XXXXXXXXXX0376	வி. கணேஷ்	2,74,738.00	07-08-2026
22	XXXXXXXXXX2278	கிருஷ்ண குமார் பி.	6,71,623.46	07-08-2026
23	XXXXXXXXXX3572	ஸ்ரீமதி சஜூசு	61,431.00	06-08-2026
24	XXXXXXXXXX8742	சீனிவாசன் என்.	9,337.16	06-08-2026
25	XXXXXXXXXX0198	பி. சபரிநாத்	3,99,879.43	07-08-2026
26	XXXXXXXXXX7912	மஞ்சு ஆர்.	4,47,125.42	07-08-2026
27	XXXXXXXXXX8891	பி. சுமதி	3,97,799.00	07-08-2026
28	XXXXXXXXXX1508	ஆர். கணேஷ் குமார்	78,654.00	07-08-2026
29	XXXXXXXXXX9582	விவேகானந்த் சி. பட்நாயக்	1,00,480.04	06-08-2026
30	XXXXXXXXXX7928	பி. செல்வகுமார்	57,255.15	07-08-2026
31	XXXXXXXXXX5647	எம். ரெங்கராஜன்	7,327.51	06-08-2026
32	XXXXXXXXXX7470	டி. பிலாசந்தர் கட்டோச்	3,33,254.67	07-08-2026
33	XXXXXXXXXX9410	எம். விஜய குமார்	4,19,766.00	07-08-2026
34	XXXXXXXXXX7752	வனாமதி டி.	5,893.33	07-08-2026
35	XXXXXXXXXX7766	கோமதி ராணி ஜி.	9,50,012.49	06-08-2026
36	XXXXXXXXXX8260	மணிமேகலை நடேசந்திரன்	7,55,937.79	06-08-2026
37	XXXXXXXXXX6177	கணேஷ் சுண்முகாமி	10,736.61	06-08-2026
38	XXXXXXXXXX2100	ஆர். புனிதா	99,446.64	06-08-2026
39	XXXXXXXXXX9857	அஜய் வேதபால பதக்	6,62,344.26	06-08-2026
40	XXXXXXXXXX0994	ஏ. விவேகானந்தன்	1,92,544.00	06-08-2026
41	XXXXXXXXXX5501	கவிலா ராணி புர்வார்	1,308.96	07-08-2026
42	XXXXXXXXXX4351	எல். திவ்யா	2,141.00	06-08-2026
43	XXXXXXXXXX0996	கே. கீதா	40,392.00	07-08-2026
44	XXXXXXXXXX1589	என். எஸ். ஸ்ரீதர்	22,778.22	07-08-2026
45	XXXXXXXXXX5342	கே.ஏ. மோகனவேலு	3,54,612.94	06-08-2026
46	XXXXXXXXXX1641	லலிதா ஜெயகுமார்	13,920.57	06-08-2026
47	XXXXXXXXXX8400	அரவிந்த் ஆத்ரேயா	2,141.88	06-08-2026
48	XXXXXXXXXX6876	ஜெ. வைசாலி	1,27,775.60	06-08-2026
49	XXXXXXXXXX8072	பகவதி	4,61,939.61	07-08-2026
50	XXXXXXXXXX6399	மோனிஷா ஜெயக்குமார்	7,171.37	07-08-2026
51	XXXXXXXXXX6951	சுகந்தி எஸ்.	3,64,935.74	07-08-2026
52	XXXXXXXXXX7602	சுகன்யா (ஆனந்த ஸ்ரீதரின் மனைவி)	4,59,086.00	07-08-2026
53	XXXXXXXXXX4200	கிருத்திகா ஜி.	2,05,094.21	07-08-2026
54	XXXXXXXXXX8340	ஜெயக்குமார் டி.	8,04,562.00	07-08-2026
55	XXXXXXXXXX4385	மகேஸ்வரி எஸ்.	1,06,792.05	06-08-2026
56	XXXXXXXXXX9820	சரவணன் பஞ்சாட்சரம்	9,98,774.78	06-08-2026
57	XXXXXXXXXX6701	டி.பி. வசந்த் ராமன்	6,048.00	06-08-2026
58	XXXXXXXXXX0328	டி. சின்னதுரை	92,384.00	17-07-2026
59	XXXXXXXXXX1868	சுசித்ரா பிரசாந்த் துசானே	3,262.96	06-08-2026
60	XXXXXXXXXX5481	மினு கோவிந்தராஜன்	2,94,542.00	07-08-2026
61	XXXXXXXXXX3229	உதய சிங் எஸ்.	14,113.78	07-08-2026
62	XXXXXXXXXX2347	ராஷ்மி ரத்தோர்	1,523.01	07-08-2026
63	XXXXXXXXXX4480	அருண்பிரசாத் கே.பி.	1,42,266.85	07-08-2026
64	XXXXXXXXXX0460	பி. அனந்தபத்மநாபன்	18,77,812.55	06-08-2026
65	XXXXXXXXXX7353	ஏ. குருராஜ்	7,99,887.59	06-08-2026
66	XXXXXXXXXX9946	பாபு	8,77,308.43	07-08-2026
67	XXXXXXXXXX7748	செவ்வேல் மணி	44,863.99	07-08-2026
68	XXXXXXXXXX7760	கண்ணன் என்.	1,49,938.84	06-08-2026
69	XXXXXXXXXX8962	பி. தனலட்சுமி	7,02,848.94	07-08-2026
70	XXXXXXXXXX9854	எஸ். உமா	5,05,751.64	07-08-2026
71	XXXXXXXXXX0000	சனந்தன்	2.046.84	06-08-2026
72	XXXXXXXXXX8772	அரிஜீத் சவுத்ரி	4,60,304.75	06-08-2026
73	XXXXXXXXXX1349	வீணா சுந்தரமூர்த்தி	2,20,850.00	07-08-2026
74	XXXXXXXXXX5736	சுந்தரம்செட்டியார் ரங்கநாதம் ரமேஷ்	3,420.51	06-08-2026
75	XXXXXXXXXX3093	ஜெயம்மாள் என்.	1,463.90	06-08-2026
76	XXXXXXXXXX9492	மஞ்சுளா ராதாகிருஷ்ணன்	2,139.00	06-08-2026
77	XXXXXXXXXX7190	கண்ணன் முத்துசாமி	3,77,713.00	07-08-2026
78	XXXXXXXXXX9092	எஸ். சுரேஷ்	2,90,019.51	07-08-2026
79	XXXXXXXXXX5266	மாயி திவ்யா	38,310.00	06-08-2026
80	XXXXXXXXXX1956	ராமலிங்கம் முத்துகிருஷ்ணன்	4,18,265.59	07-08-2026
81	XXXXXXXXXX1737	வி. மகாலட்சுமி	10,00,941.00	06-08-2026
82	XXXXXXXXXX0661	அனுஷா ஹரி	17,642.00	07-08-2026
83	XXXXXXXXXX2371	மம்தா வேணி	1,42,731.31	06-08-2026
84	XXXXXXXXXX4597	பாலமுருகன் ஆறுமுகம்	2,79,221.43	07-08-2026
85	XXXXXXXXXX4050	பி. தாமரை செல்வி	10,07,948.82	06-08-2026
86	XXXXXXXXXX6659	சுரேஷ் எம்.	4,15,034.18	07-08-2026
87	XXXXXXXXXX5341	சண்முகம் எஸ்.	9,91,742.82	07-08-2026
88	XXXXXXXXXX4653	கே. உமாமகேஸ்வரி	40,397.83	07-08-2026
89	XXXXXXXXXX9712	அறிவுச்சுடர் (பாலகிருஷ்ணனின் மனைவி)	5,01,595.86	07-08-2026
90	XXXXXXXXXX6887	சுனிதா பிசானி	5,06,484.20	06-08-2026
91	XXXXXXXXXX2267	முருகவேல் கண்ணன்	8,31,432.74	06-08-2026
92	XXXXXXXXXX7408	வேணுகோபால் பி.	8,86,803.75	07-08-2026
93	XXXXXXXXXX1177	கணேசன் தங்கவேல்	9,22,436.00	07-08-2026
94	XXXXXXXXXX5384	ஏ.கே. ஜெயராஜ்	18,01,383.57	07-08-2026
95	XXXXXXXXXX6381	ராமநாதன் கீதா	15,06,550.43	07-08-2026
96	XXXXXXXXXX7514	ரவி பிரகாஷ் வி.	60,275.96	06-08-2026
97	XXXXXXXXXX2202	சுரேஷ் கே.	10,05,678.25	07-08-2026
98	XXXXXXXXXX8539	ஜி.எல். விஜயராகவன்	7,27,272.60	06-08-2026
99	XXXXXXXXXX4696	ஜி.ஆர். தங்கவேலு	5,680.20	06-08-2026
100	XXXXXXXXXX9598	டி. பிரேமா	5,683.02	06-08-2026
101	XXXXXXXXXX7019	ரியா ஜெயின்	4,87,230.78	07-08-2026
102	XXXXXXXXXX3931	எஸ். வார்த்தமானன்	4,08,782.84	06-08-2026
103	XXXXXXXXXX4068	கே. கோபகுமார்	10,01,109.00	07-08-2026
104	XXXXXXXXXX9643	சரத் சந்திரன் ஜி.	1,38,710.06	07-08-2026
105	XXXXXXXXXX9656	பூபதி இ.	10,05,814.68	06-08-2026
106	XXXXXXXXXX8675	ஏ.என். நாராயணன்	18,96,054.60	06-08-2026
107	XXXXXXXXXX7978	எல். ரங்கசாமி	9,68,547.82	06-08-2026
108	XXXXXXXXXX0438	காமாட்சி மனோகரன்	2,141.82	06-08-2026
109	XXXXXXXXXX1741	கே. மணி	8,08,882.55	06-08-2026
110	XXXXXXXXXX5298	கே.ஏ. மகேஷ் குமார்	1,14,198.83	07-08-2026
111	XXXXXXXXXX1260	ஸ்மிருதிஸ்நதா பால்	5,10,530.00	06-08-2026
112	XXXXXXXXXX5122	ஜி. ரங்கராஜ்	7,48,137.82	07-08-2026
113	XXXXXXXXXX0282	கார்த்திகா கே.	3,08,017.03	07-08-2026
114	XXXXXXXXXX0752	தனலட்சுமி கஜேந்திரன்	37,544.00	06-08-2026
115	XXXXXXXXXX8049	எஸ். சந்திரிகா	9,98,776.98	06-08-2026
116	XXXXXXXXXX5743	சுதாகர் சி.	9,94,699.32	07-08-2026
117	XXXXXXXXXX9077	சண்முகசுந்தரம் கே.	9,97,974.82	07-08-2026
118	XXXXXXXXXX8772	ஸ்ரீவித்யா கார்த்திகேயன்	6,99,278.82	07-08-2026
119	XXXXXXXXXX7787	ஏ. மாலிக்ஜான் முகமது	2,83,399.82	07-08-2026
120	XXXXXXXXXX2246	கே. இனியவன்	2,11,729.11	06-08-2026
121	XXXXXXXXXX7122	ஜினு புன்னூஸ்	9,93,433.82	06-08-2026
122	XXXXXXXXXX0017	சுப்புலட்சுமி டி.	7,35,444.82	07-08-2026
123	XXXXXXXXXX1443	ஸ்ரீவித்யா ஆர்.	7,72,008.00	07-08-2026
124	XXXXXXXXXX0892	ஆனந்த் குமார் வி.	1.986.82	06-08-2026
125	XXXXXXXXXX7892	பாலகிருஷ்ணன்	4,63,870.82	07-08-2026
126	XXXXXXXXXX6095	டி. ராஜ்குமார்	9,09,640.82	07-08-2026

நாள் : 10.08.2026
இடம் : தமிழ்நாடு + புதுச்சேரி

ஒப்பம்/–
ஹெச்டிஎப்சி பேங்க் லிமிடெட்

இந்தியன் வங்கியில் சிறு–குறு–நடுத்தர தொழில் நிறுவன கடன் முகாம்: நிர்வாக இயக்குனர் பினோத் குமார் பங்கேற்பு

புதுடெல்லி, ஆக.10–

இந்தியன் வங்கி தனது 120வது நிறுவனத்தின் இருவாரக் கொண்டாட்டத்தின் ஒருபகுதியாக புதுடெல்லியில் நடைபெற்ற கடன் சிறப்பு முகாமில் ரூ.500 கோடி மதிப்பிலான சிறுகுறு நடுத்தர தொழில் கடன்களுக்கு ஒப்புதல் வழங்கியது.

இந்நிகழ்வில் 128 பயனாளிகளுக்கு கடன் ஒப்புதல் ஆவணங்களை வங்கியின் நிர்வாக இயக்குநர் மற்றும் தலைமை செயல் அதிகாரி பினோத்குமார் வழங்கினார்.

இது பிரதமரின் “விக்சித்பாரத்” இலக்கிற்கு ஏற்ப குறு, சிறு மற்றும் நடுத்தர தொழில் நிறுவனங்களின் வளர்ச்சிக்கு வங்கி அளித்து வரும் உறுதிப்பாட்டை மீண்டும் வலியுறுத்துகிறது.

120வது நிறுவன தின இருவாரக் கொண்டாட்டத்தின் ஒருபகுதியாக, நாடுமுழுவதும் இந்தியன் வங்கி மாபெரும் கடன் மேளாக்கள், நிறுவன சமூகப்பொறுப்பு நடவடிக்கைகள், டிஜிட்டல் வங்கி விழிப்புணர்வு நிகழ்ச்சிகள் மற்றும் வாடிக்கையாளர் தொடர்பு முகாம்களை நடத்தி வருகிறது. இந்நிகழ்வுகளின் மூலம் ரூ.1,250 கோடி மதிப்பிலான

கடன் விண்ணப்பங்கள் திரட்டப்பட்டுள்ளன. இது எதிர்கால வணிக வளர்ச்சிக்கான வலுவான அடித்தளத்தை பிரதிபலிக்கிறது.

இந்நிகழ்வில் பேசிய நிர்வாக இயக்குனர் பினோத்குமார் கூறியதாவது:–

இந்தியன் வங்கியின் 120 ஆண்டு கால பாரம்பரியத்தை கொண்டாடும் இந்த வேளையில், வாடிக்கையாளரை மையமாகக் கொண்ட, தொழில்நுட்பம் வழி நடத்தும் வங்கி சேவைகள் மூலம் அனைவரையும் உள்ளடக்கிய வளர்ச்சியை முன்னெடுப்பதில் நாங்கள் உறுதியாக இருக்கிறோம். 2032ம் ஆண்டுக்குள் ரூ.35 லட்சம் கோடி வணிக இலக்கை அடையும் தெளிவான நோக்கத்துடன், நிதி உட்சேர்க்கையை வலுப்படுத்தவும், சிறு குறு தொழில் நிறுவனங்கள் மற்றும் தொழில் முனைவோர்களை மேம்படுத்தவும், இந்தியாவின் வளர்ச்சிப் பயணத்திற்கு துணைபுரியும் எளிமையான டிஜிட்டல் வங்கி தீர்வுகளை தொடர்ந்து வழங்கவும் செயல்படுவோம் என்றார்.

இந்நிகழ்வில் தனிநபர்கடன் மற்றும் சிறு குறு தொழில் நிறுவன பிரிவின் தலைமை பொதுமேலாளர் சுஜய்மல்லிக், டெல்லி களப்பொதுமேலாளர் அஜய்அகர்வால் மற்றும் டெல்லி மத்திய மண்டல மேலாளர் பவன்குமார் பைத்யா ஆகியோரும் கலந்துகொண்டனர்.

ஸ்ரீ ராமச்சந்திரா உயர் கல்வி மற்றும் ஆராய்ச்சி நிறுவனத்தில் நடைபெற்ற எஸ். தணிகாசலம் அறக்கட்டளை சொற்பொழிவு விழாவில் மும்பை ஜஸ்லோக் மருத்துவமனை மற்றும் ஆராய்ச்சி மையத்தின் இதயவியல் இயக்குநர் டாக்டர் அஸ்வின் பி. மேத்தாவுக்கு ஸ்ரீ ராமச்சந்திரா மருத்துவ மைய இயக்குநர் டாக்டர் சுதாகர் சிங் பாராட்டு சான்றிதழை வழங்கினார். இதய நலத்துறை தலைவர் டாக்டர் எஸ். ரமேஷ், பதிவாளர் டாக்டர் எஸ். செந்தில்குமார் மற்றும் இதயவியல் பேராசிரியர் டாக்டர் எஸ். நாகேந்திர பூபதி ஆகியோர் உடன் உள்ளனர்.

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR DISHA INFRASPACE SOLUTIONS PRIVATE LIMITED

Operating in commercial and residential interior design services having registered office at Plot No. B4 / 37, CMDA's Industrial Complex, Maraimalai Nagar, S. No. 166, 167, 168, Kilakaranai, Chengalpettu, Kancheepuram, Tamil Nadu – 603 209

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	DETAILS
1.	Name of the corporate debtor along with PAN & CIN	Disha Infraspace Solutions Private Limited (IN CIRP) CIN: U45402TN2007PTC063761 PAN: AACCD6366R
2.	Address of the registered office	Plot No. B4 / 37, CMDA's Industrial Complex, Maraimalai Nagar, S. No.166, 167, 168, Kilakaranai, Chengalpettu, Kancheepuram, Tamil Nadu – 603 209
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	Not Applicable
5.	Installed capacity of main products/ services	Not Applicable
6.	Quantity and value of main products/ services sold in last financial year	NIL
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Can be sought by writing an email to the RP at ip.displ@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Can be sought by writing an email to the RP at ip.displ@gmail.com
10.	Last date for receipt of expression of interest	18th August, 2026
11.	Date of issue of provisional list of prospective resolution applicants	20th August, 2026
12.	Last date for submission of objections to provisional list	23rd August, 2026
13.	Date of issue of final list of prospective resolution applicants	24th August, 2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	24th August, 2026
15.	Last date for submission of resolution plans	8th September 2026
16.	Process email id to submit Expression of Interest	ip.displ@gmail.com
17.	Details of the corporate debtor's registration status as MSME	Not Available

* Please note that the above timelines shall be subject to the approval of extension of timeline for completion of CIRP of the corporate debtor by Hon'ble NCLT, Chennai Bench.

Mr. G Ramachandran
Resolution Professional
Disha Infraspace Solutions Private Limited (IN CIRP)
IP Registration No: IBBI/IPA-002/IP-N00167/2017-18/10437
F-10, Syndicate Residency, Dr. Thomas First Street,
South Boag Road, T. Nagar, Chennai, Tamil Nadu - 600 017

Date: 10/08/2026
Place: Chennai

SKIPPER Limited

SKIPPER LIMITED

CIN: L40104WB1981PLC033408
Registered Office: 3A, Loudon Street, 1st Floor, Kolkata - 700 017
Phone: (033) 2289 5731, Fax: (033) 2289 5733
Email: investor.relations@skipperlimited.com, Website: www.skipperlimited.com

NOTICE TO SHAREHOLDERS

SPECIAL WNDOW FOR RE-LODGMENT OF TRANSFER REQUESTS OF EQUITY SHARES HELD IN PHYSICAL MODE-FOURTH REMINDER

Skipper Limited (the Company) hereby informs its shareholders that the Securities and Exchange Board of India vide its Circular No. HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026 dated January 30, 2026, had announced re-opening of special window for re-lodgement of transfer requests of equity shares held in physical mode.

To facilitate ease of investing and safeguard the rights of investors in respect of the securities purchased by them, this special window has been opened solely for the re-lodgement of physical transfer deeds that were originally executed prior to April 1, 2019.

This special window will remain open until February 4, 2027, providing shareholders with one year to re-lodge their physical transfer requests.

For better understanding of the aforesaid circular, please refer to the matrix given below :

Execution Date of Transfer Deed	Lodged for transfer before April 1, 2019?	Original Share Certificate available?	Eligible to lodge in the current window?
Before April 1, 2019	No (it is fresh lodgement)	Yes	Yes
	Yes (it was rejected/returned earlier)	Yes	Yes
	Yes	No	No
	No	No	No

Eligible Shareholders are requested to refer the Circular for further details and re-lodge physical shares for transfer during the special window period to the Company's Registrar and Transfer Agent, **Maheshwari Datamatics Private Limited,** 23 R. N. Mukherjee Road, 5th Floor, Kolkata - 700001, **E-mail: contact@mdplcorporate.com,** to avail the benefit of this facility.

For **Skipper Limited**
Sd/-
Anu Singh
(Company Secretary & Compliance Officer)

Place : Kolkata
Date : 10.08.2026

AMBIKA COTTON MILLS LIMITED

Regd. Office : 15/9A, Valluvar Street, Sivanandha Colony, Coimbatore - 641 012.
CIN : L17115TZ1988PLC002269
Tel : (0422) 2491501/02 | Email : ambika@acmills.in | Website : www.acmills.in

STATEMENT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30/06/2026

(Rs. In Lakhs,except per share data)

Particulars	Quarter Ended			Year Ended
	31.06.2026	31.03.2026	30.06.2025	31.03.2026
	(Unaudited)	(Audited)	(Unaudited)	(Audited)
1. Total Income from Operations	26124	22075	19527	79619
2. Operating Profit	4273	4114	3022	12943
3. Finance Cost	295	272	403	1268
4. Gross Profit	3978	3842	2619	11675
5. Depreciation	524	549	488	2056
6. Net profit/(Loss) for the period (before tax and exceptional items)	3454	3293	2131	9619
7. Net profit/(Loss) for the period before tax (after exceptional items)	3454	3293	2131	9619
8. Net profit/ (Loss) for the period after tax (after exceptional items)	2570	2453	1592	7156
9. Other Comprehensive Income	0	-12	0	-12
10. Total Comprehensive income for the period (Comprising Profit / (Loss) for the period (after tax)	2570	2441	1592	7144
11. Equity Share Capital	572.50	572.50	572.50	572.50
12. Reserves (excluding Revaluation Reserve) as per Audited Balance Sheet	-	-	-	94859
13. Earnings Per Share (of Rs.10/- each) (for Continuing and discontinued operations) a) Basic	44.89	42.85	27.81	125.00
b) Diluted	44.89	42.85	27.81	125.00

The above is an extract of the detailed format of Quarterly Financial Results ended 30th June ,2026 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligation and Disclosure requirements) Regulations, 2015. The full format of the Financial Results for the **Quarter ended 30th June 2026** are available on the Company's websites **(www.acmills.in)** and on the websites of **BSE (www.bseindia.com) & NSE (www.nseindia.com)**

For Ambika Cotton Mills Limited
S/d
P.V.Chandran,
Chairman & Managing Director
DIN : 00628479

Place : Coimbatore
Date : 08.08.2026

Orbit Exports Limited
122, MISTRY BHAVAN, 2ND FLOOR, NEAR K C COLLEGE, DINSHAW WACHHA ROAD, CHURCHGATE, MUMBAI – 400 020. (MAH.) INDIA. TEL: +91-22-6625 6262, FAX: +91-22-22822031,
E-mail: investors@orbitexports.com, Website: www.orbitexports.com;
CIN NO: L40300MH1983PLC030872

orbit exports ltd.

STATEMENT OF UNAUDITED FINANCIAL RESULTS (STANDALONE & CONSOLIDATED) FOR THE QUARTER ENDED JUNE 30, 2026

The Board of Directors of the Company, at the meeting held on August 8, 2026, approved the unaudited financial results of the company for the quarter ended June 30, 2026 **("Financial Results").**

The Financials along with the Limited Review Report, have been posted on the Company's website and can be assessed by scanning the QR code.

For and behalf of Borad of Directors of
Orbit Exports Limited
Sd/-
Pankaj Seth
Chairperson and Managing Director
(DIN:00027554)

Date: August 08, 2026
Place: Mumbai

Note: The above intimation is in accordance with the Regulation 33 read with Regulation 47(1) of the SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015

FOURTH QUARTERLY NOTICE IN RESPECT OF EXIT OFFER TO THE PUBLIC SHAREHOLDERS OF

EASTERN GENERAL INDUSTRIES LIMITED

CIN: U01131WB1952PLC020342,
Registered Office: 90/31, Diamond Harbour Road, Kolkata - 700 038,
Tel. No.: 033- 2398-3475 / 3289, Email: official@rawjute.in, Website: www.rawjute.in

This fourth quarterly notice in respect of Exit Offer (**"Exit Offer Notice 4"**) is being issued in accordance with Regulation 27 of the Securities and Exchange Board of India (Delisting of Equity Shares) Regulations, 2021 as amended (the **"Delisting Regulations"**) and in compliance with SEBI Exemption Letter SEBI/HO/CFD/CFD-RAC-DCR1/P/OW/2023/44667/1 dated November 06, 2023, by Mr. Harsh Vardhan Kejriwal forming part of the Promoters/ Promoter Group (hereinafter referred to as the **"Promoter Acquirer"**) of Eastern General Industries Limited (hereinafter referred to as the **"Company"/ "EGIL"**), to provide the Remaining Public Shareholders (**"Residual / Remaining Public Shareholders"**) of EGIL an exit opportunity. The Acquirer intends to acquire 4,500 (Four Thousand and Five Hundred) equity shares representing 2.25% of fully paid-up equity share capital of the Company held by the Residual Public Shareholders. This Exit Offer Notice 4 is in continuation of and should be read in conjunction with the Initial Public Announcement dated December 05, 2023 (**"Initial Public Announcement"/ "IPA"**), the Offer Letter (**"Offer Letter"**) dated December 17, 2024, the Exit Offer Public Announcement (**"Exit Offer PA"**) dated July 16, 2025 published on July 17, 2025, Exit Offer Letter dated July 16, 2025, Exit Offer Notice 1 dated October 23, 2025 published on October 24, 2025, Exit Offer Notice 2 dated January 30, 2026 published on January 31, 2026 and Exit Offer Notice 3 dated May 06, 2026 published on May 07, 2026.

The equity shares of the Company have been delisted from The Calcutta Stock Exchange Limited (**"CSE"**) i.e., the only Stock Exchange where the equity shares of the Company were listed, with effect from July 08, 2025 (**"Date of Delisting"**).

1. OUTSTANDING EQUITY SHARES AFTER DELISTING:

1.1 As the equity shares of the Company have already been delisted, the Acquirer has provided an Exit Offer in accordance with Regulation 26 of the Delisting Regulations and in compliance with SEBI Exemption letter SEBI/HO/CFD/CFD-RAC-DCR1/P/OW/2023/44667/1 dated November 06, 2023, as announced earlier in the Exit Offer PA. The Remaining Public Shareholders of the Company who did not or were not able to tender their equity shares or who unsuccessfully tendered their equity shares will be able to offer their equity shares to the Acquirer at the price of Rs. 200.50 (Rupees Two Hundred and Fifty Paise Only) (**"Exit Price"**) for a period of two year starting from the Date of Delisting i.e., from July 08, 2025 to July 07, 2027 (**"Exit Period"**)

1.2 The Exit Offer Letter (**"Exit Offer Letter"**) in this regard has been dispatched to the remaining Public Shareholders whose names appeared in the register of members of the Company as on July 11, 2025. In the event of any shareholder not receiving or misplacing their Exit Offer Letter, they may obtain a copy by writing to the Company, clearly marking the envelope **"EGIL- EXIT OFFER"** at 90/31, Diamond Harbour Road, Kolkata- 700 038. Alternatively, the soft copy of the Exit Offer Letter may be downloaded from the website of the Company at www.rawjute.in.

1.3 **Shareholders holding in Dematerialised Form:**
The beneficial owner and public shareholders will be required to send their Exit Application Form and other relevant documents to the Promoter Acquirer at 90/31, Diamond Harbour Road, Kolkata- 700038, either by registered post / courier or by hand delivery, at address mentioned above, along with a photocopy of the delivery instructions in "Off-market" mode or counterfoil of the delivery instructions in "Off-market" mode, duly acknowledged by the depository participant (**"DP"**), in favour of **"Eastern General Industries Ltd. Delisting Escrow Demat Account**" filled in as per the instructions given below:

Name of the Account in which Equity Shares will be Transferred	Eastern General Industries Ltd. Delisting Escrow Demat Account
Name of Depository	National Securities Depository Limited
Name of Depository Participant	Anand Rathi Share and Stock Brokers Limited
Depository Participant's ID No.	IN301803
Client ID No.	10047126
ISIN No.	INE0GUO01016

2. PAYMENT OF CONSIDERATION TO RESIDUAL SHAREHOLDERS:
Subject to any regulatory approvals as may be required, the Acquirer intends to make payments on monthly basis, within 15 days of the end of the relevant calendar month (**"Monthly Payment Cycle"**). The first Monthly Payment Cycle commenced within 15 days from September 01, 2025 for equity shares tendered upto August 31, 2025 and will continue till the Exit Offer Period. Payments will be made only to those shareholders who have validly tendered their equity shares by following the instructions laid out in the Exit Offer Letter and the Exit Application Form enclosed therewith (**"Exit Application Form"**). Please note that the Acquirer reserves the right to make payments earlier.

3. TENDER DETAILS:
No equity shares have been tendered by the Residual Public Shareholders from the date of dispatch of the Exit Offer Letter to till date.
Capitalized terms used but not defined in this Exit Offer Notice 4 shall have the same meaning assigned to them as in the IPA, Offer Letter, Exit Offer PA, Exit Offer Letter, Exit Offer Notice 1, Exit Offer Notice 2 and Exit Offer Notice 3. In case the Public Shareholders have any query, they may contact the Compliance Officer of the Company i.e., Mr. Ravi Singh at ravisingh@rawjute.in.

Sd/-
Harsh Vardhan Kejriwal
(On behalf of self and other constituents of the Promoter / Promoter Group)

Place: Kolkata
Date: 08.08.2026

EXTRACT OF STATEMENT OF CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER ENDED 30 JUNE 2026

(₹ in Lakhs)

Sr. No.	Particulars	Consolidated			
		Quarter Ended			Year Ended
		30/06/2026	31/03/2026	30/06/2025	31/03/2026
		Unaudited	Audited	Audited	Audited
1	Total Income From Operations	8,116.49	14,147.18	6,974.20	41,727.29
2	Net Profit / (Loss) Before Tax	692.92	1,293.16	551.25	3,699.42
3	Net Profit / (Loss) After Tax	466.32	976.32	429.92	2,777.99
4	Total Comprehensive Income for the Period	468.30	982.24	428.40	2,787.34
5	Paid-up equity share capital	1,203.58	1,203.58	1,193.58	1,203.58
6	Earnings Per Share (EPS) not annulized (FV. Rs. 2/- each)				
	Basic EPS	0.78	1.64	0.73	4.65
	Diluted EPS	0.78	1.64	0.73	4.65
	See accomplying note to the Financial Results				

Note : (1) The above Audited Consolidated Financial Results have been reviewed by the Audit Committee and approved by the Board of Directors at its meeting held on 08 August, 2026. The statutory auditors of the company have carried out limited review of the financial results for the quarter ended 30 June 2026. (2) The Above Financial Results have been prepared in accordance with the applicable Indian Accounting Standards as prescribed u/s. 133 of the Companies Act, 2013 read with rule 3 of the Companies (Indian Accounting Standards) Rules, 2015 as amended and other recognized accounting practices and policies to the extent applicable.

(3) Standalone Financial Results as on 30 June 2026 are as under:

EXTRACT OF STATEMENT OF STANDALONE FINANCIAL RESULTS FOR THE QUARTER ENDED 30 JUNE 2026

(₹ in Lakhs)

Sr. No.	Particulars	Standalone			
		30/06/2026	31/03/2026	30/06/2025	31/03/2026
		Unaudited	Audited	Audited	Audited
1	Total Income From Operations	8,116.49	14,221.50	6,974.20	41,974.53
2	Net Profit / (Loss) Before Tax	691.92	1,277.65	536.06	3,647.90
3	Net Profit / (Loss) After Tax	465.32	960.81	414.73	2,726.47
4	Total Comprehensive Income for the Period	467.33	966.56	413.21	2,735.64

(4) The above is an extract of the detailed format of Audited financial results for the quarter ended 30 June 2026 filed with Stock Exchange under Regulation 33 of the SEBI (Listing and other Disclosure Requirements) Regulations, 2015. The full format of the Audited financial results for the quarter ended 30 June 2026 are available on the Company's website at www.captainpolyplast.com and on the website of the Stock Exchange at www.bseindia.com. (5) Previous periods / years' figures have been re-grouped / re-classified, where necessary to make it comparable with the current period.

For, **CAPTAIN POLYPLAST LTD**
Sd/-
Ritesh Rameshbhai Khichadia
(Whole-time Director)
DIN : 07617630

CAPTAIN POLYPLAST LTD.

e-mail : info@captainpolyplast.in | web : www.captainpolyplast.com | CIN NO. : L25209GJ1997PLC031985

Date : 08-08-2026, Place : Rajkot

IKIO TECHNOLOGIES LIMITED

(Formerly known as IKIO LIGHTING LIMITED)
CIN -L31401DL2016PLC292884
411, Arunachal Building 19 Barakhamba Road, Central Delhi, Connaught Place, Delhi, India, 110001
E-mail -secretarial@ikiotech.com, Website - www.ikiotech.in Tel. No. 0120-5106867

Extract of Unaudited Standalone and Consolidated Financial Results for the Quarter Ended June 30, 2026

₹In Million

Sr No.	Particulars	Standalone				Consolidated			
		Quarter Ended			Year Ended	Quarter Ended			Year Ended
		Unaudited 3 Months Ended 30-06-2026	Unaudited Preceding 3 Months Ended 31-03-2026	Unaudited Correspond-ing 3Months Ended 30-06-2025	Audited Previous Year Ended 31-03-2026	Unaudited 3 Months Ended 30-06-2026	Unaudited Preceding 3 Months Ended 31-03-2026	Unaudited Correspond-ing 3 Months Ended 30-06-2025	Audited Previous Year Ended 31-03-2026
1.	Total Income	476.19	408.17	428.30	1,844.17	1,735.24	1,705.41	1,221.85	6,098.13
2.	Profit/(Loss) for the period before tax	54.45	38.84	43.83	196.49	169.00	205.17	42.25	529.95
3.	Profit/(Loss) for the period after tax	45.11	29.01	32.94	147.80	110.46	175.23	23.78	415.55
4.	Total Comprehensive Income for the period [Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	45.11	29.62	32.94	151.18	109.06	173.34	23.11	417.02
5.	Equity Share Capital	772.81	772.81	772.81	772.81	772.81	772.81	772.81	772.81
6.	Other Equity	-	-	-	4,182.27	-	-	-	5,248.45
7.	Earnings Per Share(for continuing and discountined operations) -								
	1. Basic	0.58	0.38	0.43	1.91	1.40	2.13	0.31	4.89
	2. Diluted	0.58	0.37	0.42	1.90	1.39	2.12	0.30	4.87

NOTE:

1. The Standalone & Consolidated financial results of IKIO Technologies Limited (Formerly known as IKIO Lighting Limited) ("the Company") are prepared in accordance with the recognition and measurement principles of Indian Accounting Standards as notified under the Companies (Indian Accounting Standards) Rules, 2015 (as amended) as specified in Section 133 of the Companies Act, 2013 and as per Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 (Listing Regulation).
2. The unaudited Standalone & Consolidated financial results of the Company for the quarter ended June 30, 2026 have been reviewed by the Audit Committee and were subsequently approved by Board of Directors ('the Board') at its meeting held on August 08, 2026. These standalone and consolidated financial results have been reviewed by the Statutory Auditors of the Company.
3. The above are an extract of detail format of unaudited Standalone & Consolidated Financial results filed with the stock exchanges under the regulation 33 of SEBI (LODR) Regulations, 2015. The full format of the quarterly results are available on the Company's Website at https://ikiotech.com and the website of NSE & BSE.

For IKIO Technologies Limited
(Formerly Known as IKIO Lighting Limited)
Sd/-
Mr. Hardeep Singh
Managing Director

Place: Noida, Uttar Pradesh
Date: 08.08.2026

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR DISHA INFRASPACE SOLUTIONS PRIVATE LIMITED

Operating in commercial and residential interior design services having registered office at Plot No. B4 / 37, CMDA's Industrial Complex, Maraimalai Nagar, S. No. 166, 167, 168, Kilakaranai, Chengalpettu, Kancheepuram, Tamil Nadu – 603 209

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	DETAILS
1.	Name of the corporate debtor along with PAN & CIN	Disha Infraspace Solutions Private Limited (IN CIRP) CIN: U45402TN2007PTC063761 PAN: AACCD6366R
2.	Address of the registered office	Plot No. B4 / 37, CMDA's Industrial Complex, Maraimalai Nagar, S. No.166, 167, 168, Kilakaranai, Chengalpettu, Kancheepuram, Tamil Nadu – 603 209
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	Not Applicable
5.	Installed capacity of main products/ services	Not Applicable
6.	Quantity and value of main products/ services sold in last financial year	NIL
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Can be sought by writing an email to the RP at ip.displ@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Can be sought by writing an email to the RP at ip.displ@gmail.com
10.	Last date for receipt of expression of interest	18th August, 2026
11.	Date of issue of provisional list of prospective resolution applicants	20th August, 2026
12.	Last date for submission of objections to provisional list	23rd August, 2026
13.	Date of issue of final list of prospective resolution applicants	24th August, 2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	24th August, 2026
15.	Last date for submission of resolution plans	8th September 2026
16.	Process email id to submit Expression of Interest	ip.displ@gmail.com
17.	Details of the corporate debtor's registration status as MSME	Not Available

* Please note that the above timelines shall be subject to the approval of extension of timeline for completion of CIRP of the corporate debtor by Hon'ble NCLT, Chennai Bench.

Mr. G Ramachandran
Resolution Professional
Disha Infraspace Solutions Private Limited (IN CIRP)
IP Registration No: IBBI/IPA-002/IP-N00167/2017-18/10437
F-10, Syndicate Residency, Dr. Thomas First Street, South Boag Road, T. Nagar, Chennai, Tamil Nadu - 600 017

Date: 10/08/2026
Place: Chennai

SKIPPER
Limited

SKIPPER LIMITED

CIN: L40104WB1981PLC033408
Registered Office: 3A, Loudon Street, 1st Floor, Kolkata - 700 017
Phone: (033) 2289 5731, Fax: (033) 2289 5733
Email: investor.relations@skipperlimited.com, Website: www.skipperlimited.com

NOTICE TO SHAREHOLDERS

SPECIAL WNDOW FOR RE-LODGMENT OF TRANSFER REQUESTS OF EQUITY SHARES HELD IN PHYSICAL MODE-FOURTH REMINDER

Skipper Limited (the Company) hereby informs its shareholders that the Securities and Exchange Board of India vide its Circular No. HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026 dated January 30, 2026, had announced re-opening of special window for re-lodgement of transfer requests of equity shares held in physical mode.

To facilitate ease of investing and safeguard the rights of investors in respect of the securities purchased by them, this special window has been opened solely for the re-lodgement of physical transfer deeds that were originally executed prior to April 1, 2019.

This special window will remain open until February 4, 2027, providing shareholders with one year to re-lodge their physical transfer requests.

For better understanding of the aforesaid circular, please refer to the matrix given below :

Execution Date of Transfer Deed	Lodged for transfer before April 1, 2019?	Original Share Certificate available?	Eligible to lodge in the current window?
Before April 1, 2019	No (it is fresh lodgement)	Yes	Yes
	Yes (it was rejected/returned earlier)	Yes	Yes
	Yes	No	No
	No	No	No

Eligible Shareholders are requested to refer the Circular for further details and re-lodge physical shares for transfer during the special window period to the Company's Registrar and Transfer Agent, **Maheshwari Datamatics Private Limited**, 23 R. N. Mukherjee Road, 5th Floor, Kolkata - 700001, **E-mail: contact@mdplcorporate.com**, to avail the benefit of this facility.

For **Skipper Limited**
Sd/-
Anu Singh
(Company Secretary & Compliance Officer)

Place : Kolkata
Date : 10.08.2026

AMBIKA COTTON MILLS LIMITED

Regd. Office : 15/9A, Valluvar Street, Sivanandha Colony, Coimbatore - 641 012.
CIN : L17115TZ1988PLC002269
Tel : (0422) 2491501/02 | Email : ambika@acmills.in | Website : www.acmills.in

STATEMENT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30/06/2026

(Rs. In Lakhs,except per share data)

Particulars		Quarter Ended			Year Ended
		31.06.2026	31.03.2026	30.06.2025	31.03.2026
		(Unaudited)	(Audited)	(Unaudited)	(Audited)
1. Total Income from Operations		26124	22075	19527	79619
2. Operating Profit		4273	4114	3022	12943
3. Finance Cost		295	272	403	1268
4. Gross Profit		3978	3842	2619	11675
5. Depreciation		524	549	488	2056
6. Net profit/(Loss) for the period (before tax and exceptional items)		3454	3293	2131	9619
7. Net profit/(Loss) for the period before tax (after exceptional items)		3454	3293	2131	9619
8. Net profit/ (Loss) for the period after tax (after exceptional items)		2570	2453	1592	7156
9. Other Comprehensive Income		0	-12	0	-12
10. Total Comprehensive income for the period (Comprising Profit / (Loss) for the period (after tax)		2570	2441	1592	7144
11. Equity Share Capital		572.50	572.50	572.50	572.50
12. Reserves (excluding Revaluation Reserve) as per Audited Balance Sheet		-	-	-	94859
13. Earnings Per Share (of Rs.10/- each) (for Continuing and discontinued operations)	a) Basic	44.89	42.85	27.81	125.00
	b) Diluted	44.89	42.85	27.81	125.00

The above is an extract of the detailed format of **Quarterly Financial Results ended 30th June ,2026** filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligation and Disclosure requirements) Regulations, 2015. The full format of the Unaudited Financial Results for the **Quarter ended 30th June 2026** are available on the Company's websites **(www.acmills.in)** and on the websites **of BSE (www.bseindia.com) & NSE (www.nseindia.com)**

For Ambika Cotton Mills Limited
S/d
P.V.Chandran,
Chairman & Managing Director
DIN : 00628479

Place : Coimbatore
Date : 08.08.2026

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orbit exports ltd.

Orbit Exports Limited
122, MISTRY BHAVAN, 2ND FLOOR, NEAR K C COLLEGE, DINSHAW WACHHA ROAD, CHURCHGATE, MUMBAI – 400 020. (MAH.) INDIA. TEL: +91-22-6625 6262, FAX: +91-22-22822031,
E-mail: investors@orbitexports.com, Website: www.orbitexports.com;
CIN NO: L40300MH1983PLC030872

STATEMENT OF UNAUDITED FINANCIAL RESULTS (STANDALONE & CONSOLIDATED) FOR THE QUARTER ENDED JUNE 30, 2026

The Board of Directors of the Company, at the meeting held on August 8, 2026, approved the unaudited financial results of the company for the quarter ended June 30, 2026 **("Financial Results")**.

The Financials along with the Limited Review Report, have been posted on the Company's website and can be assessed by scanning the QR code.

For and behalf of Borad of Directors of
Orbit Exports Limited
Sd/-
Pankaj Seth
Chairperson and Managing Director
(DIN:00027554)

Date: August 08, 2026
Place: Mumbai

Note: The above intimation is in accordance with the Regulation 33 read with Regulation 47(1) of the SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015

FOURTH QUARTERLY NOTICE IN RESPECT OF EXIT OFFER TO THE PUBLIC SHAREHOLDERS OF EASTERN GENERAL INDUSTRIES LIMITED

CIN: U01131WB1952PLC020342,
Registered Office: 90/31, Diamond Harbour Road, Kolkata - 700 038,
Tel. No.: 033- 2398-3475 / 3289, Email: official@rawjute.in, Website: www.rawjute.in

This fourth quarterly notice in respect of Exit Offer (**"Exit Offer Notice 4"**) is being issued in accordance with Regulation 27 of the Securities and Exchange Board of India (Delisting of Equity Shares) Regulations, 2021 as amended (the **"Delisting Regulations"**) and in compliance with SEBI Exemption Letter SEBI/HO/CFD/CFD-RAC-DCR1/P/OW/2023/44667/1 dated November 06, 2023, by Mr. Harsh Vardhan Kejriwal forming part of the Promoters/ Promoter Group (hereinafter referred to as the **"Promoter Acquirer"**) of Eastern General Industries Limited (hereinafter referred to as the **"Company"/ "EGIL"**), to provide the Remaining Public Shareholders (**"Residual / Remaining Public Shareholders"**) of EGIL an exit opportunity. The Acquirer intends to acquire 4,500 (Four Thousand and Five Hundred) equity shares representing 2.25% of fully paid-up equity share capital of the Company held by the Residual Public Shareholders. This Exit Offer Notice 4 is in continuation of and should be read in conjunction with the Initial Public Announcement dated December 05, 2023 (**"Initial Public Announcement"/ "IPA"**), the Offer Letter (**"Offer Letter"**) dated December 17, 2024, the Exit Offer Public Announcement (**"Exit Offer PA"**) dated July 16, 2025 published on July 17, 2025, Exit Offer Letter dated July 16, 2025, Exit Offer Notice 1 dated October 23, 2025 published on October 24, 2025, Exit Offer Notice 2 dated January 30, 2026 published on January 31, 2026 and Exit Offer Notice 3 dated May 06, 2026 published on May 07, 2026.

The equity shares of the Company have been delisted from The Calcutta Stock Exchange Limited (**"CSE"**) i.e., the only Stock Exchange where the equity shares of the Company were listed, with effect from July 08, 2025 (**"Date of Delisting"**).

1. OUTSTANDING EQUITY SHARES AFTER DELISTING:

1.1 As the equity shares of the Company have already been delisted, the Acquirer has provided an Exit Offer in accordance with Regulation 26 of the Delisting Regulations and in compliance with SEBI Exemption letter SEBI/HO/CFD/CFD-RAC-DCR1/P/OW/2023/44667/1 dated November 06, 2023, as announced earlier in the Exit Offer PA. The Remaining Public Shareholders of the Company who did not or were not able to tender their equity shares or who unsuccessfully tendered their equity shares will be able to offer their equity shares to the Acquirer at the price of Rs. 200.50 (Rupees Two Hundred and Fifty Paise Only) (**"Exit Price"**) for a period of two year starting from the Date of Delisting i.e., from July 08, 2025 to July 07, 2027 (**"Exit Period"**)

1.2 The Exit Offer Letter (**"Exit Offer Letter"**) in this regard has been dispatched to the remaining Public Shareholders whose names appeared in the register of members of the Company as on July 11, 2025. In the event of any shareholder not receiving or misplacing their Exit Offer Letter, they may obtain a copy by writing to the Company, clearly marking the envelope **"EGIL- EXIT OFFER"** at 90/31, Diamond Harbour Road, Kolkata- 700 038. Alternatively, the soft copy of the Exit Offer Letter may be downloaded from the website of the Company at www.rawjute.in.

1.3 **Shareholders holding in Dematerialised Form:**
The beneficial owner and public shareholders will be required to send their Exit Application Form and other relevant documents to the Promoter Acquirer at 90/31, Diamond Harbour Road, Kolkata- 700038, either by registered post / courier or by hand delivery, at address mentioned above, along with a photocopy of the delivery instructions in "Off-market" mode or counterfoil of the delivery instructions in "Off-market" mode, duly acknowledged by the depository participant (**"DP"**), in favour of **"Eastern General Industries Ltd. Delisting Escrow Demat Account"** filled in as per the instructions given below:

Name of the Account in which Equity Shares will be Transferred	Eastern General Industries Ltd. Delisting Escrow Demat Account
Name of Depository	National Securities Depository Limited
Name of Depository Participant	Anand Rathi Share and Stock Brokers Limited
Depository Participant's ID No.	IN301803
Client ID No.	10047126
ISIN No.	INE0GUO01016

2. PAYMENT OF CONSIDERATION TO RESIDUAL SHAREHOLDERS:
Subject to any regulatory approvals as may be required, the Acquirer intends to make payments on monthly basis, within 15 days of the end of the relevant calendar month (**"Monthly Payment Cycle"**). The first Monthly Payment Cycle commenced within 15 days from September 01, 2025 for equity shares tendered upto August 31, 2025 and will continue till the Exit Offer Period. Payments will be made only to those shareholders who have validly tendered their equity shares by following the instructions laid out in the Exit Offer Letter and the Exit Application Form enclosed therewith (**"Exit Application Form"**). Please note that the Acquirer reserves the right to make payments earlier.

3. TENDER DETAILS:
No equity shares have been tendered by the Residual Public Shareholders from the date of dispatch of the Exit Offer Letter to till date.
Capitalized terms used but not defined in this Exit Offer Notice 4 shall have the same meaning assigned to them as in the IPA, Offer Letter, Exit Offer PA, Exit Offer Letter, Exit Offer Notice 1, Exit Offer Notice 2 and Exit Offer Notice 3. In case the Public Shareholders have any query, they may contact the Compliance Officer of the Company i.e., Mr. Ravi Singh at ravisingh@rawjute.in.

Sd/-
Harsh Vardhan Kejriwal
(On behalf of self and other constituents of the Promoter / Promoter Group)

Place: Kolkata
Date: 08.08.2026

EXTRACT OF STATEMENT OF CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER ENDED 30 JUNE 2026

(₹ in Lakhs)

Sr. No.	Particulars	Consolidated			
		Quarter Ended			Year Ended
		30/06/2026	31/03/2026	30/06/2025	31/03/2026
		Unaudited	Audited	Audited	Audited
1	Total Income From Operations	8,116.49	14,147.18	6,974.20	41,727.29
2	Net Profit / (Loss) Before Tax	692.92	1,293.16	551.25	3,699.42
3	Net Profit / (Loss) After Tax	466.32	976.32	429.92	2,777.99
4	Total Comprehensive Income for the Period	468.30	982.24	428.40	2,787.34
5	Paid-up equity share capital	1,203.58	1,203.58	1,193.58	1,203.58
6	Earnings Per Share (EPS) not annulized (FV. Rs. 2/- each)				
	Basic EPS	0.78	1.64	0.73	4.65
	Diluted EPS	0.78	1.64	0.73	4.65
	See accomplying note to the Financial Results				

Note : (1) The above Audited Consolidated Financial Results have been reviewed by the Audit Committee and approved by the Board of Directors at its meeting held on 08 August, 2026. The statutory auditors of the company have carried out limited review of the financial results for the quarter ended 30 June 2026. (2) The Above Financial Results have been prepared in accordance with the applicable Indian Accounting Standards as prescribed u/s. 133 of the Companies Act, 2013 read with rule 3 of the Companies (Indian Accounting Standards) Rules, 2015 as amended and other recognized accounting practices and policies to the extent applicable.
(3) Standalone Financial Results as on 30 June 2026 are as under:

EXTRACT OF STATEMENT OF STANDALONE FINANCIAL RESULTS FOR THE QUARTER ENDED 30 JUNE 2026

(₹ in Lakhs)

Sr. No.	Particulars	Standalone			
		30/06/2026	31/03/2026	30/06/2025	31/03/2026
		Unaudited	Audited	Audited	Audited
1	Total Income From Operations	8,116.49	14,221.50	6,974.20	41,974.53
2	Net Profit / (Loss) Before Tax	691.92	1,277.65	536.06	3,647.90
3	Net Profit / (Loss) After Tax	465.32	960.81	414.73	2,726.47
4	Total Comprehensive Income for the Period	467.33	966.56	413.21	2,735.64

(4) The above is an extract of the detailed format of Audited financial results for the quarter ended 30 June 2026 filed with Stock Exchange under Regulation 33 of the SEBI (Listing and other Disclosure Requirements) Regulations, 2015. The full format of the Audited financial results for the quarter ended 30 June 2026 are available on the Company's website at www.captainpolyplast.com and on the website of the Stock Exchange at www.bseindia.com. (5) Previous periods / years' figures have been re-grouped / re-classified, where necessary to make it comparable with the current period.

For, CAPTAIN POLYPLAST LTD
Sd/-
Ritesh Rameshbhai Khichadia
(Whole-time Director)
DIN : 07617630

CAPTAIN POLYPLAST LTD.
e-mail : info@captainpolyplast.in | web : www.captainpolyplast.com | CIN NO. : L25209GJ1997PLC031985
Date : 08-08-2026, Place : Rajkot

IKIO
Innovations Only

IKIO TECHNOLOGIES LIMITED

(Formerly known as IKIO LIGHTING LIMITED)
CIN -L31401DL2016PLC292884
411, Arunachal Building 19 Barakhamba Road, Central Delhi, Connaught Place, Delhi, India, 110001
E-mail -secretarial@ikiotech.com, Website - www.ikiotech.in Tel. No. 0120-5106867

Extract of Unaudited Standalone and Consolidated Financial Results for the Quarter Ended June 30, 2026

₹In Million

Sr No.	Particulars	Standalone				Consolidated			
		Quarter Ended			Year Ended	Quarter Ended			Year Ended
		Unaudited 3 Months Ended 30-06-2026	Unaudited Preceding 3 Months Ended 31-03-2026	Unaudited Correspond-ing 3Months Ended 30-06-2025	Audited Previous Year Ended 31-03-2026	Unaudited 3 Months Ended 30-06-2026	Unaudited Preceding 3 Months Ended 31-03-2026	Unaudited Correspond-ing 3 Months Ended 30-06-2025	Audited Previous Year Ended 31-03-2026
1.	Total Income	476.19	408.17	428.30	1,844.17	1,735.24	1,705.41	1,221.85	6,098.13
2.	Profit/(Loss) for the period before tax	54.45	38.84	43.83	196.49	169.00	205.17	42.25	529.95
3.	Profit/(Loss) for the period after tax	45.11	29.01	32.94	147.80	110.46	175.23	23.78	415.55
4.	Total Comprehensive Income for the period [Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	45.11	29.62	32.94	151.18	109.06	173.34	23.11	417.02
5.	Equity Share Capital	772.81	772.81	772.81	772.81	772.81	772.81	772.81	772.81
6.	Other Equity	-	-	-	4,182.27	-	-	-	5,248.45
7.	Earnings Per Share(for continuing and discountined operations) -								
	1. Basic	0.58	0.38	0.43	1.91	1.40	2.13	0.31	4.89
	2. Diluted	0.58	0.37	0.42	1.90	1.39	2.12	0.30	4.87

NOTE:

1. The Standalone & Consolidated financial results of IKIO Technologies Limited (Formerly known as IKIO Lighting Limited) ("the Company") are prepared in accordance with the recognition and measurement principles of Indian Accounting Standards as notified under the Companies (Indian Accounting Standards) Rules, 2015 (as amended) as specified in Section 133 of the Companies Act, 2013 and as per Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 (Listing Regulation).
2. The unaudited Standalone & Consolidated financial results of the Company for the quarter ended June 30, 2026 have been reviewed by the Audit Committee and were subsequently approved by Board of Directors ('the Board') at its meeting held on August 08, 2026. These standalone and consolidated financial results have been reviewed by the Statutory Auditors of the Company.
3. The above are an extract of detail format of unaudited Standalone & Consolidated Financial results filed with the stock exchanges under the regulation 33 of SEBI (LODR) Regulations, 2015. The full format of the quarterly results are available on the Company's Website at https://ikiotech.com and the website of NSE & BSE.

For IKIO Technologies Limited
(Formerly Known as IKIO Lighting Limited)
Sd/-
Mr. Hardeep Singh
Managing Director

Place: Noida, Uttar Pradesh
Date: 08.08.2026

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR
DISHA INFRASPACE SOLUTIONS PRIVATE LIMITED

Operating in commercial and residential interior design services having registered office at Plot No. B4 / 37, CMDA's Industrial Complex, Maraimalai Nagar, S. No. 166, 167, 168, Kilakaranai, Chengalpettu, Kancheepuram, Tamil Nadu – 603 209

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	DETAILS
1.	Name of the corporate debtor along with PAN & CIN	Disha Infraspace Solutions Private Limited (IN CIRP) CIN: U45402TN2007PTC063761 PAN: AACCD6366R
2.	Address of the registered office	Plot No. B4 / 37, CMDA's Industrial Complex, Maraimalai Nagar, S. No.166, 167, 168, Kilakaranai, Chengalpettu, Kancheepuram, Tamil Nadu – 603 209
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	Not Applicable
5.	Installed capacity of main products/ services	Not Applicable
6.	Quantity and value of main products/ services sold in last financial year	NIL
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Can be sought by writing an email to the RP at ip.displ@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Can be sought by writing an email to the RP at ip.displ@gmail.com
10.	Last date for receipt of expression of interest	18th August, 2026
11.	Date of issue of provisional list of prospective resolution applicants	20th August, 2026
12.	Last date for submission of objections to provisional list	23rd August, 2026
13.	Date of issue of final list of prospective resolution applicants	24th August, 2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	24th August, 2026
15.	Last date for submission of resolution plans	8th September 2026
16.	Process email id to submit Expression of Interest	ip.displ@gmail.com
17.	Details of the corporate debtor's registration status as MSME	Not Available

* Please note that the above timelines shall be subject to the approval of extension of timeline for completion of CIRP of the corporate debtor by Hon'ble NCLT, Chennai Bench.

Mr. G Ramachandran
Resolution Professional
Disha Infraspace Solutions Private Limited (IN CIRP)
IP Registration No: IBBI/IPA-002/IP-N00167/2017-18/10437
F-10, Syndicate Residency, Dr. Thomas First Street, South Boag Road, T. Nagar, Chennai, Tamil Nadu - 600 017

Date: 10/08/2026
Place: Chennai

SKIPPER
Limited

SKIPPER LIMITED

CIN: L40104WB1981PLC033408
Registered Office: 3A, Loudon Street, 1st Floor, Kolkata - 700 017
Phone: (033) 2289 5731, Fax: (033) 2289 5733
Email: investor.relations@skipperlimited.com, Website: www.skipperlimited.com

NOTICE TO SHAREHOLDERS

SPECIAL WNDOW FOR RE-LODGMENT OF TRANSFER REQUESTS OF EQUITY SHARES HELD IN PHYSICAL MODE-FOURTH REMINDER

Skipper Limited (the Company) hereby informs its shareholders that the Securities and Exchange Board of India vide its Circular No. HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026 dated January 30, 2026, had announced re-opening of special window for re-lodgement of transfer requests of equity shares held in physical mode.

To facilitate ease of investing and safeguard the rights of investors in respect of the securities purchased by them, this special window has been opened solely for the re-lodgement of physical transfer deeds that were originally executed prior to April 1, 2019.

This special window will remain open until February 4, 2027, providing shareholders with one year to re-lodge their physical transfer requests.

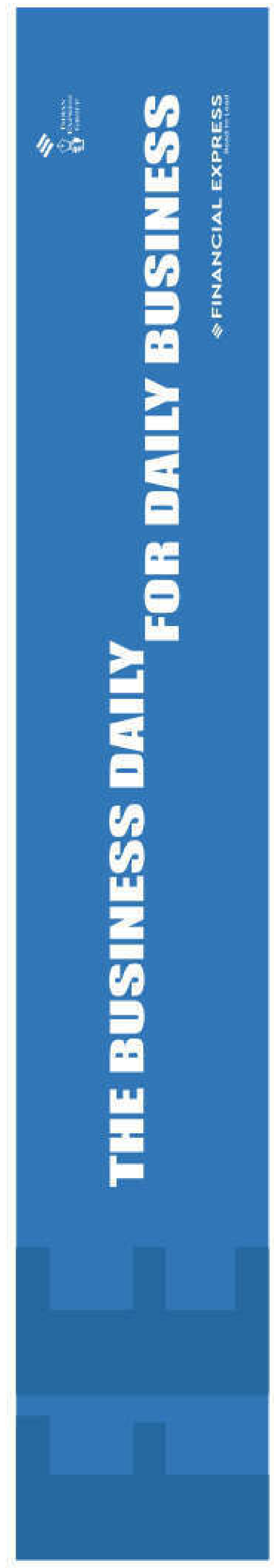
For better understanding of the aforesaid circular, please refer to the matrix given below :

Execution Date of Transfer Deed	Lodged for transfer before April 1, 2019?	Original Share Certificate available?	Eligible to lodge in the current window?
Before April 1, 2019	No (it is fresh lodgement)	Yes	Yes
	Yes (it was rejected/returned earlier)	Yes	Yes
	Yes	No	No
	No	No	No

Eligible Shareholders are requested to refer the Circular for further details and re-lodge physical shares for transfer during the special window period to the Company's Registrar and Transfer Agent, **Maheshwari Datamatics Private Limited**, 23 R. N. Mukherjee Road, 5th Floor, Kolkata - 700001, **E-mail: contact@mdplcorporate.com,** to avail the benefit of this facility.

For **Skipper Limited**
Sd/-
Anu Singh
(Company Secretary & Compliance Officer)

Place : Kolkata
Date : 10.08.2026



AMBIKA COTTON MILLS LIMITED

Regd. Office : 15/9A, Valluvar Street, Sivanandha Colony, Coimbatore - 641 012.
CIN : L17115TZ1988PLC002269
Tel : (0422) 2491501/02 | Email : ambika@acmills.in | Website : www.acmills.in

STATEMENT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30/06/2026

(Rs. In Lakhs,except per share data)

Particulars		Quarter Ended			Year Ended
		31.06.2026	31.03.2026	30.06.2025	31.03.2026
		(Unaudited)	(Audited)	(Unaudited)	(Audited)
1. Total Income from Operations		26124	22075	19527	79619
2. Operating Profit		4273	4114	3022	12943
3. Finance Cost		295	272	403	1268
4. Gross Profit		3978	3842	2619	11675
5. Depreciation		524	549	488	2056
6. Net profit/(Loss) for the period (before tax and exceptional items)		3454	3293	2131	9619
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8. Net profit/ (Loss) for the period after tax (after exceptional items)		2570	2453	1592	7156
9. Other Comprehensive Income		0	-12	0	-12
10. Total Comprehensive income for the period (Comprising Profit / (Loss) for the period (after tax)		2570	2441	1592	7144
11. Equity Share Capital		572.50	572.50	572.50	572.50
12. Reserves (excluding Revaluation Reserve) as per Audited Balance Sheet		-	-	-	94859
13. Earnings Per Share (of Rs.10/- each) (for Continuing and discontinued operations)	a) Basic	44.89	42.85	27.81	125.00
	b) Diluted	44.89	42.85	27.81	125.00

The above is an extract of the detailed format of **Quarterly Financial Results ended 30th June ,2026** filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligation and Disclosure requirements) Regulations, 2015. The full format of the Unaudited Financial Results for the **Quarter ended 30th June 2026** are available on the Company's websites **(www.acmills.in)** and on the websites **of BSE (www.bseindia.com) & NSE (www.nseindia.com)**

For Ambika Cotton Mills Limited
S/d
P.V.Chandran,
Chairman & Managing Director
DIN : 00628479

Place : Coimbatore
Date : 08.08.2026

Orbit Exports Limited
122, MISTRY BHAVAN, 2ND FLOOR, NEAR K C COLLEGE, DINSHAW WACHHA ROAD, CHURCHGATE, MUMBAI – 400 020. (MAH.) INDIA. TEL: +91-22-6625 6262, FAX: +91-22-22822031,
E-mail: investors@orbitexports.com, Website: www.orbitexports.com;
CIN NO: L40300MH1983PLC030872

orbit exports ltd.

STATEMENT OF UNAUDITED FINANCIAL RESULTS (STANDALONE & CONSOLIDATED) FOR THE QUARTER ENDED JUNE 30, 2026

The Board of Directors of the Company, at the meeting held on August 8, 2026, approved the unaudited financial results of the company for the quarter ended June 30, 2026 **("Financial Results").**

The Financials along with the Limited Review Report, have been posted on the Company's website and can be assessed by scanning the QR code.

For and behalf of Borad of Directors of
Orbit Exports Limited
Sd/-
Pankaj Seth
Chairperson and Managing Director
(DIN:00027554)

Date: August 08, 2026
Place: Mumbai

Note: The above intimation is in accordance with the Regulation 33 read with Regulation 47(1) of the SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015

FOURTH QUARTERLY NOTICE IN RESPECT OF EXIT OFFER TO THE PUBLIC SHAREHOLDERS OF EASTERN GENERAL INDUSTRIES LIMITED

CIN: U01131WB1952PLC020342,
Registered Office: 90/31, Diamond Harbour Road, Kolkata - 700 038,
Tel. No.: 033- 2398-3475 / 3289, Email: official@rawjute.in, Website: www.rawjute.in

This fourth quarterly notice in respect of Exit Offer (**"Exit Offer Notice 4"**) is being issued in accordance with Regulation 27 of the Securities and Exchange Board of India (Delisting of Equity Shares) Regulations, 2021 as amended (the **"Delisting Regulations"**) and in compliance with SEBI Exemption Letter SEBI/HO/CFD/CFD-RAC-DCR1/P/OW/2023/44667/1 dated November 06, 2023, by Mr. Harsh Vardhan Kejriwal forming part of the Promoters/ Promoter Group (hereinafter referred to as the **"Promoter Acquirer"**) of Eastern General Industries Limited (hereinafter referred to as the **"Company"/ "EGIL"**), to provide the Remaining Public Shareholders (**"Residual / Remaining Public Shareholders"**) of EGIL an exit opportunity. The Acquirer intends to acquire 4,500 (Four Thousand and Five Hundred) equity shares representing 2.25% of fully paid-up equity share capital of the Company held by the Residual Public Shareholders. This Exit Offer Notice 4 is in continuation of and should be read in conjunction with the Initial Public Announcement dated December 05, 2023 (**"Initial Public Announcement"/ "IPA"**), the Offer Letter (**"Offer Letter"**) dated December 17, 2024, the Exit Offer Public Announcement (**"Exit Offer PA"**) dated July 16, 2025 published on July 17, 2025, Exit Offer Letter dated July 16, 2025, Exit Offer Notice 1 dated October 23, 2025 published on October 24, 2025, Exit Offer Notice 2 dated January 30, 2026 published on January 31, 2026 and Exit Offer Notice 3 dated May 06, 2026 published on May 07, 2026.

The equity shares of the Company have been delisted from The Calcutta Stock Exchange Limited (**"CSE"**) i.e., the only Stock Exchange where the equity shares of the Company were listed, with effect from July 08, 2025 (**"Date of Delisting"**).

1. OUTSTANDING EQUITY SHARES AFTER DELISTING:

1.1 As the equity shares of the Company have already been delisted, the Acquirer has provided an Exit Offer in accordance with Regulation 26 of the Delisting Regulations and in compliance with SEBI Exemption letter SEBI/HO/CFD/CFD-RAC-DCR1/P/OW/2023/44667/1 dated November 06, 2023, as announced earlier in the Exit Offer PA. The Remaining Public Shareholders of the Company who did not or were not able to tender their equity shares or who unsuccessfully tendered their equity shares will be able to offer their equity shares to the Acquirer at the price of Rs. 200.50 (Rupees Two Hundred and Fifty Paise Only) (**"Exit Price"**) for a period of two year starting from the Date of Delisting i.e., from July 08, 2025 to July 07, 2027 (**"Exit Period"**)

1.2 The Exit Offer Letter (**"Exit Offer Letter"**) in this regard has been dispatched to the remaining Public Shareholders whose names appeared in the register of members of the Company as on July 11, 2025. In the event of any shareholder not receiving or misplacing their Exit Offer Letter, they may obtain a copy by writing to the Company, clearly marking the envelope **"EGIL- EXIT OFFER"** at 90/31, Diamond Harbour Road, Kolkata- 700 038. Alternatively, the soft copy of the Exit Offer Letter may be downloaded from the website of the Company at www.rawjute.in.

1.3 **Shareholders holding in Dematerialised Form:**
The beneficial owner and public shareholders will be required to send their Exit Application Form and other relevant documents to the Promoter Acquirer at 90/31, Diamond Harbour Road, Kolkata- 700038, either by registered post / courier or by hand delivery, at address mentioned above, along with a photocopy of the delivery instructions in "Off-market" mode or counterfoil of the delivery instructions in "Off-market" mode, duly acknowledged by the depository participant (**"DP"**), in favour of **"Eastern General Industries Ltd. Delisting Escrow Demat Account**" filled in as per the instructions given below:

Name of the Account in which Equity Shares will be Transferred	Eastern General Industries Ltd. Delisting Escrow Demat Account
Name of Depository	National Securities Depository Limited
Name of Depository Participant	Anand Rathi Share and Stock Brokers Limited
Depository Participant's ID No.	IN301803
Client ID No.	10047126
ISIN No.	INE0GUO01016

2. PAYMENT OF CONSIDERATION TO RESIDUAL SHAREHOLDERS:
Subject to any regulatory approvals as may be required, the Acquirer intends to make payments on monthly basis, within 15 days of the end of the relevant calendar month (**"Monthly Payment Cycle"**). The first Monthly Payment Cycle commenced within 15 days from September 01, 2025 for equity shares tendered upto August 31, 2025 and will continue till the Exit Offer Period. Payments will be made only to those shareholders who have validly tendered their equity shares by following the instructions laid out in the Exit Offer Letter and the Exit Application Form enclosed therewith (**"Exit Application Form"**). Please note that the Acquirer reserves the right to make payments earlier.

3. TENDER DETAILS:
No equity shares have been tendered by the Residual Public Shareholders from the date of dispatch of the Exit Offer Letter to till date.
Capitalized terms used but not defined in this Exit Offer Notice 4 shall have the same meaning assigned to them as in the IPA, Offer Letter, Exit Offer PA, Exit Offer Letter, Exit Offer Notice 1, Exit Offer Notice 2 and Exit Offer Notice 3. In case the Public Shareholders have any query, they may contact the Compliance Officer of the Company i.e., Mr. Ravi Singh at ravisingh@rawjute.in.

Sd/-
Harsh Vardhan Kejriwal
(On behalf of self and other constituents of the Promoter / Promoter Group)

Place: Kolkata
Date: 08.08.2026

EXTRACT OF STATEMENT OF CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER ENDED 30 JUNE 2026

(₹ in Lakhs)

Sr. No.	Particulars	Consolidated			
		Quarter Ended			Year Ended
		30/06/2026	31/03/2026	30/06/2025	31/03/2026
		Unaudited	Audited	Audited	Audited
1	Total Income From Operations	8,116.49	14,147.18	6,974.20	41,727.29
2	Net Profit / (Loss) Before Tax	692.92	1,293.16	551.25	3,699.42
3	Net Profit / (Loss) After Tax	466.32	976.32	429.92	2,777.99
4	Total Comprehensive Income for the Period	468.30	982.24	428.40	2,787.34
5	Paid-up equity share capital	1,203.58	1,203.58	1,193.58	1,203.58
6	Earnings Per Share (EPS) not annulized (FV. Rs. 2/- each)				
	Basic EPS	0.78	1.64	0.73	4.65
	Diluted EPS	0.78	1.64	0.73	4.65
	See accomplying note to the Financial Results				

Note : (1) The above Audited Consolidated Financial Results have been reviewed by the Audit Committee and approved by the Board of Directors at its meeting held on 08 August, 2026. The statutory auditors of the company have carried out limited review of the financial results for the quarter ended 30 June 2026. (2) The Above Financial Results have been prepared in accordance with the applicable Indian Accounting Standards as prescribed u/s. 133 of the Companies Act, 2013 read with rule 3 of the Companies (Indian Accounting Standards) Rules, 2015 as amended and other recognized accounting practices and policies to the extent applicable.
(3) Standalone Financial Results as on 30 June 2026 are as under:

EXTRACT OF STATEMENT OF STANDALONE FINANCIAL RESULTS FOR THE QUARTER ENDED 30 JUNE 2026

(₹ in Lakhs)

Sr. No.	Particulars	Standalone			
		30/06/2026	31/03/2026	30/06/2025	31/03/2026
		Unaudited	Audited	Audited	Audited
1	Total Income From Operations	8,116.49	14,221.50	6,974.20	41,974.53
2	Net Profit / (Loss) Before Tax	691.92	1,277.65	536.06	3,647.90
3	Net Profit / (Loss) After Tax	465.32	960.81	414.73	2,726.47
4	Total Comprehensive Income for the Period	467.33	966.56	413.21	2,735.64

(4) The above is an extract of the detailed format of Audited financial results for the quarter ended 30 June 2026 filed with Stock Exchange under Regulation 33 of the SEBI (Listing and other Disclosure Requirements) Regulations, 2015. The full format of the Audited financial results for the quarter ended 30 June 2026 are available on the Company's website at www.captainpolyplast.com and on the website of the Stock Exchange at www.bseindia.com. (5) Previous periods / years' figures have been re-grouped / re-classified, where necessary to make it comparable with the current period.

CAPTAIN POLYPLAST LTD.

e-mail : info@captainpolyplast.in | web : www.captainpolyplast.com | CIN NO. : L25209GJ1997PLC031985

For, CAPTAIN POLYPLAST LTD
Sd/-
Ritesh Rameshbhai Khichadia
(Whole-time Director)
DIN : 07617630

Date : 08-08-2026, Place : Rajkot

IKIO TECHNOLOGIES LIMITED

IKIO Innovations Only

(Formerly known as IKIO LIGHTING LIMITED)
CIN -L31401DL2016PLC292884
411, Arunachal Building 19 Barakhamba Road, Central Delhi, Connaught Place, Delhi, India, 110001
E-mail -secretarial@ikiotech.com, Website - www.ikiotech.in Tel. No. 0120-5106867

Extract of Unaudited Standalone and Consolidated Financial Results for the Quarter Ended June 30, 2026

₹In Million

Sr No.	Particulars	Standalone				Consolidated			
		Quarter Ended			Year Ended	Quarter Ended			Year Ended
		Unaudited 3 Months Ended 30-06-2026	Unaudited Preceding 3 Months Ended 31-03-2026	Unaudited Correspond-ing 3Months Ended 30-06-2025	Audited Previous Year Ended 31-03-2026	Unaudited 3 Months Ended 30-06-2026	Unaudited Preceding 3 Months Ended 31-03-2026	Unaudited Correspond-ing 3 Months Ended 30-06-2025	Audited Previous Year Ended 31-03-2026
1.	Total Income	476.19	408.17	428.30	1,844.17	1,735.24	1,705.41	1,221.85	6,098.13
2.	Profit/(Loss) for the period before tax	54.45	38.84	43.83	196.49	169.00	205.17	42.25	529.95
3.	Profit/(Loss) for the period after tax	45.11	29.01	32.94	147.80	110.46	175.23	23.78	415.55
4.	Total Comprehensive Income for the period [Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	45.11	29.62	32.94	151.18	109.06	173.34	23.11	417.02
5.	Equity Share Capital	772.81	772.81	772.81	772.81	772.81	772.81	772.81	772.81
6.	Other Equity	-	-	-	4,182.27	-	-	-	5,248.45
7.	Earnings Per Share(for continuing and discountined operations) -								
	1. Basic	0.58	0.38	0.43	1.91	1.40	2.13	0.31	4.89
	2. Diluted	0.58	0.37	0.42	1.90	1.39	2.12	0.30	4.87

NOTE:
1. The Standalone & Consolidated financial results of IKIO Technologies Limited (Formerly known as IKIO Lighting Limited) ("the Company") are prepared in accordance with the recognition and measurement principles of Indian Accounting Standards as notified under the Companies (Indian Accounting Standards) Rules, 2015 (as amended) as specified in Section 133 of the Companies Act, 2013 and as per Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 (Listing Regulation).
2. The unaudited Standalone & Consolidated financial results of the Company for the quarter ended June 30, 2026 have been reviewed by the Audit Committee and were subsequently approved by Board of Directors ('the Board') at its meeting held on August 08, 2026. These standalone and consolidated financial results have been reviewed by the Statutory Auditors of the Company.
3. The above are an extract of detail format of unaudited Standalone & Consolidated Financial results filed with the stock exchanges under the regulation 33 of SEBI (LODR) Regulations, 2015. The full format of the quarterly results are available on the Company's Website at https://ikiotech.com and the website of NSE & BSE.

For IKIO Technologies Limited
(Formerly Known as IKIO Lighting Limited)
Sd/-
Mr. Hardeep Singh
Managing Director

Place: Noida, Uttar Pradesh
Date: 08.08.2026

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR DISHA INFRASPACE SOLUTIONS PRIVATE LIMITED

Operating in commercial and residential interior design services having registered office at Plot No. B4 / 37, CMDA's Industrial Complex, Maraimalai Nagar, S. No. 166, 167, 168, Kilakaranai, Chengalpettu, Kancheepuram, Tamil Nadu – 603 209

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	DETAILS
1.	Name of the corporate debtor along with PAN & CIN	Disha Infraspace Solutions Private Limited (IN CIRP) CIN: U45402TN2007PTC063761 PAN: AACCD6366R
2.	Address of the registered office	Plot No. B4 / 37, CMDA's Industrial Complex, Maraimalai Nagar, S. No.166, 167, 168, Kilakaranai, Chengalpettu, Kancheepuram, Tamil Nadu – 603 209
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	Not Applicable
5.	Installed capacity of main products/ services	Not Applicable
6.	Quantity and value of main products/ services sold in last financial year	NIL
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Can be sought by writing an email to the RP at ip.displ@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Can be sought by writing an email to the RP at ip.displ@gmail.com
10.	Last date for receipt of expression of interest	18th August, 2026
11.	Date of issue of provisional list of prospective resolution applicants	20th August, 2026
12.	Last date for submission of objections to provisional list	23rd August, 2026
13.	Date of issue of final list of prospective resolution applicants	24th August, 2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	24th August, 2026
15.	Last date for submission of resolution plans	8th September 2026
16.	Process email id to submit Expression of Interest	ip.displ@gmail.com
17.	Details of the corporate debtor's registration status as MSME	Not Available

* Please note that the above timelines shall be subject to the approval of extension of timeline for completion of CIRP of the corporate debtor by Hon'ble NCLT, Chennai Bench.

Mr. G Ramachandran
Resolution Professional
Disha Infraspace Solutions Private Limited (IN CIRP)
IP Registration No: IBBI/IPA-002/IP-N00167/2017-18/10437
F-10, Syndicate Residency, Dr. Thomas First Street, South Boag Road, T. Nagar, Chennai, Tamil Nadu - 600 017

Date: 10/08/2026
Place: Chennai

SKIPPER LIMITED

CIN: L40104WB1981PLC033408
Registered Office: 3A, Loudon Street, 1st Floor, Kolkata - 700 017
Phone: (033) 2289 5731, Fax: (033) 2289 5733
Email: investor.relations@skipperlimited.com, Website: www.skipperlimited.com

NOTICE TO SHAREHOLDERS

SPECIAL WNDOW FOR RE-LODGMENT OF TRANSFER REQUESTS OF EQUITY SHARES HELD IN PHYSICAL MODE-FOURTH REMINDER

Skipper Limited (the Company) hereby informs its shareholders that the Securities and Exchange Board of India vide its Circular No. HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026 dated January 30, 2026, had announced re-opening of special window for re-lodgement of transfer requests of equity shares held in physical mode.

To facilitate ease of investing and safeguard the rights of investors in respect of the securities purchased by them, this special window has been opened solely for the re-lodgement of physical transfer deeds that were originally executed prior to April 1, 2019.

This special window will remain open until February 4, 2027, providing shareholders with one year to re-lodge their physical transfer requests.

For better understanding of the aforesaid circular, please refer to the matrix given below :

Execution Date of Transfer Deed	Lodged for transfer before April 1, 2019?	Original Share Certificate available?	Eligible to lodge in the current window?
Before April 1, 2019	No (it is fresh lodgement)	Yes	Yes
	Yes (it was rejected/returned earlier)	Yes	Yes
	Yes	No	No
	No	No	No

Eligible Shareholders are requested to refer the Circular for further details and re-lodge physical shares for transfer during the special window period to the Company's Registrar and Transfer Agent, **Maheshwari Datamatics Private Limited**, 23 R. N. Mukherjee Road, 5th Floor, Kolkata - 700001, **E-mail: contact@mdplcorporate.com**, to avail the benefit of this facility.

For **Skipper Limited**
Sd/-
Anu Singh
(Company Secretary & Compliance Officer)

Place : Kolkata
Date : 10.08.2026

Orbit Exports Limited

122, MISTRY BHAVAN, 2ND FLOOR, NEAR K C COLLEGE, DINSHAW WACHHA ROAD, CHURCHGATE, MUMBAI – 400 020. (MAH.) INDIA. TEL: +91-22-6625 6262, FAX: +91-22-22822031,
E-mail: investors@orbitexports.com, Website: www.orbitexports.com;
CIN NO: L40300MH1983PLC030872

STATEMENT OF UNAUDITED FINANCIAL RESULTS (STANDALONE & CONSOLIDATED) FOR THE QUARTER ENDED JUNE 30, 2026

The Board of Directors of the Company, at the meeting held on August 8, 2026, approved the unaudited financial results of the company for the quarter ended June 30, 2026 **("Financial Results")**.

The Financials along with the Limited Review Report, have been posted on the Company's website and can be assessed by scanning the QR code.

For and behalf of Borad of Directors of
Orbit Exports Limited
Sd/-
Pankaj Seth
Chairperson and Managing Director
(DIN:00027554)

Date: August 08, 2026
Place: Mumbai

Note: The above intimation is in accordance with the Regulation 33 read with Regulation 47(1) of the SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015

EXTRACT OF STATEMENT OF CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER ENDED 30 JUNE 2026

(₹ in Lakhs)

Sr. No.	Particulars	Consolidated			
		Quarter Ended			Year Ended
		30/06/2026	31/03/2026	30/06/2025	31/03/2026
		Unaudited	Audited	Audited	Audited
1	Total Income From Operations	8,116.49	14,147.18	6,974.20	41,727.29
2	Net Profit / (Loss) Before Tax	692.92	1,293.16	551.25	3,699.42
3	Net Profit / (Loss) After Tax	466.32	976.32	429.92	2,777.99
4	Total Comprehensive Income for the Period	468.30	982.24	428.40	2,787.34
5	Paid-up equity share capital	1,203.58	1,203.58	1,193.58	1,203.58
6	Earnings Per Share (EPS) not annulized (FV. Rs. 2/- each)				
	Basic EPS	0.78	1.64	0.73	4.65
	Diluted EPS	0.78	1.64	0.73	4.65
	See accomplying note to the Financial Results				

Note : (1) The above Audited Consolidated Financial Results have been reviewed by the Audit Committee and approved by the Board of Directors at its meeting held on 08 August, 2026. The statutory auditors of the company have carried out limited review of the financial results for the quarter ended 30 June 2026. (2)The Above Financial Results have been prepared in accordance with the applicable Indian Accounting Standards as prescribed u/s. 133 of the Companies Act, 2013 read with rule 3 of the Companies (Indian Accounting Standards) Rules, 2015 as amended and other recognized accounting practices and policies to the extent applicable.

(3) Standalone Financial Results as on 30 June 2026 are as under:

EXTRACT OF STATEMENT OF STANDALONE FINANCIAL RESULTS FOR THE QUARTER ENDED 30 JUNE 2026

(₹ in Lakhs)

Sr. No.	Particulars	Standalone			
		30/06/2026	31/03/2026	30/06/2025	31/03/2026
		Unaudited	Audited	Audited	Audited
1	Total Income From Operations	8,116.49	14,221.50	6,974.20	41,974.53
2	Net Profit / (Loss) Before Tax	691.92	1,277.65	536.06	3,647.90
3	Net Profit / (Loss) After Tax	465.32	960.81	414.73	2,726.47
4	Total Comprehensive Income for the Period	467.33	966.56	413.21	2,735.64

(4) The above is an extract of the detailed format of Audited financial results for the quarter ended 30 June 2026 filed with Stock Exchange under Regulation 33 of the SEBI (Listing and other Disclosure Requirements) Regulations, 2015. The full format of the Audited financial results for the quarter ended 30 June 2026 are available on the Company's website at www.captainpolyplast.com and on the website of the Stock Exchange at www.bseindia.com. (5) Previous periods / years' figures have been re-grouped / re-classified, where necessary to make it comparable with the current period.

For, **CAPTAIN POLYPLAST LTD**
Sd/-
Ritesh Rameshbhai Khichadia
(Whole-time Director)
DIN : 07617630

CAPTAIN POLYPLAST LTD.

e-mail : info@captainpolyplast.in | web : www.captainpolyplast.com | CIN NO. : L25209GJ1997PLC031985

Date : 08-08-2026, Place : Rajkot

AMBIKA COTTON MILLS LIMITED

Regd. Office : 15/9A, Valluvar Street, Sivanandha Colony, Coimbatore - 641 012.
CIN : L17115TZ1988PLC002269
Tel : (0422) 2491501/02 | Email : ambika@acmills.in | Website : www.acmills.in

STATEMENT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30/06/2026

(Rs. In Lakhs,except per share data)

Particulars		Quarter Ended			Year Ended
		31.06.2026	31.03.2026	30.06.2025	31.03.2026
		(Unaudited)	(Audited)	(Unaudited)	(Audited)
1. Total Income from Operations		26124	22075	19527	79619
2. Operating Profit		4273	4114	3022	12943
3. Finance Cost		295	272	403	1268
4. Gross Profit		3978	3842	2619	11675
5. Depreciation		524	549	488	2056
6. Net profit/(Loss) for the period (before tax and exceptional items)		3454	3293	2131	9619
7. Net profit/(Loss) for the period before tax (after exceptional items)		3454	3293	2131	9619
8. Net profit/ (Loss) for the period after tax (after exceptional items)		2570	2453	1592	7156
9. Other Comprehensive Income		0	-12	0	-12
10. Total Comprehensive income for the period (Comprising Profit / (Loss) for the period (after tax)		2570	2441	1592	7144
11. Equity Share Capital		572.50	572.50	572.50	572.50
12. Reserves (excluding Revaluation Reserve) as per Audited Balance Sheet		-	-	-	94859
13. Earnings Per Share (of Rs.10/- each) (for Continuing and discontinued operations)	a) Basic	44.89	42.85	27.81	125.00
	b) Diluted	44.89	42.85	27.81	125.00

The above is an extract of the detailed format of **Quarterly Financial Results ended 30th June ,2026** filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligation and Disclosure requirements) Regulations, 2015. The full format of the Unaudited Financial Results for the **Quarter ended 30th June 2026** are available on the Company's websites **(www.acmills.in)** and on the websites **of BSE (www.bseindia.com) & NSE (www.nseindia.com)**

For Ambika Cotton Mills Limited
S/d
P.V.Chandran,
Chairman & Managing Director
DIN : 00628479

Place : Coimbatore
Date : 08.08.2026

FOURTH QUARTERLY NOTICE IN RESPECT OF EXIT OFFER TO THE PUBLIC SHAREHOLDERS OF

EASTERN GENERAL INDUSTRIES LIMITED

CIN: U01131WB1952PLC020342,
Registered Office: 90/31, Diamond Harbour Road, Kolkata - 700 038,
Tel. No.: 033- 2398-3475 / 3289, Email: official@rawjute.in, Website: www.rawjute.in

This fourth quarterly notice in respect of Exit Offer (**"Exit Offer Notice 4"**) is being issued in accordance with Regulation 27 of the Securities and Exchange Board of India (Delisting of Equity Shares) Regulations, 2021 as amended (the **"Delisting Regulations"**) and in compliance with SEBI Exemption Letter SEBI/HO/CFD/CFD-RAC-DCR1/P/OW/2023/44667/1 dated November 06, 2023, by Mr. Harsh Vardhan Kejriwal forming part of the Promoters/ Promoter Group (hereinafter referred to as the **"Promoter Acquirer"**) of Eastern General Industries Limited (hereinafter referred to as the "**Company"/ "EGIL"**), to provide the Remaining Public Shareholders (**"Residual / Remaining Public Shareholders"**) of EGIL an exit opportunity. The Acquirer intends to acquire 4,500 (Four Thousand and Five Hundred) equity shares representing 2.25% of fully paid-up equity share capital of the Company held by the Residual Public Shareholders. This Exit Offer Notice 4 is in continuation of and should be read in conjunction with the Initial Public Announcement dated December 05, 2023 (**"Initial Public Announcement"/ "IPA"**), the Offer Letter (**"Offer Letter"**) dated December 17, 2024, the Exit Offer Public Announcement (**"Exit Offer PA"**) dated July 16, 2025 published on July 17, 2025, Exit Offer Letter dated July 16, 2025, Exit Offer Notice 1 dated October 23, 2025 published on October 24, 2025, Exit Offer Notice 2 dated January 30, 2026 published on January 31, 2026 and Exit Offer Notice 3 dated May 06, 2026 published on May 07, 2026.

The equity shares of the Company have been delisted from The Calcutta Stock Exchange Limited (**"CSE"**) i.e., the only Stock Exchange where the equity shares of the Company were listed, with effect from July 08, 2025 (**"Date of Delisting"**).

1. OUTSTANDING EQUITY SHARES AFTER DELISTING:

1.1 As the equity shares of the Company have already been delisted, the Acquirer has provided an Exit Offer in accordance with Regulation 26 of the Delisting Regulations and in compliance with SEBI Exemption letter SEBI/HO/CFD/CFD-RAC-DCR1/P/OW/2023/44667/1 dated November 06, 2023, as announced earlier in the Exit Offer PA. The Remaining Public Shareholders of the Company who did not or were not able to tender their equity shares or who unsuccessfully tendered their equity shares will be able to offer their equity shares to the Acquirer at the price of Rs. 200.50 (Rupees Two Hundred and Fifty Paise Only) (**"Exit Price"**) for a period of two year starting from the Date of Delisting i.e., from July 08, 2025 to July 07, 2027 (**"Exit Period"**)

1.2 The Exit Offer Letter (**"Exit Offer Letter"**) in this regard has been dispatched to the remaining Public Shareholders whose names appeared in the register of members of the Company as on July 11, 2025. In the event of any shareholder not receiving or misplacing their Exit Offer Letter, they may obtain a copy by writing to the Company, clearly marking the envelope **"EGIL- EXIT OFFER"** at 90/31, Diamond Harbour Road, Kolkata- 700 038. Alternatively, the soft copy of the Exit Offer Letter may be downloaded from the website of the Company at www.rawjute.in.

1.3 **Shareholders holding in Dematerialised Form:**
The beneficial owner and public shareholders will be required to send their Exit Application Form and other relevant documents to the Promoter Acquirer at 90/31, Diamond Harbour Road, Kolkata- 700038, either by registered post / courier or by hand delivery, at address mentioned above, along with a photocopy of the delivery instructions in "Off-market" mode or counterfoil of the delivery instructions in "Off-market" mode, duly acknowledged by the depository participant (**"DP"**), in favour of **"Eastern General Industries Ltd. Delisting Escrow Demat Account**" filled in as per the instructions given below:

Name of the Account in which Equity Shares will be Transferred	Eastern General Industries Ltd. Delisting Escrow Demat Account
Name of Depository	National Securities Depository Limited
Name of Depository Participant	Anand Rathi Share and Stock Brokers Limited
Depository Participant's ID No.	IN301803
Client ID No.	10047126
ISIN No.	INE0GUO01016

2. PAYMENT OF CONSIDERATION TO RESIDUAL SHAREHOLDERS:
Subject to any regulatory approvals as may be required, the Acquirer intends to make payments on monthly basis, within 15 days of the end of the relevant calendar month (**"Monthly Payment Cycle"**). The first Monthly Payment Cycle commenced within 15 days from September 01, 2025 for equity shares tendered upto August 31, 2025 and will continue till the Exit Offer Period. Payments will be made only to those shareholders who have validly tendered their equity shares by following the instructions laid out in the Exit Offer Letter and the Exit Application Form enclosed therewith (**"Exit Application Form"**). Please note that the Acquirer reserves the right to make payments earlier.

3. TENDER DETAILS:
No equity shares have been tendered by the Residual Public Shareholders from the date of dispatch of the Exit Offer Letter to till date.
Capitalized terms used but not defined in this Exit Offer Notice 4 shall have the same meaning assigned to them as in the IPA, Offer Letter, Exit Offer PA, Exit Offer Letter, Exit Offer Notice 1, Exit Offer Notice 2 and Exit Offer Notice 3. In case the Public Shareholders have any query, they may contact the Compliance Officer of the Company i.e., Mr. Ravi Singh at ravisingh@rawjute.in.

Sd/-
Harsh Vardhan Kejriwal
(On behalf of self and other constituents of the Promoter / Promoter Group)

Place: Kolkata
Date: 08.08.2026

IKIO TECHNOLOGIES LIMITED

(Formerly known as IKIO LIGHTING LIMITED)
CIN -L31401DL2016PLC292884
411, Arunachal Building 19 Barakhamba Road, Central Delhi, Connaught Place, Delhi, India, 110001
E-mail -secretarial@ikiotech.com, Website - www.ikiotech.in Tel. No. 0120-5106867

Extract of Unaudited Standalone and Consolidated Financial Results for the Quarter Ended June 30, 2026

₹In Million

Sr No.	Particulars	Standalone				Consolidated			
		Quarter Ended			Year Ended	Quarter Ended			Year Ended
		Unaudited 3 Months Ended 30-06-2026	Unaudited Preceding 3 Months Ended 31-03-2026	Unaudited Correspond-ing 3Months Ended 30-06-2025	Audited Previous Year Ended 31-03-2026	Unaudited 3 Months Ended 30-06-2026	Unaudited Preceding 3 Months Ended 31-03-2026	Unaudited Correspond-ing 3 Months Ended 30-06-2025	Audited Previous Year Ended 31-03-2026
1.	Total Income	476.19	408.17	428.30	1,844.17	1,735.24	1,705.41	1,221.85	6,098.13
2.	Profit/(Loss) for the period before tax	54.45	38.84	43.83	196.49	169.00	205.17	42.25	529.95
3.	Profit/(Loss) for the period after tax	45.11	29.01	32.94	147.80	110.46	175.23	23.78	415.55
4.	Total Comprehensive Income for the period [Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	45.11	29.62	32.94	151.18	109.06	173.34	23.11	417.02
5.	Equity Share Capital	772.81	772.81	772.81	772.81	772.81	772.81	772.81	772.81
6.	Other Equity	-	-	-	4,182.27	-	-	-	5,248.45
7.	Earnings Per Share(for continuing and discountined operations) -								
	1. Basic	0.58	0.38	0.43	1.91	1.40	2.13	0.31	4.89
	2. Diluted	0.58	0.37	0.42	1.90	1.39	2.12	0.30	4.87

NOTE:

1. The Standalone & Consolidated financial results of IKIO Technologies Limited (Formerly known as IKIO Lighting Limited) ("the Company") are prepared in accordance with the recognition and measurement principles of Indian Accounting Standards as notified under the Companies (Indian Accounting Standards) Rules, 2015 (as amended) as specified in Section 133 of the Companies Act, 2013 and as per Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 (Listing Regulation).
2. The unaudited Standalone & Consolidated financial results of the Company for the quarter ended June 30, 2026 have been reviewed by the Audit Committee and were subsequently approved by Board of Directors ('the Board') at its meeting held on August 08, 2026. These standalone and consolidated financial results have been reviewed by the Statutory Auditors of the Company.
3. The above are an extract of detail format of unaudited Standalone & Consolidated Financial results filed with the stock exchanges under the regulation 33 of SEBI (LODR) Regulations, 2015. The full format of the quarterly results are available on the Company's Website at https://ikiotech.com and the website of NSE & BSE.

For IKIO Technologies Limited
(Formerly Known as IKIO Lighting Limited)
Sd/-
Mr. Hardeep Singh
Managing Director

Place: Noida, Uttar Pradesh
Date: 08.08.2026

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR DISHA INFRASPACE SOLUTIONS PRIVATE LIMITED

Operating in commercial and residential interior design services having registered office at Plot No. B4 / 37, CMDA's Industrial Complex, Maraimalai Nagar, S. No. 166, 167, 168, Kilakaranai, Chengalpettu, Kancheepuram, Tamil Nadu – 603 209

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	DETAILS
1.	Name of the corporate debtor along with PAN & CIN	Disha Infraspace Solutions Private Limited (IN CIRP) CIN: U45402TN2007PTC063761 PAN: AACCD6366R
2.	Address of the registered office	Plot No. B4 / 37, CMDA's Industrial Complex, Maraimalai Nagar, S. No.166, 167, 168, Kilakaranai, Chengalpettu, Kancheepuram, Tamil Nadu – 603 209
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	Not Applicable
5.	Installed capacity of main products/ services	Not Applicable
6.	Quantity and value of main products/ services sold in last financial year	NIL
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Can be sought by writing an email to the RP at ip.displ@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Can be sought by writing an email to the RP at ip.displ@gmail.com
10.	Last date for receipt of expression of interest	18th August, 2026
11.	Date of issue of provisional list of prospective resolution applicants	20th August, 2026
12.	Last date for submission of objections to provisional list	23rd August, 2026
13.	Date of issue of final list of prospective resolution applicants	24th August, 2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	24th August, 2026
15.	Last date for submission of resolution plans	8th September 2026
16.	Process email id to submit Expression of Interest	ip.displ@gmail.com
17.	Details of the corporate debtor's registration status as MSME	Not Available

* Please note that the above timelines shall be subject to the approval of extension of timeline for completion of CIRP of the corporate debtor by Hon'ble NCLT, Chennai Bench.

Mr. G Ramachandran
Resolution Professional
Disha Infraspace Solutions Private Limited (IN CIRP)
IP Registration No: IBBI/IPA-002/IP-N00167/2017-18/10437
F-10, Syndicate Residency, Dr. Thomas First Street,
South Boag Road, T. Nagar, Chennai, Tamil Nadu - 600 017

Date: 10/08/2026
Place: Chennai

SKIPPER LIMITED

CIN: L40104WB1981PLC033408
Registered Office: 3A, Loudon Street, 1st Floor, Kolkata - 700 017
Phone: (033) 2289 5731, Fax: (033) 2289 5733
Email: investor.relations@skipperlimited.com, Website: www.skipperlimited.com

NOTICE TO SHAREHOLDERS

SPECIAL WNDOW FOR RE-LODGMENT OF TRANSFER REQUESTS OF EQUITY SHARES HELD IN PHYSICAL MODE-FOURTH REMINDER

Skipper Limited (the Company) hereby informs its shareholders that the Securities and Exchange Board of India vide its Circular No. HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026 dated January 30, 2026, had announced re-opening of special window for re-lodgement of transfer requests of equity shares held in physical mode.

To facilitate ease of investing and safeguard the rights of investors in respect of the securities purchased by them, this special window has been opened solely for the re-lodgement of physical transfer deeds that were originally executed prior to April 1, 2019.

This special window will remain open until February 4, 2027, providing shareholders with one year to re-lodge their physical transfer requests.

For better understanding of the aforesaid circular, please refer to the matrix given below :

Execution Date of Transfer Deed	Lodged for transfer before April 1, 2019?	Original Share Certificate available?	Eligible to lodge in the current window?
Before April 1, 2019	No (it is fresh lodgement)	Yes	Yes
	Yes (it was rejected/returned earlier)	Yes	Yes
	Yes	No	No
	No	No	No

Eligible Shareholders are requested to refer the Circular for further details and re-lodge physical shares for transfer during the special window period to the Company's Registrar and Transfer Agent, **Maheshwari Datamatics Private Limited,** 23 R. N. Mukherjee Road, 5th Floor, Kolkata - 700001, **E-mail: contact@mdplcorporate.com,** to avail the benefit of this facility.

For **Skipper Limited**
Sd/-
Anu Singh
(Company Secretary & Compliance Officer)

Place : Kolkata
Date : 10.08.2026

AMBIKA COTTON MILLS LIMITED

Regd. Office : 15/9A, Valluvar Street, Sivanandha Colony, Coimbatore - 641 012.
CIN : L17115TZ1988PLC002269
Tel : (0422) 2491501/02 | Email : ambika@acmills.in | Website : www.acmills.in

STATEMENT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30/06/2026

(Rs. In Lakhs,except per share data)

Particulars		Quarter Ended			Year Ended
		31.06.2026	31.03.2026	30.06.2025	31.03.2026
		(Unaudited)	(Audited)	(Unaudited)	(Audited)
1. Total Income from Operations		26124	22075	19527	79619
2. Operating Profit		4273	4114	3022	12943
3. Finance Cost		295	272	403	1268
4. Gross Profit		3978	3842	2619	11675
5. Depreciation		524	549	488	2056
6. Net profit/(Loss) for the period (before tax and exceptional items)		3454	3293	2131	9619
7. Net profit/(Loss) for the period before tax (after exceptional items)		3454	3293	2131	9619
8. Net profit/ (Loss) for the period after tax (after exceptional items)		2570	2453	1592	7156
9. Other Comprehensive Income		0	-12	0	-12
10. Total Comprehensive income for the period (Comprising Profit / (Loss) for the period (after tax)		2570	2441	1592	7144
11. Equity Share Capital		572.50	572.50	572.50	572.50
12. Reserves (excluding Revaluation Reserve) as per Audited Balance Sheet		-	-	-	94859
13. Earnings Per Share (of Rs.10/- each) (for Continuing and discontinued operations)	a) Basic	44.89	42.85	27.81	125.00
	b) Diluted	44.89	42.85	27.81	125.00

The above is an extract of the detailed format of **Quarterly Financial Results ended 30th June ,2026** filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligation and Disclosure requirements) Regulations, 2015. The full format of the Unaudited Financial Results for the **Quarter ended 30th June 2026** are available on the Company's websites **(www.acmills.in)** and on the websites **of BSE (www.bseindia.com) & NSE (www.nseindia.com)**

For Ambika Cotton Mills Limited
S/d
P.V.Chandran,
Chairman & Managing Director
DIN : 00628479

Place : Coimbatore
Date : 08.08.2026

Orbit Exports Limited

122, MISTRY BHAVAN, 2ND FLOOR, NEAR K C COLLEGE, DINSHAW WACHHA ROAD, CHURCHGATE, MUMBAI – 400 020. (MAH.) INDIA. TEL: +91-22-6625 6262, FAX: +91-22-22822031,
E-mail: investors@orbitexports.com, Website: www.orbitexports.com;
CIN NO: L40300MH1983PLC030872

orbit exports ltd.

STATEMENT OF UNAUDITED FINANCIAL RESULTS (STANDALONE & CONSOLIDATED) FOR THE QUARTER ENDED JUNE 30, 2026

The Board of Directors of the Company, at the meeting held on August 8, 2026, approved the unaudited financial results of the company for the quarter ended June 30, 2026 **("Financial Results").**

The Financials along with the Limited Review Report, have been posted on the Company's website and can be assessed by scanning the QR code.

For and behalf of Borad of Directors of
Orbit Exports Limited
Sd/-
Pankaj Seth
Chairperson and Managing Director
(DIN:00027554)

Date: August 08, 2026
Place: Mumbai

Note: The above intimation is in accordance with the Regulation 33 read with Regulation 47(1) of the SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015

FOURTH QUARTERLY NOTICE IN RESPECT OF EXIT OFFER TO THE PUBLIC SHAREHOLDERS OF EASTERN GENERAL INDUSTRIES LIMITED

CIN: U01131WB1952PLC020342,
Registered Office: 90/31, Diamond Harbour Road, Kolkata - 700 038,
Tel. No.: 033- 2398-3475 / 3289, Email: official@rawjute.in, Website: www.rawjute.in

This fourth quarterly notice in respect of Exit Offer (**"Exit Offer Notice 4"**) is being issued in accordance with Regulation 27 of the Securities and Exchange Board of India (Delisting of Equity Shares) Regulations, 2021 as amended (the **"Delisting Regulations"**) and in compliance with SEBI Exemption Letter SEBI/HO/CFD/CFD-RAC-DCR1/P/OW/2023/44667/1 dated November 06, 2023, by Mr. Harsh Vardhan Kejriwal forming part of the Promoters/ Promoter Group (hereinafter referred to as the **"Promoter Acquirer"**) of Eastern General Industries Limited (hereinafter referred to as the "**Company**"/ **"EGIL"**), to provide the Remaining Public Shareholders (**"Residual / Remaining Public Shareholders"**) of EGIL an exit opportunity. The Acquirer intends to acquire 4,500 (Four Thousand and Five Hundred) equity shares representing 2.25% of fully paid-up equity share capital of the Company held by the Residual Public Shareholders. This Exit Offer Notice 4 is in continuation of and should be read in conjunction with the Initial Public Announcement dated December 05, 2023 (**"Initial Public Announcement"/ "IPA"**), the Offer Letter (**"Offer Letter"**) dated December 17, 2024, the Exit Offer Public Announcement (**"Exit Offer PA"**) dated July 16, 2025 published on July 17, 2025, Exit Offer Letter dated July 16, 2025, Exit Offer Notice 1 dated October 23, 2025 published on October 24, 2025, Exit Offer Notice 2 dated January 30, 2026 published on January 31, 2026 and Exit Offer Notice 3 dated May 06, 2026 published on May 07, 2026.

The equity shares of the Company have been delisted from The Calcutta Stock Exchange Limited (**"CSE"**) i.e., the only Stock Exchange where the equity shares of the Company were listed, with effect from July 08, 2025 (**"Date of Delisting"**).

1. OUTSTANDING EQUITY SHARES AFTER DELISTING:

1.1 As the equity shares of the Company have already been delisted, the Acquirer has provided an Exit Offer in accordance with Regulation 26 of the Delisting Regulations and in compliance with SEBI Exemption letter SEBI/HO/CFD/CFD-RAC-DCR1/P/OW/2023/44667/1 dated November 06, 2023, as announced earlier in the Exit Offer PA. The Remaining Public Shareholders of the Company who did not or were not able to tender their equity shares or who unsuccessfully tendered their equity shares will be able to offer their equity shares to the Acquirer at the price of Rs. 200.50 (Rupees Two Hundred and Fifty Paise Only) (**"Exit Price"**) for a period of two year starting from the Date of Delisting i.e., from July 08, 2025 to July 07, 2027 (**"Exit Period"**)

1.2 The Exit Offer Letter (**"Exit Offer Letter"**) in this regard has been dispatched to the remaining Public Shareholders whose names appeared in the register of members of the Company as on July 11, 2025. In the event of any shareholder not receiving or misplacing their Exit Offer Letter, they may obtain a copy by writing to the Company, clearly marking the envelope **"EGIL- EXIT OFFER"** at 90/31, Diamond Harbour Road, Kolkata- 700 038. Alternatively, the soft copy of the Exit Offer Letter may be downloaded from the website of the Company at www.rawjute.in.

1.3 **Shareholders holding in Dematerialised Form:**
The beneficial owner and public shareholders will be required to send their Exit Application Form and other relevant documents to the Promoter Acquirer at 90/31, Diamond Harbour Road, Kolkata- 700038, either by registered post / courier or by hand delivery, at address mentioned above, along with a photocopy of the delivery instructions in "Off-market" mode or counterfoil of the delivery instructions in "Off-market" mode, duly acknowledged by the depository participant (**"DP"**), in favour of **"Eastern General Industries Ltd. Delisting Escrow Demat Account**" filled in as per the instructions given below:

Name of the Account in which Equity Shares will be Transferred	Eastern General Industries Ltd. Delisting Escrow Demat Account
Name of Depository	National Securities Depository Limited
Name of Depository Participant	Anand Rathi Share and Stock Brokers Limited
Depository Participant's ID No.	IN301803
Client ID No.	10047126
ISIN No.	INE0GUO01016

2. PAYMENT OF CONSIDERATION TO RESIDUAL SHAREHOLDERS:
Subject to any regulatory approvals as may be required, the Acquirer intends to make payments on monthly basis, within 15 days of the end of the relevant calendar month (**"Monthly Payment Cycle"**). The first Monthly Payment Cycle commenced within 15 days from September 01, 2025 for equity shares tendered upto August 31, 2025 and will continue till the Exit Offer Period. Payments will be made only to those shareholders who have validly tendered their equity shares by following the instructions laid out in the Exit Offer Letter and the Exit Application Form enclosed therewith (**"Exit Application Form"**). Please note that the Acquirer reserves the right to make payments earlier.

3. TENDER DETAILS:
No equity shares have been tendered by the Residual Public Shareholders from the date of dispatch of the Exit Offer Letter to till date.
Capitalized terms used but not defined in this Exit Offer Notice 4 shall have the same meaning assigned to them as in the IPA, Offer Letter, Exit Offer PA, Exit Offer Letter, Exit Offer Notice 1, Exit Offer Notice 2 and Exit Offer Notice 3. In case the Public Shareholders have any query, they may contact the Compliance Officer of the Company i.e., Mr. Ravi Singh at ravisingh@rawjute.in.

Sd/-
Harsh Vardhan Kejriwal
(On behalf of self and other constituents of the Promoter / Promoter Group)

Place: Kolkata
Date: 08.08.2026

EXTRACT OF STATEMENT OF CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER ENDED 30 JUNE 2026

(₹ in Lakhs)

Sr. No.	Particulars	Consolidated			
		Quarter Ended			Year Ended
		30/06/2026	31/03/2026	30/06/2025	31/03/2026
		Unaudited	Audited	Audited	Audited
1	Total Income From Operations	8,116.49	14,147.18	6,974.20	41,727.29
2	Net Profit / (Loss) Before Tax	692.92	1,293.16	551.25	3,699.42
3	Net Profit / (Loss) After Tax	466.32	976.32	429.92	2,777.99
4	Total Comprehensive Income for the Period	468.30	982.24	428.40	2,787.34
5	Paid-up equity share capital	1,203.58	1,203.58	1,193.58	1,203.58
6	Earnings Per Share (EPS) not annulized (FV. Rs. 2/- each)				
	Basic EPS	0.78	1.64	0.73	4.65
	Diluted EPS	0.78	1.64	0.73	4.65
	See accomplying note to the Financial Results				

Note : (1) The above Audited Consolidated Financial Results have been reviewed by the Audit Committee and approved by the Board of Directors at its meeting held on 08 August, 2026. The statutory auditors of the company have carried out limited review of the financial results for the quarter ended 30 June 2026. (2)The Above Financial Results have been prepared in accordance with the applicable Indian Accounting Standards as prescribed u/s. 133 of the Companies Act, 2013 read with rule 3 of the Companies (Indian Accounting Standards) Rules, 2015 as amended and other recognized accounting practices and policies to the extent applicable.

(3) Standalone Financial Results as on 30 June 2026 are as under:

EXTRACT OF STATEMENT OF STANDALONE FINANCIAL RESULTS FOR THE QUARTER ENDED 30 JUNE 2026

(₹ in Lakhs)

Sr. No.	Particulars	Standalone			
		30/06/2026	31/03/2026	30/06/2025	31/03/2026
		Unaudited	Audited	Audited	Audited
1	Total Income From Operations	8,116.49	14,221.50	6,974.20	41,974.53
2	Net Profit / (Loss) Before Tax	691.92	1,277.65	536.06	3,647.90
3	Net Profit / (Loss) After Tax	465.32	960.81	414.73	2,726.47
4	Total Comprehensive Income for the Period	467.33	966.56	413.21	2,735.64

(4) The above is an extract of the detailed format of Audited financial results for the quarter ended 30 June 2026 filed with Stock Exchange under Regulation 33 of the SEBI (Listing and other Disclosure Requirements) Regulations, 2015. The full format of the Audited financial results for the quarter ended 30 June 2026 are available on the Company's website at www.captainpolyplast.com and on the website of the Stock Exchange at www.bseindia.com. (5) Previous periods / years' figures have been re-grouped / re-classified, where necessary to make it comparable with the current period.

CAPTAIN POLYPLAST LTD.

e-mail : info@captainpolyplast.in | web : www.captainpolyplast.com | CIN NO. : L25209GJ1997PLC031985

For, **CAPTAIN POLYPLAST LTD**
Sd/-
Ritesh Rameshbhai Khichadia
(Whole-time Director)
DIN : 07617630

Date : 08-08-2026, Place : Rajkot

IKIO TECHNOLOGIES LIMITED

(Formerly known as IKIO LIGHTING LIMITED)
CIN -L31401DL2016PLC292884
411, Arunachal Building 19 Barakhamba Road, Central Delhi, Connaught Place, Delhi, India, 110001
E-mail -secretarial@ikiotech.com, Website - www.ikiotech.in Tel. No. 0120-5106867

Extract of Unaudited Standalone and Consolidated Financial Results for the Quarter Ended June 30, 2026

₹In Million

Sr No.	Particulars	Standalone				Consolidated			
		Quarter Ended			Year Ended	Quarter Ended			Year Ended
		Unaudited 3 Months Ended 30-06-2026	Unaudited Preceding 3 Months Ended 31-03-2026	Unaudited Correspond-ing 3Months Ended 30-06-2025	Audited Previous Year Ended 31-03-2026	Unaudited 3 Months Ended 30-06-2026	Unaudited Preceding 3 Months Ended 31-03-2026	Unaudited Correspond-ing 3 Months Ended 30-06-2025	Audited Previous Year Ended 31-03-2026
1.	Total Income	476.19	408.17	428.30	1,844.17	1,735.24	1,705.41	1,221.85	6,098.13
2.	Profit/(Loss) for the period before tax	54.45	38.84	43.83	196.49	169.00	205.17	42.25	529.95
3.	Profit/(Loss) for the period after tax	45.11	29.01	32.94	147.80	110.46	175.23	23.78	415.55
4.	Total Comprehensive Income for the period [Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	45.11	29.62	32.94	151.18	109.06	173.34	23.11	417.02
5.	Equity Share Capital	772.81	772.81	772.81	772.81	772.81	772.81	772.81	772.81
6.	Other Equity	-	-	-	4,182.27	-	-	-	5,248.45
7.	Earnings Per Share(for continuing and discountined operations) -								
	1. Basic	0.58	0.38	0.43	1.91	1.40	2.13	0.31	4.89
	2. Diluted	0.58	0.37	0.42	1.90	1.39	2.12	0.30	4.87

NOTE:

1. The Standalone & Consolidated financial results of IKIO Technologies Limited (Formerly known as IKIO Lighting Limited) ("the Company") are prepared in accordance with the recognition and measurement principles of Indian Accounting Standards as notified under the Companies (Indian Accounting Standards) Rules, 2015 (as amended) as specified in Section 133 of the Companies Act, 2013 and as per Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 (Listing Regulation).
2. The unaudited Standalone & Consolidated financial results of the Company for the quarter ended June 30, 2026 have been reviewed by the Audit Committee and were subsequently approved by Board of Directors ('the Board') at its meeting held on August 08, 2026. These standalone and consolidated financial results have been reviewed by the Statutory Auditors of the Company.
3. The above are an extract of detail format of unaudited Standalone & Consolidated Financial results filed with the stock exchanges under the regulation 33 of SEBI (LODR) Regulations, 2015. The full format of the quarterly results are available on the Company's Website at https://ikiotech.com and the website of NSE & BSE.

For IKIO Technologies Limited
(Formerly Known as IKIO Lighting Limited)
Sd/-
Mr. Hardeep Singh
Managing Director

Place: Noida, Uttar Pradesh
Date: 08.08.2026

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR
DISHA INFRASPACE SOLUTIONS PRIVATE LIMITED

Operating in commercial and residential interior design services having registered office at Plot No. B4 / 37, CMDA's Industrial Complex, Maraimalai Nagar, S. No. 166, 167, 168, Kilakaranai, Chengalpettu, Kancheepuram, Tamil Nadu – 603 209

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	DETAILS
1.	Name of the corporate debtor along with PAN & CIN	Disha Infraspace Solutions Private Limited (IN CIRP) CIN: U45402TN2007PTC063761 PAN: AACCD6366R
2.	Address of the registered office	Plot No. B4 / 37, CMDA's Industrial Complex, Maraimalai Nagar, S. No.166, 167, 168, Kilakaranai, Chengalpettu, Kancheepuram, Tamil Nadu – 603 209
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	Not Applicable
5.	Installed capacity of main products/ services	Not Applicable
6.	Quantity and value of main products/ services sold in last financial year	NIL
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Can be sought by writing an email to the RP at ip.displ@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Can be sought by writing an email to the RP at ip.displ@gmail.com
10.	Last date for receipt of expression of interest	18th August, 2026
11.	Date of issue of provisional list of prospective resolution applicants	20th August, 2026
12.	Last date for submission of objections to provisional list	23rd August, 2026
13.	Date of issue of final list of prospective resolution applicants	24th August, 2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	24th August, 2026
15.	Last date for submission of resolution plans	8th September 2026
16.	Process email id to submit Expression of Interest	ip.displ@gmail.com
17.	Details of the corporate debtor's registration status as MSME	Not Available

* Please note that the above timelines shall be subject to the approval of extension of timeline for completion of CIRP of the corporate debtor by Hon'ble NCLT, Chennai Bench.

Mr. G Ramachandran
Resolution Professional
Disha Infraspace Solutions Private Limited (IN CIRP)
IP Registration No: IBBI/IPA-002/IP-N00167/2017-18/10437
F-10, Syndicate Residency, Dr. Thomas First Street, South Boag Road, T. Nagar, Chennai, Tamil Nadu - 600 017

Date: 10/08/2026
Place: Chennai

SKIPPER LIMITED

CIN: L40104WB1981PLC033408
Registered Office: 3A, Loudon Street, 1st Floor, Kolkata - 700 017
Phone: (033) 2289 5731, Fax: (033) 2289 5733
Email: investor.relations@skipperlimited.com, Website: www.skipperlimited.com

NOTICE TO SHAREHOLDERS
SPECIAL WNDOW FOR RE-LODGMENT OF TRANSFER REQUESTS OF EQUITY SHARES HELD IN PHYSICAL MODE-FOURTH REMINDER

Skipper Limited (the Company) hereby informs its shareholders that the Securities and Exchange Board of India vide its Circular No. HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026 dated January 30, 2026, had announced re-opening of special window for re-lodgement of transfer requests of equity shares held in physical mode.

To facilitate ease of investing and safeguard the rights of investors in respect of the securities purchased by them, this special window has been opened solely for the re-lodgement of physical transfer deeds that were originally executed prior to April 1, 2019.

This special window will remain open until February 4, 2027, providing shareholders with one year to re-lodge their physical transfer requests.

For better understanding of the aforesaid circular, please refer to the matrix given below :

Execution Date of Transfer Deed	Lodged for transfer before April 1, 2019?	Original Share Certificate available?	Eligible to lodge in the current window?
Before April 1, 2019	No (it is fresh lodgement)	Yes	Yes
	Yes (it was rejected/returned earlier)	Yes	Yes
	Yes	No	No
	No	No	No

Eligible Shareholders are requested to refer the Circular for further details and re-lodge physical shares for transfer during the special window period to the Company's Registrar and Transfer Agent, **Maheshwari Datamatics Private Limited,** 23 R. N. Mukherjee Road, 5th Floor, Kolkata - 700001, **E-mail: contact@mdplcorporate.com,** to avail the benefit of this facility.

For **Skipper Limited**
Sd/-
Anu Singh
(Company Secretary & Compliance Officer)

Place : Kolkata
Date : 10.08.2026

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orbit exports ltd.

Orbit Exports Limited
122, MISTRY BHAVAN, 2ND FLOOR, NEAR K C COLLEGE, DINSHAW WACHHA ROAD, CHURCHGATE, MUMBAI – 400 020. (MAH.) INDIA. TEL: +91-22-6625 6262, FAX: +91-22-22822031,
E-mail: investors@orbitexports.com, Website: www.orbitexports.com;
CIN NO: L40300MH1983PLC030872

STATEMENT OF UNAUDITED FINANCIAL RESULTS (STANDALONE & CONSOLIDATED) FOR THE QUARTER ENDED JUNE 30, 2026

The Board of Directors of the Company, at the meeting held on August 8, 2026, approved the unaudited financial results of the company for the quarter ended June 30, 2026 **("Financial Results").**

The Financials along with the Limited Review Report, have been posted on the Company's website and can be assessed by scanning the QR code.

For and behalf of Borad of Directors of
Orbit Exports Limited
Sd/-
Pankaj Seth
Chairperson and Managing Director
(DIN:00027554)

Date: August 08, 2026
Place: Mumbai

Note: The above intimation is in accordance with the Regulation 33 read with Regulation 47(1) of the SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015

AMBIKA COTTON MILLS LIMITED

Regd. Office : 15/9A, Valluvar Street, Sivanandha Colony, Coimbatore - 641 012.
CIN : L17115TZ1988PLC002269
Tel : (0422) 2491501/02 | Email : ambika@acmills.in | Website : www.acmills.in

STATEMENT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30/06/2026

(Rs. In Lakhs,except per share data)

Particulars	Quarter Ended			Year Ended
	31.06.2026	31.03.2026	30.06.2025	31.03.2026
	(Unaudited)	(Audited)	(Unaudited)	(Audited)
1. Total Income from Operations	26124	22075	19527	79619
2. Operating Profit	4273	4114	3022	12943
3. Finance Cost	295	272	403	1268
4. Gross Profit	3978	3842	2619	11675
5. Depreciation	524	549	488	2056
6. Net profit/(Loss) for the period (before tax and exceptional items)	3454	3293	2131	9619
7. Net profit/(Loss) for the period before tax (after exceptional items)	3454	3293	2131	9619
8. Net profit/ (Loss) for the period after tax (after exceptional items)	2570	2453	1592	7156
9. Other Comprehensive Income	0	-12	0	-12
10. Total Comprehensive income for the period (Comprising Profit / (Loss) for the period (after tax)	2570	2441	1592	7144
11. Equity Share Capital	572.50	572.50	572.50	572.50
12. Reserves (excluding Revaluation Reserve) as per Audited Balance Sheet	-	-	-	94859
13. Earnings Per Share (of Rs.10/- each) (for Continuing and discontinued operations) a) Basic	44.89	42.85	27.81	125.00
b) Diluted	44.89	42.85	27.81	125.00

The above is an extract of the detailed format of **Quarterly Financial Results ended 30th June ,2026** filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015. The full format of the Unaudited Financial Results for the **Quarter ended 30th June 2026** are available on the Company's websites **(www.acmills.in)** and on the websites **of BSE (www.bseindia.com) & NSE (www.nseindia.com)**

For Ambika Cotton Mills Limited
S/d
P.V.Chandran,
Chairman & Managing Director
DIN : 00628479

Place : Coimbatore
Date : 08.08.2026

FOURTH QUARTERLY NOTICE IN RESPECT OF EXIT OFFER TO THE PUBLIC SHAREHOLDERS OF

EASTERN GENERAL INDUSTRIES LIMITED

CIN: U01131WB1952PLC020342,
Registered Office: 90/31, Diamond Harbour Road, Kolkata - 700 038,
Tel. No.: 033- 2398-3475 / 3289, Email: official@rawjute.in, Website: www.rawjute.in

This fourth quarterly notice in respect of Exit Offer (**"Exit Offer Notice 4"**) is being issued in accordance with Regulation 27 of the Securities and Exchange Board of India (Delisting of Equity Shares) Regulations, 2021 as amended (the **"Delisting Regulations"**) and in compliance with SEBI Exemption Letter SEBI/HO/CFD/CFD-RAC-DCR1/P/OW/2023/44667/1 dated November 06, 2023, by Mr. Harsh Vardhan Kejriwal forming part of the Promoters/ Promoter Group (hereinafter referred to as the **"Promoter Acquirer"**) of Eastern General Industries Limited (hereinafter referred to as the "**Company"/ "EGIL"**), to provide the Remaining Public Shareholders (**"Residual / Remaining Public Shareholders"**) of EGIL an exit opportunity. The Acquirer intends to acquire 4,500 (Four Thousand and Five Hundred) equity shares representing 2.25% of fully paid-up equity share capital of the Company held by the Residual Public Shareholders. This Exit Offer Notice 4 is in continuation of and should be read in conjunction with the Initial Public Announcement dated December 05, 2023 (**"Initial Public Announcement"/ "IPA"**), the Offer Letter (**"Offer Letter"**) dated December 17, 2024, the Exit Offer Public Announcement (**"Exit Offer PA"**) dated July 16, 2025 published on July 17, 2025, Exit Offer Letter dated July 16, 2025, Exit Offer Notice 1 dated October 23, 2025 published on October 24, 2025, Exit Offer Notice 2 dated January 30, 2026 published on January 31, 2026 and Exit Offer Notice 3 dated May 06, 2026 published on May 07, 2026.

The equity shares of the Company have been delisted from The Calcutta Stock Exchange Limited (**"CSE"**) i.e., the only Stock Exchange where the equity shares of the Company were listed, with effect from July 08, 2025 (**"Date of Delisting"**).

1. OUTSTANDING EQUITY SHARES AFTER DELISTING:

1.1 As the equity shares of the Company have already been delisted, the Acquirer has provided an Exit Offer in accordance with Regulation 26 of the Delisting Regulations and in compliance with SEBI Exemption letter SEBI/HO/CFD/CFD-RAC-DCR1/P/OW/2023/44667/1 dated November 06, 2023, as announced earlier in the Exit Offer PA. The Remaining Public Shareholders of the Company who did not or were not able to tender their equity shares or who unsuccessfully tendered their equity shares will be able to offer their equity shares to the Acquirer at the price of Rs. 200.50 (Rupees Two Hundred and Fifty Paise Only) (**"Exit Price"**) for a period of two year starting from the Date of Delisting i.e., from July 08, 2025 to July 07, 2027 (**"Exit Period"**)

1.2 The Exit Offer Letter (**"Exit Offer Letter"**) in this regard has been dispatched to the remaining Public Shareholders whose names appeared in the register of members of the Company as on July 11, 2025. In the event of any shareholder not receiving or misplacing their Exit Offer Letter, they may obtain a copy by writing to the Company, clearly marking the envelope **"EGIL- EXIT OFFER"** at 90/31, Diamond Harbour Road, Kolkata- 700 038. Alternatively, the soft copy of the Exit Offer Letter may be downloaded from the website of the Company at www.rawjute.in.

1.3 **Shareholders holding in Dematerialised Form:**
The beneficial owner and public shareholders will be required to send their Exit Application Form and other relevant documents to the Promoter Acquirer at 90/31, Diamond Harbour Road, Kolkata- 700038, either by registered post / courier or by hand delivery, at address mentioned above, along with a photocopy of the delivery instructions in "Off-market" mode or counterfoil of the delivery instructions in "Off-market" mode, duly acknowledged by the depository participant (**"DP"**), in favour of **"Eastern General Industries Ltd. Delisting Escrow Demat Account**" filled in as per the instructions given below:

Name of the Account in which Equity Shares will be Transferred	Eastern General Industries Ltd. Delisting Escrow Demat Account
Name of Depository	National Securities Depository Limited
Name of Depository Participant	Anand Rathi Share and Stock Brokers Limited
Depository Participant's ID No.	IN301803
Client ID No.	10047126
ISIN No.	INE0GUO01016

2. PAYMENT OF CONSIDERATION TO RESIDUAL SHAREHOLDERS:
Subject to any regulatory approvals as may be required, the Acquirer intends to make payments on monthly basis, within 15 days of the end of the relevant calendar month (**"Monthly Payment Cycle"**). The first Monthly Payment Cycle commenced within 15 days from September 01, 2025 for equity shares tendered upto August 31, 2025 and will continue till the Exit Offer Period. Payments will be made only to those shareholders who have validly tendered their equity shares by following the instructions laid out in the Exit Offer Letter and the Exit Application Form enclosed therewith (**"Exit Application Form"**). Please note that the Acquirer reserves the right to make payments earlier.

3. TENDER DETAILS:
No equity shares have been tendered by the Residual Public Shareholders from the date of dispatch of the Exit Offer Letter to till date.
Capitalized terms used but not defined in this Exit Offer Notice 4 shall have the same meaning assigned to them as in the IPA, Offer Letter, Exit Offer PA, Exit Offer Letter, Exit Offer Notice 1, Exit Offer Notice 2 and Exit Offer Notice 3. In case the Public Shareholders have any query, they may contact the Compliance Officer of the Company i.e., Mr. Ravi Singh at ravisingh@rawjute.in.

Sd/-
Harsh Vardhan Kejriwal
(On behalf of self and other constituents of the Promoter / Promoter Group)

Place: Kolkata
Date: 08.08.2026

EXTRACT OF STATEMENT OF CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER ENDED 30 JUNE 2026

(₹ in Lakhs)

Sr. No.	Particulars	Consolidated			
		Quarter Ended			Year Ended
		30/06/2026	31/03/2026	30/06/2025	31/03/2026
		Unaudited	Audited	Audited	Audited
1	Total Income From Operations	8,116.49	14,147.18	6,974.20	41,727.29
2	Net Profit / (Loss) Before Tax	692.92	1,293.16	551.25	3,699.42
3	Net Profit / (Loss) After Tax	466.32	976.32	429.92	2,777.99
4	Total Comprehensive Income for the Period	468.30	982.24	428.40	2,787.34
5	Paid-up equity share capital	1,203.58	1,203.58	1,193.58	1,203.58
6	Earnings Per Share (EPS) not annulized (FV. Rs. 2/- each)				
	Basic EPS	0.78	1.64	0.73	4.65
	Diluted EPS	0.78	1.64	0.73	4.65
	See accomplying note to the Financial Results				

Note : (1) The above Audited Consolidated Financial Results have been reviewed by the Audit Committee and approved by the Board of Directors at its meeting held on 08 August, 2026. The statutory auditors of the company have carried out limited review of the financial results for the quarter ended 30 June 2026. (2)The Above Financial Results have been prepared in accordance with the applicable Indian Accounting Standards as prescribed u/s. 133 of the Companies Act, 2013 read with rule 3 of the Companies (Indian Accounting Standards) Rules, 2015 as amended and other recognized accounting practices and policies to the extent applicable.
(3) Standalone Financial Results as on 30 June 2026 are as under:

EXTRACT OF STATEMENT OF STANDALONE FINANCIAL RESULTS FOR THE QUARTER ENDED 30 JUNE 2026

(₹ in Lakhs)

Sr. No.	Particulars	Standalone			
		30/06/2026	31/03/2026	30/06/2025	31/03/2026
		Unaudited	Audited	Audited	Audited
1	Total Income From Operations	8,116.49	14,221.50	6,974.20	41,974.53
2	Net Profit / (Loss) Before Tax	691.92	1,277.65	536.06	3,647.90
3	Net Profit / (Loss) After Tax	465.32	960.81	414.73	2,726.47
4	Total Comprehensive Income for the Period	467.33	966.56	413.21	2,735.64

(4) The above is an extract of the detailed format of Audited financial results for the quarter ended 30 June 2026 filed with Stock Exchange under Regulation 33 of the SEBI (Listing and other Disclosure Requirements) Regulations, 2015. The full format of the financial results for the quarter ended 30 June 2026 are available on the Company's website at www.captainpolyplast.com and on the website of the Stock Exchange at www.bseindia.com. (5) Previous periods / years' figures have been re-grouped / re-classified, where necessary to make it comparable with the current period.

For, CAPTAIN POLYPLAST LTD
Sd/-
Ritesh Rameshbhai Khichadia
(Whole-time Director)
DIN : 07617630

CAPTAIN POLYPLAST LTD.

e-mail : info@captainpolyplast.in | web : www.captainpolyplast.com | CIN NO. : L25209GJ1997PLC031985

Date : 08-08-2026, Place : Rajkot

IKIO TECHNOLOGIES LIMITED

(Formerly known as IKIO LIGHTING LIMITED)
CIN -L31401DL2016PLC292884
411, Arunachal Building 19 Barakhamba Road, Central Delhi, Connaught Place, Delhi, India, 110001
E-mail -secretarial@ikiotech.com, Website - www.ikiotech.in Tel. No. 0120-5106867

Extract of Unaudited Standalone and Consolidated Financial Results for the Quarter Ended June 30, 2026

₹In Million

Sr No.	Particulars	Standalone				Consolidated			
		Quarter Ended			Year Ended	Quarter Ended			Year Ended
		Unaudited 3 Months Ended 30-06-2026	Unaudited Preceding 3 Months Ended 31-03-2026	Unaudited Correspond-ing 3Months Ended 30-06-2025	Audited Previous Year Ended 31-03-2026	Unaudited 3 Months Ended 30-06-2026	Unaudited Preceding 3 Months Ended 31-03-2026	Unaudited Correspond-ing 3 Months Ended 30-06-2025	Audited Previous Year Ended 31-03-2026
1.	Total Income	476.19	408.17	428.30	1,844.17	1,735.24	1,705.41	1,221.85	6,098.13
2.	Profit/(Loss) for the period before tax	54.45	38.84	43.83	196.49	169.00	205.17	42.25	529.95
3.	Profit/(Loss) for the period after tax	45.11	29.01	32.94	147.80	110.46	175.23	23.78	415.55
4.	Total Comprehensive Income for the period [Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	45.11	29.62	32.94	151.18	109.06	173.34	23.11	417.02
5.	Equity Share Capital	772.81	772.81	772.81	772.81	772.81	772.81	772.81	772.81
6.	Other Equity	-	-	-	4,182.27	-	-	-	5,248.45
7.	Earnings Per Share(for continuing and discountined operations) -								
	1. Basic	0.58	0.38	0.43	1.91	1.40	2.13	0.31	4.89
	2. Diluted	0.58	0.37	0.42	1.90	1.39	2.12	0.30	4.87

NOTE:
1. The Standalone & Consolidated financial results of IKIO Technologies Limited (Formerly known as IKIO Lighting Limited) ("the Company") are prepared in accordance with the recognition and measurement principles of Indian Accounting Standards as notified under the Companies (Indian Accounting Standards) Rules, 2015 (as amended) as specified in Section 133 of the Companies Act, 2013 and as per Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 (Listing Regulation).
2. The unaudited Standalone & Consolidated financial results of the Company for the quarter ended June 30, 2026 have been reviewed by the Audit Committee and were subsequently approved by Board of Directors ('the Board') at its meeting held on August 08, 2026. These standalone and consolidated financial results have been reviewed by the Statutory Auditors of the Company.
3. The above are an extract of detail format of unaudited Standalone & Consolidated Financial results filed with the stock exchanges under the regulation 33 of SEBI (LODR) Regulations, 2015. The full format of the quarterly results are available on the Company's Website at https://ikiotech.com and the website of NSE & BSE.

For IKIO Technologies Limited
(Formerly Known as IKIO Lighting Limited)
Sd/-
Mr. Hardeep Singh
Managing Director

Place: Noida, Uttar Pradesh
Date: 08.08.2026

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR
DISHA INFRASPACE SOLUTIONS PRIVATE LIMITED

Operating in commercial and residential interior design services having registered office at Plot No. B4 / 37, CMDA's Industrial Complex, Maraimalai Nagar, S. No. 166, 167, 168, Kilakaranai, Chengalpettu, Kancheepuram, Tamil Nadu – 603 209

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	DETAILS
1.	Name of the corporate debtor along with PAN & CIN	Disha Infraspace Solutions Private Limited (IN CIRP) CIN: U45402TN2007PTC063761 PAN: AACCD6366R
2.	Address of the registered office	Plot No. B4 / 37, CMDA's Industrial Complex, Maraimalai Nagar, S. No.166, 167, 168, Kilakaranai, Chengalpettu, Kancheepuram, Tamil Nadu – 603 209
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	Not Applicable
5.	Installed capacity of main products/ services	Not Applicable
6.	Quantity and value of main products/ services sold in last financial year	NIL
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Can be sought by writing an email to the RP at ip.displ@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Can be sought by writing an email to the RP at ip.displ@gmail.com
10.	Last date for receipt of expression of interest	18th August, 2026
11.	Date of issue of provisional list of prospective resolution applicants	20th August, 2026
12.	Last date for submission of objections to provisional list	23rd August, 2026
13.	Date of issue of final list of prospective resolution applicants	24th August, 2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	24th August, 2026
15.	Last date for submission of resolution plans	8th September 2026
16.	Process email id to submit Expression of Interest	ip.displ@gmail.com
17.	Details of the corporate debtor's registration status as MSME	Not Available

* Please note that the above timelines shall be subject to the approval of extension of timeline for completion of CIRP of the corporate debtor by Hon'ble NCLT, Chennai Bench.

Mr. G Ramachandran
Resolution Professional
Disha Infraspace Solutions Private Limited (IN CIRP)
IP Registration No: IBBI/IPA-002/IP-N00167/2017-18/10437
F-10, Syndicate Residency, Dr. Thomas First Street,
South Boag Road, T. Nagar, Chennai, Tamil Nadu - 600 017

Date: 10/08/2026
Place: Chennai

SKIPPER

SKIPPER LIMITED

CIN: L40104WB1981PLC033408
Registered Office: 3A, Loudon Street, 1st Floor, Kolkata - 700 017
Phone: (033) 2289 5731, Fax: (033) 2289 5733
Email: investor.relations@skipperlimited.com, Website: www.skipperlimited.com

NOTICE TO SHAREHOLDERS

SPECIAL WNDOW FOR RE-LODGMENT OF TRANSFER REQUESTS OF EQUITY SHARES HELD IN PHYSICAL MODE-FOURTH REMINDER

Skipper Limited (the Company) hereby informs its shareholders that the Securities and Exchange Board of India vide its Circular No. HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026 dated January 30, 2026, had announced re-opening of special window for re-lodgement of transfer requests of equity shares held in physical mode.

To facilitate ease of investing and safeguard the rights of investors in respect of the securities purchased by them, this special window has been opened solely for the re-lodgement of physical transfer deeds that were originally executed prior to April 1, 2019.

This special window will remain open until February 4, 2027, providing shareholders with one year to re-lodge their physical transfer requests.

For better understanding of the aforesaid circular, please refer to the matrix given below :

Execution Date of Transfer Deed	Lodged for transfer before April 1, 2019?	Original Share Certificate available?	Eligible to lodge in the current window?
Before April 1, 2019	No (it is fresh lodgement)	Yes	Yes
	Yes (it was rejected/returned earlier)	Yes	Yes
	Yes	No	No
	No	No	No

Eligible Shareholders are requested to refer the Circular for further details and re-lodge physical shares for transfer during the special window period to the Company's Registrar and Transfer Agent, **Maheshwari Datamatics Private Limited,** 23 R. N. Mukherjee Road, 5th Floor, Kolkata - 700001, **E-mail: contact@mdplcorporate.com,** to avail the benefit of this facility.

For **Skipper Limited**
Sd/-
Anu Singh
(Company Secretary & Compliance Officer)

Place : Kolkata
Date : 10.08.2026

AMBIKA COTTON MILLS LIMITED

Regd. Office : 15/9A, Valluvar Street, Sivanandha Colony, Coimbatore - 641 012.
CIN : L17115TZ1988PLC002269
Tel : (0422) 2491501/02 | Email : ambika@acmills.in | Website : www.acmills.in

STATEMENT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30/06/2026

(Rs. In Lakhs,except per share data)

Particulars		Quarter Ended			Year Ended
		31.06.2026	31.03.2026	30.06.2025	31.03.2026
		(Unaudited)	(Audited)	(Unaudited)	(Audited)
1. Total Income from Operations		26124	22075	19527	79619
2. Operating Profit		4273	4114	3022	12943
3. Finance Cost		295	272	403	1268
4. Gross Profit		3978	3842	2619	11675
5. Depreciation		524	549	488	2056
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7. Net profit/(Loss) for the period before tax (after exceptional items)		3454	3293	2131	9619
8. Net profit/ (Loss) for the period after tax (after exceptional items)		2570	2453	1592	7156
9. Other Comprehensive Income		0	-12	0	-12
10. Total Comprehensive income for the period (Comprising Profit / (Loss) for the period (after tax)		2570	2441	1592	7144
11. Equity Share Capital		572.50	572.50	572.50	572.50
12. Reserves (excluding Revaluation Reserve) as per Audited Balance Sheet		-	-	-	94859
13. Earnings Per Share (of Rs.10/- each) (for Continuing and discontinued operations)	a) Basic	44.89	42.85	27.81	125.00
	b) Diluted	44.89	42.85	27.81	125.00

The above is an extract of the detailed format of **Quarterly Financial Results ended 30th June ,2026** filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligation and Disclosure requirements) Regulations, 2015. The full format of the Unaudited Financial Results for the **Quarter ended 30th June 2026** are available on the Company's websites **(www.acmills.in)** and on the websites **of BSE (www.bseindia.com) & NSE (www.nseindia.com)**

For Ambika Cotton Mills Limited
S/d
P.V.Chandran,
Chairman & Managing Director
DIN : 00628479

Place : Coimbatore
Date : 08.08.2026

Orbit Exports Limited
122, MISTRY BHAVAN, 2ND FLOOR, NEAR K C COLLEGE, DINSHAW WACHHA ROAD, CHURCHGATE, MUMBAI – 400 020. (MAH.) INDIA. TEL: +91-22-6625 6262, FAX: +91-22-22822031,
E-mail: investors@orbitexports.com, Website: www.orbitexports.com;
CIN NO: L40300MH1983PLC030872

orbit exports ltd.

STATEMENT OF UNAUDITED FINANCIAL RESULTS (STANDALONE & CONSOLIDATED) FOR THE QUARTER ENDED JUNE 30, 2026

The Board of Directors of the Company, at the meeting held on August 8, 2026, approved the unaudited financial results of the company for the quarter ended June 30, 2026 **("Financial Results")**.

The Financials along with the Limited Review Report, have been posted on the Company's website and can be assessed by scanning the QR code.

For and behalf of Borad of Directors of
Orbit Exports Limited
Sd/-
Pankaj Seth
Chairperson and Managing Director
(DIN:00027554)

Date: August 08, 2026
Place: Mumbai

Note: The above intimation is in accordance with the Regulation 33 read with Regulation 47(1) of the SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015

FOURTH QUARTERLY NOTICE IN RESPECT OF EXIT OFFER TO THE PUBLIC SHAREHOLDERS OF

EASTERN GENERAL INDUSTRIES LIMITED

CIN: U01131WB1952PLC020342,
Registered Office: 90/31, Diamond Harbour Road, Kolkata - 700 038,
Tel. No.: 033- 2398-3475 / 3289, Email: official@rawjute.in, Website: www.rawjute.in

This fourth quarterly notice in respect of Exit Offer (**"Exit Offer Notice 4"**) is being issued in accordance with Regulation 27 of the Securities and Exchange Board of India (Delisting of Equity Shares) Regulations, 2021 as amended (the **"Delisting Regulations"**) and in compliance with SEBI Exemption Letter SEBI/HO/CFD/CFD-RAC-DCR1/P/OW/2023/44667/1 dated November 06, 2023, by Mr. Harsh Vardhan Kejriwal forming part of the Promoters/ Promoter Group (hereinafter referred to as the **"Promoter Acquirer"**) of Eastern General Industries Limited (hereinafter referred to as the "**Company"/ "EGIL"**), to provide the Remaining Public Shareholders (**"Residual / Remaining Public Shareholders"**) of EGIL an exit opportunity. The Acquirer intends to acquire 4,500 (Four Thousand and Five Hundred) equity shares representing 2.25% of fully paid-up equity share capital of the Company held by the Residual Public Shareholders. This Exit Offer Notice 4 is in continuation of and should be read in conjunction with the Initial Public Announcement dated December 05, 2023 (**"Initial Public Announcement"/ "IPA"**), the Offer Letter (**"Offer Letter"**) dated December 17, 2024, the Exit Offer Public Announcement (**"Exit Offer PA"**) dated July 16, 2025 published on July 17, 2025, Exit Offer Letter dated July 16, 2025, Exit Offer Notice 1 dated October 23, 2025 published on October 24, 2025, Exit Offer Notice 2 dated January 30, 2026 published on January 31, 2026 and Exit Offer Notice 3 dated May 06, 2026 published on May 07, 2026.

The equity shares of the Company have been delisted from The Calcutta Stock Exchange Limited (**"CSE"**) i.e., the only Stock Exchange where the equity shares of the Company were listed, with effect from July 08, 2025 (**"Date of Delisting"**).

1. OUTSTANDING EQUITY SHARES AFTER DELISTING:

1.1 As the equity shares of the Company have already been delisted, the Acquirer has provided an Exit Offer in accordance with Regulation 26 of the Delisting Regulations and in compliance with SEBI Exemption letter SEBI/HO/CFD/CFD-RAC-DCR1/P/OW/2023/44667/1 dated November 06, 2023, as announced earlier in the Exit Offer PA. The Remaining Public Shareholders of the Company who did not or were not able to tender their equity shares or who unsuccessfully tendered their equity shares will be able to offer their equity shares to the Acquirer at the price of Rs. 200.50 (Rupees Two Hundred and Fifty Paise Only) (**"Exit Price"**) for a period of two year starting from the Date of Delisting i.e., from July 08, 2025 to July 07, 2027 (**"Exit Period"**)

1.2 The Exit Offer Letter (**"Exit Offer Letter"**) in this regard has been dispatched to the remaining Public Shareholders whose names appeared in the register of members of the Company as on July 11, 2025. In the event of any shareholder not receiving or misplacing their Exit Offer Letter, they may obtain a copy by writing to the Company, clearly marking the envelope **"EGIL- EXIT OFFER"** at 90/31, Diamond Harbour Road, Kolkata- 700 038. Alternatively, the soft copy of the Exit Offer Letter may be downloaded from the website of the Company at www.rawjute.in.

1.3 **Shareholders holding in Dematerialised Form:**
The beneficial owner and public shareholders will be required to send their Exit Application Form and other relevant documents to the Promoter Acquirer at 90/31, Diamond Harbour Road, Kolkata- 700038, either by registered post / courier or by hand delivery, at address mentioned above, along with a photocopy of the delivery instructions in "Off-market" mode or counterfoil of the delivery instructions in "Off-market" mode, duly acknowledged by the depository participant (**"DP"**), in favour of **"Eastern General Industries Ltd. Delisting Escrow Demat Account**" filled in as per the instructions given below:

Name of the Account in which Equity Shares will be Transferred	Eastern General Industries Ltd. Delisting Escrow Demat Account
Name of Depository	National Securities Depository Limited
Name of Depository Participant	Anand Rathi Share and Stock Brokers Limited
Depository Participant's ID No.	IN301803
Client ID No.	10047126
ISIN No.	INE0GUO01016

2. PAYMENT OF CONSIDERATION TO RESIDUAL SHAREHOLDERS:
Subject to any regulatory approvals as may be required, the Acquirer intends to make payments on monthly basis, within 15 days of the end of the relevant calendar month (**"Monthly Payment Cycle"**). The first Monthly Payment Cycle commenced within 15 days from September 01, 2025 for equity shares tendered upto August 31, 2025 and will continue till the Exit Offer Period. Payments will be made only to those shareholders who have validly tendered their equity shares by following the instructions laid out in the Exit Offer Letter and the Exit Application Form enclosed therewith (**"Exit Application Form"**). Please note that the Acquirer reserves the right to make payments earlier.

3. TENDER DETAILS:
No equity shares have been tendered by the Residual Public Shareholders from the date of dispatch of the Exit Offer Letter to till date.
Capitalized terms used but not defined in this Exit Offer Notice 4 shall have the same meaning assigned to them as in the IPA, Offer Letter, Exit Offer PA, Exit Offer Letter, Exit Offer Notice 1, Exit Offer Notice 2 and Exit Offer Notice 3. In case the Public Shareholders have any query, they may contact the Compliance Officer of the Company i.e., Mr. Ravi Singh at ravisingh@rawjute.in.

Sd/-
Harsh Vardhan Kejriwal
(On behalf of self and other constituents of the Promoter / Promoter Group)

Place: Kolkata
Date: 08.08.2026

EXTRACT OF STATEMENT OF CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER ENDED 30 JUNE 2026

(₹ in Lakhs)

Sr. No.	Particulars	Consolidated			
		Quarter Ended			Year Ended
		30/06/2026	31/03/2026	30/06/2025	31/03/2026
		Unaudited	Audited	Audited	Audited
1	Total Income From Operations	8,116.49	14,147.18	6,974.20	41,727.29
2	Net Profit / (Loss) Before Tax	692.92	1,293.16	551.25	3,699.42
3	Net Profit / (Loss) After Tax	466.32	976.32	429.92	2,777.99
4	Total Comprehensive Income for the Period	468.30	982.24	428.40	2,787.34
5	Paid-up equity share capital	1,203.58	1,203.58	1,193.58	1,203.58
6	Earnings Per Share (EPS) not annulized (FV. Rs. 2/- each)				
	Basic EPS	0.78	1.64	0.73	4.65
	Diluted EPS	0.78	1.64	0.73	4.65
	See accomplying note to the Financial Results				

Note : (1) The above Audited Consolidated Financial Results have been reviewed by the Audit Committee and approved by the Board of Directors at its meeting held on 08 August, 2026. The statutory auditors of the company have carried out limited review of the financial results for the quarter ended 30 June 2026. (2)The Above Financial Results have been prepared in accordance with the applicable Indian Accounting Standards as prescribed u/s. 133 of the Companies Act, 2013 read with rule 3 of the Companies (Indian Accounting Standards) Rules, 2015 as amended and other recognized accounting practices and policies to the extent applicable.

(3) Standalone Financial Results as on 30 June 2026 are as under:

EXTRACT OF STATEMENT OF STANDALONE FINANCIAL RESULTS FOR THE QUARTER ENDED 30 JUNE 2026

(₹ in Lakhs)

Sr. No.	Particulars	Standalone			
		30/06/2026	31/03/2026	30/06/2025	31/03/2026
		Unaudited	Audited	Audited	Audited
1	Total Income From Operations	8,116.49	14,221.50	6,974.20	41,974.53
2	Net Profit / (Loss) Before Tax	691.92	1,277.65	536.06	3,647.90
3	Net Profit / (Loss) After Tax	465.32	960.81	414.73	2,726.47
4	Total Comprehensive Income for the Period	467.33	966.56	413.21	2,735.64

(4) The above is an extract of the detailed format of Audited financial results for the quarter ended 30 June 2026 filed with Stock Exchange under Regulation 33 of the SEBI (Listing and other Disclosure Requirements) Regulations, 2015. The full format of the Audited financial results for the quarter ended 30 June 2026 are available on the Company's website at www.captainpolyplast.com and on the website of the Stock Exchange at www.bseindia.com. (5) Previous periods / years' figures have been re-grouped / re-classified, where necessary to make it comparable with the current period.

For, **CAPTAIN POLYPLAST LTD**
Sd/-
Ritesh Rameshbhai Khichadia
(Whole-time Director)
DIN : 07617630

CAPTAIN POLYPLAST LTD.
e-mail : info@captainpolyplast.in | web : www.captainpolyplast.com | CIN NO. : L25209GJ1997PLC031985
Date : 08-08-2026, Place : Rajkot

IKIO TECHNOLOGIES LIMITED

(Formerly known as IKIO LIGHTING LIMITED)
CIN -L31401DL2016PLC292884
411, Arunachal Building 19 Barakhamba Road, Central Delhi, Connaught Place, Delhi, India, 110001
E-mail -secretarial@ikiotech.com, Website - www.ikiotech.in Tel. No. 0120-5106867

Extract of Unaudited Standalone and Consolidated Financial Results for the Quarter Ended June 30, 2026

₹In Million

Sr No.	Particulars	Standalone				Consolidated			
		Quarter Ended			Year Ended	Quarter Ended			Year Ended
		Unaudited 3 Months Ended 30-06-2026	Unaudited Preceding 3 Months Ended 31-03-2026	Unaudited Correspond-ing 3Months Ended 30-06-2025	Audited Previous Year Ended 31-03-2026	Unaudited 3 Months Ended 30-06-2026	Unaudited Preceding 3 Months Ended 31-03-2026	Unaudited Correspond-ing 3 Months Ended 30-06-2025	Audited Previous Year Ended 31-03-2026
1.	Total Income	476.19	408.17	428.30	1,844.17	1,735.24	1,705.41	1,221.85	6,098.13
2.	Profit/(Loss) for the period before tax	54.45	38.84	43.83	196.49	169.00	205.17	42.25	529.95
3.	Profit/(Loss) for the period after tax	45.11	29.01	32.94	147.80	110.46	175.23	23.78	415.55
4.	Total Comprehensive Income for the period [Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	45.11	29.62	32.94	151.18	109.06	173.34	23.11	417.02
5.	Equity Share Capital	772.81	772.81	772.81	772.81	772.81	772.81	772.81	772.81
6.	Other Equity	-	-	-	4,182.27	-	-	-	5,248.45
7.	Earnings Per Share(for continuing and discountined operations) -								
	1. Basic	0.58	0.38	0.43	1.91	1.40	2.13	0.31	4.89
	2. Diluted	0.58	0.37	0.42	1.90	1.39	2.12	0.30	4.87

NOTE:

1. The Standalone & Consolidated financial results of IKIO Technologies Limited (Formerly known as IKIO Lighting Limited) ("the Company") are prepared in accordance with the recognition and measurement principles of Indian Accounting Standards as notified under the Companies (Indian Accounting Standards) Rules, 2015 (as amended) as specified in Section 133 of the Companies Act, 2013 and as per Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 (Listing Regulation).
2. The unaudited Standalone & Consolidated financial results of the Company for the quarter ended June 30, 2026 have been reviewed by the Audit Committee and were subsequently approved by Board of Directors ('the Board') at its meeting held on August 08, 2026. These standalone and consolidated financial results have been reviewed by the Statutory Auditors of the Company.
3. The above are an extract of detail format of unaudited Standalone & Consolidated Financial results filed with the stock exchanges under the regulation 33 of SEBI (LODR) Regulations, 2015. The full format of the quarterly results are available on the Company's Website at https://ikiotech.com and the website of NSE & BSE.

For IKIO Technologies Limited
(Formerly Known as IKIO Lighting Limited)
Sd/-
Mr. Hardeep Singh
Managing Director

Place: Noida, Uttar Pradesh
Date: 08.08.2026

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR DISHA INFRASPACE SOLUTIONS PRIVATE LIMITED

Operating in commercial and residential interior design services having registered office at Plot No. B4 / 37, CMDA's Industrial Complex, Maraimalai Nagar, S. No. 166, 167, 168, Kilakaranai, Chengalpettu, Kancheepuram, Tamil Nadu – 603 209

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	DETAILS
1.	Name of the corporate debtor along with PAN & CIN	Disha Infraspace Solutions Private Limited (IN CIRP) CIN: U45402TN2007PTC063761 PAN: AACCD6366R
2.	Address of the registered office	Plot No. B4 / 37, CMDA's Industrial Complex, Maraimalai Nagar, S. No.166, 167, 168, Kilakaranai, Chengalpettu, Kancheepuram, Tamil Nadu – 603 209
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	Not Applicable
5.	Installed capacity of main products/ services	Not Applicable
6.	Quantity and value of main products/ services sold in last financial year	NIL
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Can be sought by writing an email to the RP at ip.displ@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Can be sought by writing an email to the RP at ip.displ@gmail.com
10.	Last date for receipt of expression of interest	18th August, 2026
11.	Date of issue of provisional list of prospective resolution applicants	20th August, 2026
12.	Last date for submission of objections to provisional list	23rd August, 2026
13.	Date of issue of final list of prospective resolution applicants	24th August, 2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	24th August, 2026
15.	Last date for submission of resolution plans	8th September 2026
16.	Process email id to submit Expression of Interest	ip.displ@gmail.com
17.	Details of the corporate debtor's registration status as MSME	Not Available

* Please note that the above timelines shall be subject to the approval of extension of timeline for completion of CIRP of the corporate debtor by Hon'ble NCLT, Chennai Bench.

Mr. G Ramachandran
Resolution Professional
Disha Infraspace Solutions Private Limited (IN CIRP)
IP Registration No: IBBI/IPA-002/IP-N00167/2017-18/10437
F-10, Syndicate Residency, Dr. Thomas First Street, South Boag Road, T. Nagar, Chennai, Tamil Nadu - 600 017

Date: 10/08/2026
Place: Chennai

SKIPPER
Limited

SKIPPER LIMITED

CIN: L40104WB1981PLC033408
Registered Office: 3A, Loudon Street, 1st Floor, Kolkata - 700 017
Phone: (033) 2289 5731, Fax: (033) 2289 5733
Email: investor.relations@skipperlimited.com, Website: www.skipperlimited.com

NOTICE TO SHAREHOLDERS

SPECIAL WNDOW FOR RE-LODGMENT OF TRANSFER REQUESTS OF EQUITY SHARES HELD IN PHYSICAL MODE-FOURTH REMINDER

Skipper Limited (the Company) hereby informs its shareholders that the Securities and Exchange Board of India vide its Circular No. HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026 dated January 30, 2026, had announced re-opening of special window for re-lodgement of transfer requests of equity shares held in physical mode.

To facilitate ease of investing and safeguard the rights of investors in respect of the securities purchased by them, this special window has been opened solely for the re-lodgement of physical transfer deeds that were originally executed prior to April 1, 2019.

This special window will remain open until February 4, 2027, providing shareholders with one year to re-lodge their physical transfer requests.

For better understanding of the aforesaid circular, please refer to the matrix given below :

Execution Date of Transfer Deed	Lodged for transfer before April 1, 2019?	Original Share Certificate available?	Eligible to lodge in the current window?
Before April 1, 2019	No (it is fresh lodgement)	Yes	Yes
	Yes (it was rejected/returned earlier)	Yes	Yes
	Yes	No	No
	No	No	No

Eligible Shareholders are requested to refer the Circular for further details and re-lodge physical shares for transfer during the special window period to the Company's Registrar and Transfer Agent, **Maheshwari Datamatics Private Limited,** 23 R. N. Mukherjee Road, 5th Floor, Kolkata - 700001, **E-mail: contact@mdplcorporate.com,** to avail the benefit of this facility.

For **Skipper Limited**
Sd/-
Anu Singh
(Company Secretary & Compliance Officer)

Place : Kolkata
Date : 10.08.2026

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orbit exports ltd.

Orbit Exports Limited
122, MISTRY BHAVAN, 2ND FLOOR, NEAR K C COLLEGE, DINSHAW WACHHA ROAD, CHURCHGATE, MUMBAI – 400 020. (MAH.) INDIA. TEL: +91-22-6625 6262, FAX: +91-22-22822031,
E-mail: investors@orbitexports.com, Website: www.orbitexports.com;
CIN NO: L40300MH1983PLC030872

STATEMENT OF UNAUDITED FINANCIAL RESULTS (STANDALONE & CONSOLIDATED) FOR THE QUARTER ENDED JUNE 30, 2026

The Board of Directors of the Company, at the meeting held on August 8, 2026, approved the unaudited financial results of the company for the quarter ended June 30, 2026 **("Financial Results").**

The Financials along with the Limited Review Report, have been posted on the Company's website and can be assessed by scanning the QR code.

For and behalf of Borad of Directors of
Orbit Exports Limited
Sd/-
Pankaj Seth
Chairperson and Managing Director
(DIN:00027554)

Date: August 08, 2026
Place: Mumbai

Note: The above intimation is in accordance with the Regulation 33 read with Regulation 47(1) of the SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015

AMBIKA COTTON MILLS LIMITED

Regd. Office : 15/9A, Valluvar Street, Sivanandha Colony, Coimbatore - 641 012.
CIN : L17115TZ1988PLC002269
Tel : (0422) 2491501/02 | Email : ambika@acmills.in | Website : www.acmills.in

STATEMENT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30/06/2026

(Rs. In Lakhs,except per share data)

Particulars		Quarter Ended			Year Ended
		31.06.2026	31.03.2026	30.06.2025	31.03.2026
		(Unaudited)	(Audited)	(Unaudited)	(Audited)
1. Total Income from Operations		26124	22075	19527	79619
2. Operating Profit		4273	4114	3022	12943
3. Finance Cost		295	272	403	1268
4. Gross Profit		3978	3842	2619	11675
5. Depreciation		524	549	488	2056
6. Net profit/(Loss) for the period (before tax and exceptional items)		3454	3293	2131	9619
7. Net profit/(Loss) for the period before tax (after exceptional items)		3454	3293	2131	9619
8. Net profit/ (Loss) for the period after tax (after exceptional items)		2570	2453	1592	7156
9. Other Comprehensive Income		0	-12	0	-12
10. Total Comprehensive income for the period (Comprising Profit / (Loss) for the period (after tax)		2570	2441	1592	7144
11. Equity Share Capital		572.50	572.50	572.50	572.50
12. Reserves (excluding Revaluation Reserve) as per Audited Balance Sheet		-	-	-	94859
13. Earnings Per Share (of Rs.10/- each) (for Continuing and discontinued operations)	a) Basic	44.89	42.85	27.81	125.00
	b) Diluted	44.89	42.85	27.81	125.00

The above is an extract of the detailed format of **Quarterly Financial Results ended 30th June ,2026** filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligation and Disclosure requirements) Regulations, 2015. The full format of the Unaudited Financial Results for the **Quarter ended 30th June 2026** are available on the Company's websites **(www.acmills.in)** and on the websites **of BSE (www.bseindia.com) & NSE (www.nseindia.com)**

For Ambika Cotton Mills Limited
S/d
P.V.Chandran,
Chairman & Managing Director
DIN : 00628479

Place : Coimbatore
Date : 08.08.2026

FOURTH QUARTERLY NOTICE IN RESPECT OF EXIT OFFER TO THE PUBLIC SHAREHOLDERS OF

EASTERN GENERAL INDUSTRIES LIMITED

CIN: U01131WB1952PLC020342,
Registered Office: 90/31, Diamond Harbour Road, Kolkata - 700 038,
Tel. No.: 033- 2398-3475 / 3289, Email: official@rawjute.in, Website: www.rawjute.in

This fourth quarterly notice in respect of Exit Offer (**"Exit Offer Notice 4"**) is being issued in accordance with Regulation 27 of the Securities and Exchange Board of India (Delisting of Equity Shares) Regulations, 2021 as amended (the **"Delisting Regulations"**) and in compliance with SEBI Exemption Letter SEBI/HO/CFD/CFD-RAC-DCR1/P/OW/2023/44667/1 dated November 06, 2023, by Mr. Harsh Vardhan Kejriwal forming part of the Promoters/ Promoter Group (hereinafter referred to as the **"Promoter Acquirer"**) of Eastern General Industries Limited (hereinafter referred to as the "**Company**"/ **"EGIL"**), to provide the Remaining Public Shareholders (**"Residual / Remaining Public Shareholders"**) of EGIL an exit opportunity. The Acquirer intends to acquire 4,500 (Four Thousand and Five Hundred) equity shares representing 2.25% of fully paid-up equity share capital of the Company held by the Residual Public Shareholders. This Exit Offer Notice 4 is in continuation of and should be read in conjunction with the Initial Public Announcement dated December 05, 2023 (**"Initial Public Announcement"/ "IPA"**), the Offer Letter (**"Offer Letter"**) dated December 17, 2024, the Exit Offer Public Announcement (**"Exit Offer PA"**) dated July 16, 2025 published on July 17, 2025, Exit Offer Letter dated July 16, 2025, Exit Offer Notice 1 dated October 23, 2025 published on October 24, 2025, Exit Offer Notice 2 dated January 30, 2026 published on January 31, 2026 and Exit Offer Notice 3 dated May 06, 2026 published on May 07, 2026.

The equity shares of the Company have been delisted from The Calcutta Stock Exchange Limited (**"CSE"**) i.e., the only Stock Exchange where the equity shares of the Company were listed, with effect from July 08, 2025 (**"Date of Delisting"**).

1. OUTSTANDING EQUITY SHARES AFTER DELISTING:

1.1 As the equity shares of the Company have already been delisted, the Acquirer has provided an Exit Offer in accordance with Regulation 26 of the Delisting Regulations and in compliance with SEBI Exemption letter SEBI/HO/CFD/CFD-RAC-DCR1/P/OW/2023/44667/1 dated November 06, 2023, as announced earlier in the Exit Offer PA. The Remaining Public Shareholders of the Company who did not or were not able to tender their equity shares or who unsuccessfully tendered their equity shares will be able to offer their equity shares to the Acquirer at the price of Rs. 200.50 (Rupees Two Hundred and Fifty Paise Only) (**"Exit Price"**) for a period of two year starting from the Date of Delisting i.e., from July 08, 2025 to July 07, 2027 (**"Exit Period"**)

1.2 The Exit Offer Letter (**"Exit Offer Letter"**) in this regard has been dispatched to the remaining Public Shareholders whose names appeared in the register of members of the Company as on July 11, 2025. In the event of any shareholder not receiving or misplacing their Exit Offer Letter, they may obtain a copy by writing to the Company, clearly marking the envelope **"EGIL- EXIT OFFER"** at 90/31, Diamond Harbour Road, Kolkata- 700 038. Alternatively, the soft copy of the Exit Offer Letter may be downloaded from the website of the Company at www.rawjute.in.

1.3 **Shareholders holding in Dematerialised Form:**
The beneficial owner and public shareholders will be required to send their Exit Application Form and other relevant documents to the Promoter Acquirer at 90/31, Diamond Harbour Road, Kolkata- 700038, either by registered post / courier or by hand delivery, at address mentioned above, along with a photocopy of the delivery instructions in "Off-market" mode or counterfoil of the delivery instructions in "Off-market" mode, duly acknowledged by the depository participant (**"DP"**), in favour of **"Eastern General Industries Ltd. Delisting Escrow Demat Account**" filled in as per the instructions given below:

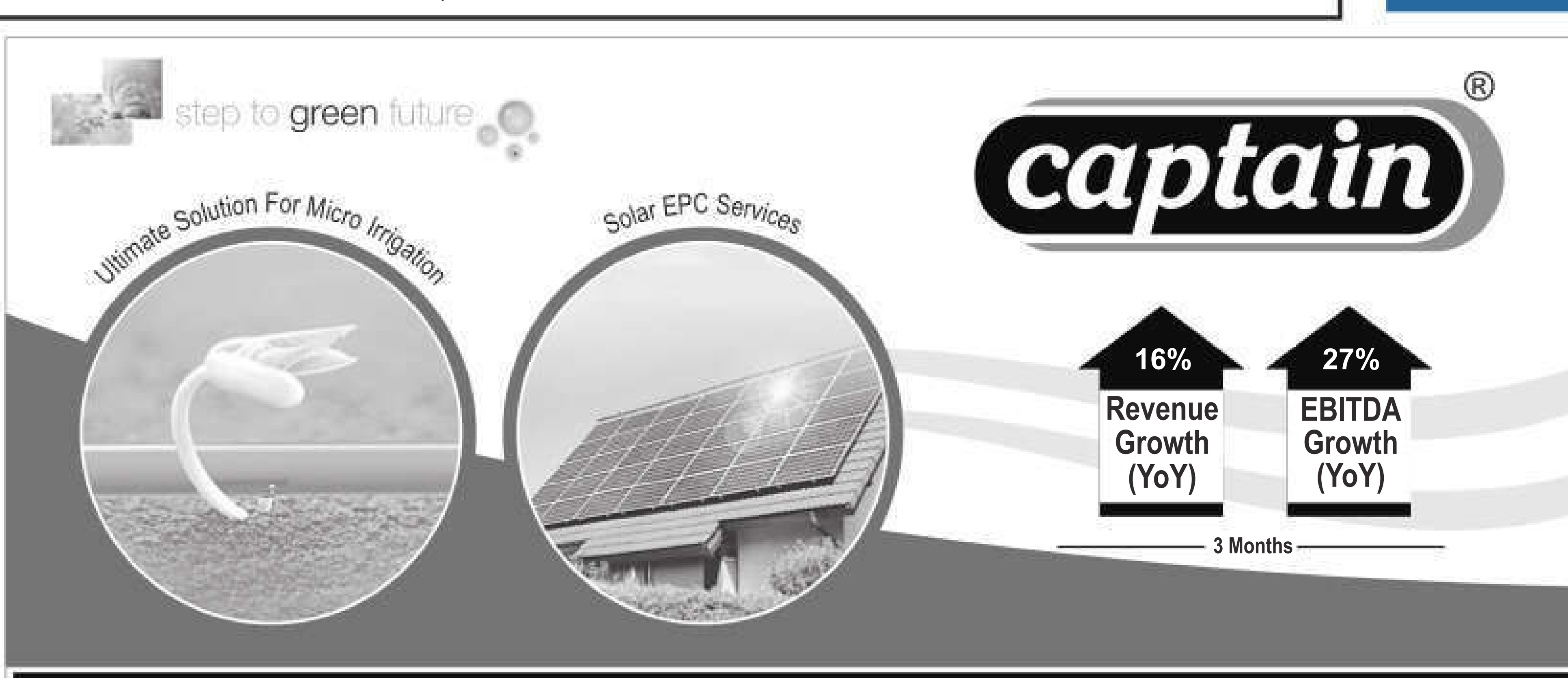
Name of the Account in which Equity Shares will be Transferred	Eastern General Industries Ltd. Delisting Escrow Demat Account
Name of Depository	National Securities Depository Limited
Name of Depository Participant	Anand Rathi Share and Stock Brokers Limited
Depository Participant's ID No.	IN301803
Client ID No.	10047126
ISIN No.	INE0GUO01016

2. PAYMENT OF CONSIDERATION TO RESIDUAL SHAREHOLDERS:
Subject to any regulatory approvals as may be required, the Acquirer intends to make payments on monthly basis, within 15 days of the end of the relevant calendar month (**"Monthly Payment Cycle"**). The first Monthly Payment Cycle commenced within 15 days from September 01, 2025 for equity shares tendered upto August 31, 2025 and will continue till the Exit Offer Period. Payments will be made only to those shareholders who have validly tendered their equity shares by following the instructions laid out in the Exit Offer Letter and the Exit Application Form enclosed therewith (**"Exit Application Form"**). Please note that the Acquirer reserves the right to make payments earlier.

3. TENDER DETAILS:
No equity shares have been tendered by the Residual Public Shareholders from the date of dispatch of the Exit Offer Letter to till date.
Capitalized terms used but not defined in this Exit Offer Notice 4 shall have the same meaning assigned to them as in the IPA, Offer Letter, Exit Offer PA, Exit Offer Letter, Exit Offer Notice 1, Exit Offer Notice 2 and Exit Offer Notice 3. In case the Public Shareholders have any query, they may contact the Compliance Officer of the Company i.e., Mr. Ravi Singh at ravisingh@rawjute.in.

Sd/-
Harsh Vardhan Kejriwal
(On behalf of self and other constituents of the Promoter / Promoter Group)

Place: Kolkata
Date: 08.08.2026



EXTRACT OF STATEMENT OF CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER ENDED 30 JUNE 2026

(₹ in Lakhs)

Sr. No.	Particulars	Consolidated			
		Quarter Ended			Year Ended
		30/06/2026	31/03/2026	30/06/2025	31/03/2026
		Unaudited	Audited	Audited	Audited
1	Total Income From Operations	8,116.49	14,147.18	6,974.20	41,727.29
2	Net Profit / (Loss) Before Tax	692.92	1,293.16	551.25	3,699.42
3	Net Profit / (Loss) After Tax	466.32	976.32	429.92	2,777.99
4	Total Comprehensive Income for the Period	468.30	982.24	428.40	2,787.34
5	Paid-up equity share capital	1,203.58	1,203.58	1,193.58	1,203.58
6	Earnings Per Share (EPS) not annulized (FV. Rs. 2/- each)				
	Basic EPS	0.78	1.64	0.73	4.65
	Diluted EPS	0.78	1.64	0.73	4.65
	See accomplying note to the Financial Results				

Note : (1) The above Audited Consolidated Financial Results have been reviewed by the Audit Committee and approved by the Board of Directors at its meeting held on 08 August, 2026. The statutory auditors of the company have carried out limited review of the financial results for the quarter ended 30 June 2026. (2)The Above Financial Results have been prepared in accordance with the applicable Indian Accounting Standards as prescribed u/s. 133 of the Companies Act, 2013 read with rule 3 of the Companies (Indian Accounting Standards) Rules, 2015 as amended and other recognized accounting practices and policies to the extent applicable.

(3) Standalone Financial Results as on 30 June 2026 are as under:

EXTRACT OF STATEMENT OF STANDALONE FINANCIAL RESULTS FOR THE QUARTER ENDED 30 JUNE 2026

(₹ in Lakhs)

Sr. No.	Particulars	Standalone			
		30/06/2026	31/03/2026	30/06/2025	31/03/2026
		Unaudited	Audited	Audited	Audited
1	Total Income From Operations	8,116.49	14,221.50	6,974.20	41,974.53
2	Net Profit / (Loss) Before Tax	691.92	1,277.65	536.06	3,647.90
3	Net Profit / (Loss) After Tax	465.32	960.81	414.73	2,726.47
4	Total Comprehensive Income for the Period	467.33	966.56	413.21	2,735.64

(4) The above is an extract of the detailed format of Audited financial results for the quarter ended 30 June 2026 filed with Stock Exchange under Regulation 33 of the SEBI (Listing and other Disclosure Requirements) Regulations, 2015. The full format of the Audited financial results for the quarter ended 30 June 2026 are available on the Company's website at www.captainpolyplast.com and on the website of the Stock Exchange at www.bseindia.com. (5) Previous periods / years' figures have been re-grouped / re-classified, where necessary to make it comparable with the current period.

CAPTAIN POLYPLAST LTD.
e-mail : info@captainpolyplast.in | web : www.captainpolyplast.com | CIN NO. : L25209GJ1997PLC031985

For, **CAPTAIN POLYPLAST LTD**
Sd/-
Ritesh Rameshbhai Khichadia
(Whole-time Director)
DIN : 07617630

Date : 08-08-2026, Place : Rajkot

IKIO TECHNOLOGIES LIMITED

(Formerly known as IKIO LIGHTING LIMITED)
CIN -L31401DL2016PLC292884
411, Arunachal Building 19 Barakhamba Road, Central Delhi, Connaught Place, Delhi, India, 110001
E-mail -secretarial@ikiotech.com, Website - www.ikiotech.in Tel. No. 0120-5106867

Extract of Unaudited Standalone and Consolidated Financial Results for the Quarter Ended June 30, 2026

₹In Million

Sr No.	Particulars	Standalone				Consolidated			
		Quarter Ended			Year Ended	Quarter Ended			Year Ended
		Unaudited 3 Months Ended 30-06-2026	Unaudited Preceding 3 Months Ended 31-03-2026	Unaudited Correspond-ing 3Months Ended 30-06-2025	Audited Previous Year Ended 31-03-2026	Unaudited 3 Months Ended 30-06-2026	Unaudited Preceding 3 Months Ended 31-03-2026	Unaudited Correspond-ing 3 Months Ended 30-06-2025	Audited Previous Year Ended 31-03-2026
1.	Total Income	476.19	408.17	428.30	1,844.17	1,735.24	1,705.41	1,221.85	6,098.13
2.	Profit/(Loss) for the period before tax	54.45	38.84	43.83	196.49	169.00	205.17	42.25	529.95
3.	Profit/(Loss) for the period after tax	45.11	29.01	32.94	147.80	110.46	175.23	23.78	415.55
4.	Total Comprehensive Income for the period [Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	45.11	29.62	32.94	151.18	109.06	173.34	23.11	417.02
5.	Equity Share Capital	772.81	772.81	772.81	772.81	772.81	772.81	772.81	772.81
6.	Other Equity	-	-	-	4,182.27	-	-	-	5,248.45
7.	Earnings Per Share(for continuing and discountined operations) -								
	1. Basic	0.58	0.38	0.43	1.91	1.40	2.13	0.31	4.89
	2. Diluted	0.58	0.37	0.42	1.90	1.39	2.12	0.30	4.87

NOTE:
1. The Standalone & Consolidated financial results of IKIO Technologies Limited (Formerly known as IKIO Lighting Limited) ("the Company") are prepared in accordance with the recognition and measurement principles of Indian Accounting Standards as notified under the Companies (Indian Accounting Standards) Rules, 2015 (as amended) as specified in Section 133 of the Companies Act, 2013 and as per Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 (Listing Regulation).
2. The unaudited Standalone & Consolidated financial results of the Company for the quarter ended June 30, 2026 have been reviewed by the Audit Committee and were subsequently approved by Board of Directors ('the Board') at its meeting held on August 08, 2026. These standalone and consolidated financial results have been reviewed by the Statutory Auditors of the Company.
3. The above are an extract of detail format of unaudited Standalone & Consolidated Financial results filed with the stock exchanges under the regulation 33 of SEBI (LODR) Regulations, 2015. The full format of the quarterly results are available on the Company's Website at https://ikiotech.com and the website of NSE & BSE.

For IKIO Technologies Limited
(Formerly Known as IKIO Lighting Limited)
Sd/-
Mr. Hardeep Singh
Managing Director

Place: Noida, Uttar Pradesh
Date: 08.08.2026

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR
DISHA INFRASPACE SOLUTIONS PRIVATE LIMITED

Operating in commercial and residential interior design services having registered office at Plot No. B4 / 37, CMDA's Industrial Complex, Maraimalai Nagar, S. No. 166, 167, 168, Kilakaranai, Chengalpettu, Kancheepuram, Tamil Nadu – 603 209

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	DETAILS
1.	Name of the corporate debtor along with PAN & CIN	Disha Infraspace Solutions Private Limited (IN CIRP) CIN: U45402TN2007PTC063761 PAN: AACCD6366R
2.	Address of the registered office	Plot No. B4 / 37, CMDA's Industrial Complex, Maraimalai Nagar, S. No.166, 167, 168, Kilakaranai, Chengalpettu, Kancheepuram, Tamil Nadu – 603 209
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	Not Applicable
5.	Installed capacity of main products/ services	Not Applicable
6.	Quantity and value of main products/ services sold in last financial year	NIL
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Can be sought by writing an email to the RP at ip.displ@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Can be sought by writing an email to the RP at ip.displ@gmail.com
10.	Last date for receipt of expression of interest	18th August, 2026
11.	Date of issue of provisional list of prospective resolution applicants	20th August, 2026
12.	Last date for submission of objections to provisional list	23rd August, 2026
13.	Date of issue of final list of prospective resolution applicants	24th August, 2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	24th August, 2026
15.	Last date for submission of resolution plans	8th September 2026
16.	Process email id to submit Expression of Interest	ip.displ@gmail.com
17.	Details of the corporate debtor's registration status as MSME	Not Available

* Please note that the above timelines shall be subject to the approval of extension of timeline for completion of CIRP of the corporate debtor by Hon'ble NCLT, Chennai Bench.

Mr. G Ramachandran
Resolution Professional
Disha Infraspace Solutions Private Limited (IN CIRP)
IP Registration No: IBBI/IPA-002/IP-N00167/2017-18/10437
F-10, Syndicate Residency, Dr. Thomas First Street,
South Boag Road, T. Nagar, Chennai, Tamil Nadu - 600 017

Date: 10/08/2026
Place: Chennai

SKIPPER Limited

SKIPPER LIMITED

CIN: L40104WB1981PLC033408
Registered Office: 3A, Loudon Street, 1st Floor, Kolkata - 700 017
Phone: (033) 2289 5731, Fax: (033) 2289 5733
Email: investor.relations@skipperlimited.com, Website: www.skipperlimited.com

NOTICE TO SHAREHOLDERS

SPECIAL WNDOW FOR RE-LODGMENT OF TRANSFER REQUESTS OF EQUITY SHARES HELD IN PHYSICAL MODE-FOURTH REMINDER

Skipper Limited (the Company) hereby informs its shareholders that the Securities and Exchange Board of India vide its Circular No. HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026 dated January 30, 2026, had announced re-opening of special window for re-lodgement of transfer requests of equity shares held in physical mode.

To facilitate ease of investing and safeguard the rights of investors in respect of the securities purchased by them, this special window has been opened solely for the re-lodgement of physical transfer deeds that were originally executed prior to April 1, 2019.

This special window will remain open until February 4, 2027, providing shareholders with one year to re-lodge their physical transfer requests.

For better understanding of the aforesaid circular, please refer to the matrix given below :

Execution Date of Transfer Deed	Lodged for transfer before April 1, 2019?	Original Share Certificate available?	Eligible to lodge in the current window?
Before April 1, 2019	No (it is fresh lodgement)	Yes	Yes
	Yes (it was rejected/returned earlier)	Yes	Yes
	Yes	No	No
	No	No	No

Eligible Shareholders are requested to refer the Circular for further details and re-lodge physical shares for transfer during the special window period to the Company's Registrar and Transfer Agent, **Maheshwari Datamatics Private Limited**, 23 R. N. Mukherjee Road, 5th Floor, Kolkata - 700001, **E-mail: contact@mdplcorporate.com**, to avail the benefit of this facility.

For **Skipper Limited**
Sd/-
Anu Singh
(Company Secretary & Compliance Officer)

Place : Kolkata
Date : 10.08.2026

AMBIKA COTTON MILLS LIMITED

Regd. Office : 15/9A, Valluvar Street, Sivanandha Colony, Coimbatore - 641 012.
CIN : L17115TZ1988PLC002269
Tel : (0422) 2491501/02 | Email : ambika@acmills.in | Website : www.acmills.in

STATEMENT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30/06/2026

(Rs. In Lakhs,except per share data)

Particulars		Quarter Ended			Year Ended
		31.06.2026	31.03.2026	30.06.2025	31.03.2026
		(Unaudited)	(Audited)	(Unaudited)	(Audited)
1. Total Income from Operations		26124	22075	19527	79619
2. Operating Profit		4273	4114	3022	12943
3. Finance Cost		295	272	403	1268
4. Gross Profit		3978	3842	2619	11675
5. Depreciation		524	549	488	2056
6. Net profit/(Loss) for the period (before tax and exceptional items)		3454	3293	2131	9619
7. Net profit/(Loss) for the period before tax (after exceptional items)		3454	3293	2131	9619
8. Net profit/ (Loss) for the period after tax (after exceptional items)		2570	2453	1592	7156
9. Other Comprehensive Income		0	-12	0	-12
10. Total Comprehensive income for the period (Comprising Profit / (Loss) for the period (after tax)		2570	2441	1592	7144
11. Equity Share Capital		572.50	572.50	572.50	572.50
12. Reserves (excluding Revaluation Reserve) as per Audited Balance Sheet		-	-	-	94859
13. Earnings Per Share (of Rs.10/- each) (for Continuing and discontinued operations)	a) Basic	44.89	42.85	27.81	125.00
	b) Diluted	44.89	42.85	27.81	125.00

The above is an extract of the detailed format of **Quarterly Financial Results ended 30th June ,2026** filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligation and Disclosure requirements) Regulations, 2015. The full format of the Unaudited Financial Results for the **Quarter ended 30th June 2026** are available on the Company's websites **(www.acmills.in)** and on the websites **of BSE (www.bseindia.com) & NSE (www.nseindia.com)**

For Ambika Cotton Mills Limited
S/d
P.V.Chandran,
Chairman & Managing Director
DIN : 00628479

Place : Coimbatore
Date : 08.08.2026

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orbit exports ltd.

Orbit Exports Limited
122, MISTRY BHAVAN, 2ND FLOOR, NEAR K C COLLEGE, DINSHAW WACHHA ROAD, CHURCHGATE, MUMBAI – 400 020. (MAH.) INDIA. TEL: +91-22-6625 6262, FAX: +91-22-22822031,
E-mail: investors@orbitexports.com, Website: www.orbitexports.com;
CIN NO: L40300MH1983PLC030872

STATEMENT OF UNAUDITED FINANCIAL RESULTS (STANDALONE & CONSOLIDATED) FOR THE QUARTER ENDED JUNE 30, 2026

The Board of Directors of the Company, at the meeting held on August 8, 2026, approved the unaudited financial results of the company for the quarter ended June 30, 2026 **("Financial Results")**.

The Financials along with the Limited Review Report, have been posted on the Company's website and can be assessed by scanning the QR code.

For and behalf of Borad of Directors of
Orbit Exports Limited
Sd/-
Pankaj Seth
Chairperson and Managing Director
(DIN:00027554)

Date: August 08, 2026
Place: Mumbai

Note: The above intimation is in accordance with the Regulation 33 read with Regulation 47(1) of the SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015

FOURTH QUARTERLY NOTICE IN RESPECT OF EXIT OFFER TO THE PUBLIC SHAREHOLDERS OF EASTERN GENERAL INDUSTRIES LIMITED

CIN: U01131WB1952PLC020342,
Registered Office: 90/31, Diamond Harbour Road, Kolkata - 700 038,
Tel. No.: 033- 2398-3475 / 3289, Email: official@rawjute.in, Website: www.rawjute.in

This fourth quarterly notice in respect of Exit Offer (**"Exit Offer Notice 4"**) is being issued in accordance with Regulation 27 of the Securities and Exchange Board of India (Delisting of Equity Shares) Regulations, 2021 as amended (the **"Delisting Regulations"**) and in compliance with SEBI Exemption Letter SEBI/HO/CFD/CFD-RAC-DCR1/P/OW/2023/44667/1 dated November 06, 2023, by Mr. Harsh Vardhan Kejriwal forming part of the Promoters/ Promoter Group (hereinafter referred to as the **"Promoter Acquirer"**) of Eastern General Industries Limited (hereinafter referred to as the "**Company**"/ **"EGIL"**), to provide the Remaining Public Shareholders (**"Residual / Remaining Public Shareholders"**) of EGIL an exit opportunity. The Acquirer intends to acquire 4,500 (Four Thousand and Five Hundred) equity shares representing 2.25% of fully paid-up equity share capital of the Company held by the Residual Public Shareholders. This Exit Offer Notice 4 is in continuation of and should be read in conjunction with the Initial Public Announcement dated December 05, 2023 (**"Initial Public Announcement"/ "IPA"**), the Offer Letter (**"Offer Letter"**) dated December 17, 2024, the Exit Offer Public Announcement (**"Exit Offer PA"**) dated July 16, 2025 published on July 17, 2025, Exit Offer Letter dated July 16, 2025, Exit Offer Notice 1 dated October 23, 2025 published on October 24, 2025, Exit Offer Notice 2 dated January 30, 2026 published on January 31, 2026 and Exit Offer Notice 3 dated May 06, 2026 published on May 07, 2026.

The equity shares of the Company have been delisted from The Calcutta Stock Exchange Limited (**"CSE"**) i.e., the only Stock Exchange where the equity shares of the Company were listed, with effect from July 08, 2025 (**"Date of Delisting"**).

1. OUTSTANDING EQUITY SHARES AFTER DELISTING:

1.1 As the equity shares of the Company have already been delisted, the Acquirer has provided an Exit Offer in accordance with Regulation 26 of the Delisting Regulations and in compliance with SEBI Exemption letter SEBI/HO/CFD/CFD-RAC-DCR1/P/OW/2023/44667/1 dated November 06, 2023, as announced earlier in the Exit Offer PA. The Remaining Public Shareholders of the Company who did not or were not able to tender their equity shares or who unsuccessfully tendered their equity shares will be able to offer their equity shares to the Acquirer at the price of Rs. 200.50 (Rupees Two Hundred and Fifty Paise Only) (**"Exit Price"**) for a period of two year starting from the Date of Delisting i.e., from July 08, 2025 to July 07, 2027 (**"Exit Period"**)

1.2 The Exit Offer Letter (**"Exit Offer Letter"**) in this regard has been dispatched to the remaining Public Shareholders whose names appeared in the register of members of the Company as on July 11, 2025. In the event of any shareholder not receiving or misplacing their Exit Offer Letter, they may obtain a copy by writing to the Company, clearly marking the envelope **"EGIL- EXIT OFFER"** at 90/31, Diamond Harbour Road, Kolkata- 700 038. Alternatively, the soft copy of the Exit Offer Letter may be downloaded from the website of the Company at www.rawjute.in.

1.3 **Shareholders holding in Dematerialised Form:**
The beneficial owner and public shareholders will be required to send their Exit Application Form and other relevant documents to the Promoter Acquirer at 90/31, Diamond Harbour Road, Kolkata- 700038, either by registered post / courier or by hand delivery, at address mentioned above, along with a photocopy of the delivery instructions in "Off-market" mode or counterfoil of the delivery instructions in "Off-market" mode, duly acknowledged by the depository participant (**"DP"**), in favour of **"Eastern General Industries Ltd. Delisting Escrow Demat Account**" filled in as per the instructions given below:

Name of the Account in which Equity Shares will be Transferred	Eastern General Industries Ltd. Delisting Escrow Demat Account
Name of Depository	National Securities Depository Limited
Name of Depository Participant	Anand Rathi Share and Stock Brokers Limited
Depository Participant's ID No.	IN301803
Client ID No.	10047126
ISIN No.	INE0GUO01016

2. PAYMENT OF CONSIDERATION TO RESIDUAL SHAREHOLDERS:
Subject to any regulatory approvals as may be required, the Acquirer intends to make payments on monthly basis, within 15 days of the end of the relevant calendar month (**"Monthly Payment Cycle"**). The first Monthly Payment Cycle commenced within 15 days from September 01, 2025 for equity shares tendered upto August 31, 2025 and will continue till the Exit Offer Period. Payments will be made only to those shareholders who have validly tendered their equity shares by following the instructions laid out in the Exit Offer Letter and the Exit Application Form enclosed therewith (**"Exit Application Form"**). Please note that the Acquirer reserves the right to make payments earlier.

3. TENDER DETAILS:
No equity shares have been tendered by the Residual Public Shareholders from the date of dispatch of the Exit Offer Letter to till date.
Capitalized terms used but not defined in this Exit Offer Notice 4 shall have the same meaning assigned to them as in the IPA, Offer Letter, Exit Offer PA, Exit Offer Letter, Exit Offer Notice 1, Exit Offer Notice 2 and Exit Offer Notice 3. In case the Public Shareholders have any query, they may contact the Compliance Officer of the Company i.e., Mr. Ravi Singh at ravisingh@rawjute.in.

Sd/-
Harsh Vardhan Kejriwal
(On behalf of self and other constituents of the Promoter / Promoter Group)

Place: Kolkata
Date: 08.08.2026

EXTRACT OF STATEMENT OF CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER ENDED 30 JUNE 2026

(₹ in Lakhs)

Sr. No.	Particulars	Consolidated			
		Quarter Ended			Year Ended
		30/06/2026	31/03/2026	30/06/2025	31/03/2026
		Unaudited	Audited	Audited	Audited
1	Total Income From Operations	8,116.49	14,147.18	6,974.20	41,727.29
2	Net Profit / (Loss) Before Tax	692.92	1,293.16	551.25	3,699.42
3	Net Profit / (Loss) After Tax	466.32	976.32	429.92	2,777.99
4	Total Comprehensive Income for the Period	468.30	982.24	428.40	2,787.34
5	Paid-up equity share capital	1,203.58	1,203.58	1,193.58	1,203.58
6	Earnings Per Share (EPS) not annulized (FV. Rs. 2/- each)				
	Basic EPS	0.78	1.64	0.73	4.65
	Diluted EPS	0.78	1.64	0.73	4.65
	See accomplying note to the Financial Results				

Note : (1) The above Audited Consolidated Financial Results have been reviewed by the Audit Committee and approved by the Board of Directors at its meeting held on 08 August, 2026. The statutory auditors of the company have carried out limited review of the financial results for the quarter ended 30 June 2026. (2)The Above Financial Results have been prepared in accordance with the applicable Indian Accounting Standards as prescribed u/s. 133 of the Companies Act, 2013 read with rule 3 of the Companies (Indian Accounting Standards) Rules, 2015 as amended and other recognized accounting practices and policies to the extent applicable.

(3) Standalone Financial Results as on 30 June 2026 are as under:

EXTRACT OF STATEMENT OF STANDALONE FINANCIAL RESULTS FOR THE QUARTER ENDED 30 JUNE 2026

(₹ in Lakhs)

Sr. No.	Particulars	Standalone			
		30/06/2026	31/03/2026	30/06/2025	31/03/2026
		Unaudited	Audited	Audited	Audited
1	Total Income From Operations	8,116.49	14,221.50	6,974.20	41,974.53
2	Net Profit / (Loss) Before Tax	691.92	1,277.65	536.06	3,647.90
3	Net Profit / (Loss) After Tax	465.32	960.81	414.73	2,726.47
4	Total Comprehensive Income for the Period	467.33	966.56	413.21	2,735.64

(4) The above is an extract of the detailed format of Audited financial results for the quarter ended 30 June 2026 filed with Stock Exchange under Regulation 33 of the SEBI (Listing and other Disclosure Requirements) Regulations, 2015. The full format of the Audited financial results for the quarter ended 30 June 2026 are available on the Company's website at www.captainpolyplast.com and on the website of the Stock Exchange at www.bseindia.com. (5) Previous periods / years' figures have been re-grouped / re-classified, where necessary to make it comparable with the current period.

For, CAPTAIN POLYPLAST LTD
Sd/-
Ritesh Rameshbhai Khichadia
(Whole-time Director)
DIN : 07617630

CAPTAIN POLYPLAST LTD.

e-mail : info@captainpolyplast.in | web : www.captainpolyplast.com | CIN NO. : L25209GJ1997PLC031985

Date : 08-08-2026, Place : Rajkot

IKIO TECHNOLOGIES LIMITED

(Formerly known as IKIO LIGHTING LIMITED)
CIN -L31401DL2016PLC292884
411, Arunachal Building 19 Barakhamba Road, Central Delhi, Connaught Place, Delhi, India, 110001
E-mail -secretarial@ikiotech.com, Website - www.ikiotech.in Tel. No. 0120-5106867

Extract of Unaudited Standalone and Consolidated Financial Results for the Quarter Ended June 30, 2026

₹In Million

Sr No.	Particulars	Standalone				Consolidated			
		Quarter Ended			Year Ended	Quarter Ended			Year Ended
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1.	Total Income	476.19	408.17	428.30	1,844.17	1,735.24	1,705.41	1,221.85	6,098.13
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5.	Equity Share Capital	772.81	772.81	772.81	772.81	772.81	772.81	772.81	772.81
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7.	Earnings Per Share(for continuing and discountined operations) -								
	1. Basic	0.58	0.38	0.43	1.91	1.40	2.13	0.31	4.89
	2. Diluted	0.58	0.37	0.42	1.90	1.39	2.12	0.30	4.87

NOTE:

1. The Standalone & Consolidated financial results of IKIO Technologies Limited (Formerly known as IKIO Lighting Limited) ("the Company") are prepared in accordance with the recognition and measurement principles of Indian Accounting Standards as notified under the Companies (Indian Accounting Standards) Rules, 2015 (as amended) as specified in Section 133 of the Companies Act, 2013 and as per Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 (Listing Regulation).
2. The unaudited Standalone & Consolidated financial results of the Company for the quarter ended June 30, 2026 have been reviewed by the Audit Committee and were subsequently approved by Board of Directors ('the Board') at its meeting held on August 08, 2026. These standalone and consolidated financial results have been reviewed by the Statutory Auditors of the Company.
3. The above are an extract of detail format of unaudited Standalone & Consolidated Financial results filed with the stock exchanges under the regulation 33 of SEBI (LODR) Regulations, 2015. The full format of the quarterly results are available on the Company's Website at https://ikiotech.com and the website of NSE & BSE.

For IKIO Technologies Limited
(Formerly Known as IKIO Lighting Limited)
Sd/-
Mr. Hardeep Singh
Managing Director

Place: Noida, Uttar Pradesh
Date: 08.08.2026

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR
DISHA INFRASPACE SOLUTIONS PRIVATE LIMITED

Operating in commercial and residential interior design services having registered office at Plot No. B4 / 37, CMDA's Industrial Complex, Maraimalai Nagar, S. No. 166, 167, 168, Kilakaranai, Chengalpettu, Kancheepuram, Tamil Nadu – 603 209

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	DETAILS
1.	Name of the corporate debtor along with PAN & CIN	Disha Infraspace Solutions Private Limited (IN CIRP) CIN: U45402TN2007PTC063761 PAN: AACCD6366R
2.	Address of the registered office	Plot No. B4 / 37, CMDA's Industrial Complex, Maraimalai Nagar, S. No.166, 167, 168, Kilakaranai, Chengalpettu, Kancheepuram, Tamil Nadu – 603 209
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	Not Applicable
5.	Installed capacity of main products/ services	Not Applicable
6.	Quantity and value of main products/ services sold in last financial year	NIL
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Can be sought by writing an email to the RP at ip.displ@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Can be sought by writing an email to the RP at ip.displ@gmail.com
10.	Last date for receipt of expression of interest	18th August, 2026
11.	Date of issue of provisional list of prospective resolution applicants	20th August, 2026
12.	Last date for submission of objections to provisional list	23rd August, 2026
13.	Date of issue of final list of prospective resolution applicants	24th August, 2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	24th August, 2026
15.	Last date for submission of resolution plans	8th September 2026
16.	Process email id to submit Expression of Interest	ip.displ@gmail.com
17.	Details of the corporate debtor's registration status as MSME	Not Available

* Please note that the above timelines shall be subject to the approval of extension of timeline for completion of CIRP of the corporate debtor by Hon'ble NCLT, Chennai Bench.

Mr. G Ramachandran
Resolution Professional
Disha Infraspace Solutions Private Limited (IN CIRP)
IP Registration No: IBBI/IPA-002/IP-N00167/2017-18/10437
F-10, Syndicate Residency, Dr. Thomas First Street,
South Boag Road, T. Nagar, Chennai, Tamil Nadu - 600 017

Date: 10/08/2026
Place: Chennai

SKIPPER

SKIPPER LIMITED

CIN: L40104WB1981PLC033408
Registered Office: 3A, Loudon Street, 1st Floor, Kolkata - 700 017
Phone: (033) 2289 5731, Fax: (033) 2289 5733
Email: investor.relations@skipperlimited.com, Website: www.skipperlimited.com

NOTICE TO SHAREHOLDERS

SPECIAL WNDOW FOR RE-LODGMENT OF TRANSFER REQUESTS OF EQUITY SHARES HELD IN PHYSICAL MODE-FOURTH REMINDER

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To facilitate ease of investing and safeguard the rights of investors in respect of the securities purchased by them, this special window has been opened solely for the re-lodgement of physical transfer deeds that were originally executed prior to April 1, 2019.

This special window will remain open until February 4, 2027, providing shareholders with one year to re-lodge their physical transfer requests.

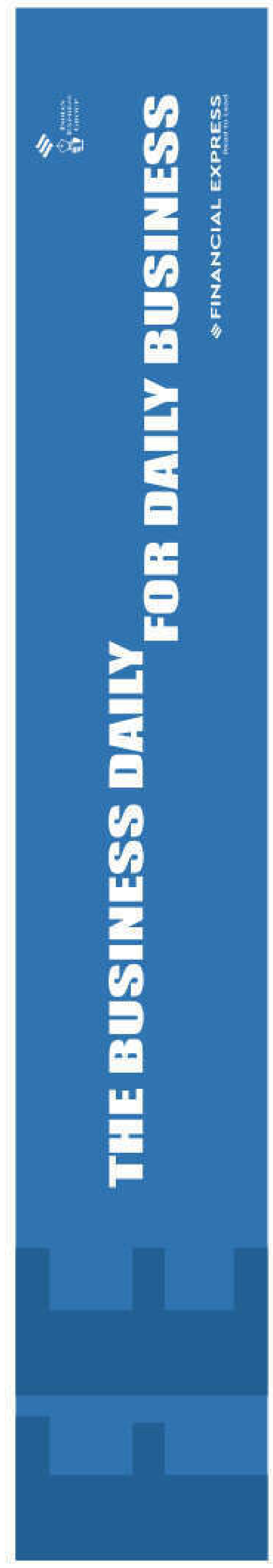
For better understanding of the aforesaid circular, please refer to the matrix given below ;

Execution Date of Transfer Deed	Lodged for transfer before April 1, 2019?	Original Share Certificate available?	Eligible to lodge in the current window?
Before April 1, 2019	No (it is fresh lodgement)	Yes	Yes
	Yes (it was rejected/returned earlier)	Yes	Yes
	Yes	No	No
	No	No	No

Eligible Shareholders are requested to refer the Circular for further details and re-lodge physical shares for transfer during the special window period to the Company's Registrar and Transfer Agent, **Maheshwari Datamatics Private Limited,** 23 R. N. Mukherjee Road, 5th Floor, Kolkata - 700001, **E-mail: contact@mdplcorporate.com,** to avail the benefit of this facility.

For **Skipper Limited**
Sd/-
Anu Singh
(Company Secretary & Compliance Officer)

Place : Kolkata
Date : 10.08.2026



AMBIKA COTTON MILLS LIMITED

Regd. Office : 15/9A, Valluvar Street, Sivanandha Colony, Coimbatore - 641 012.
CIN : L17115TZ1988PLC002269
Tel : (0422) 2491501/02 | Email : ambika@acmills.in | Website : www.acmills.in

STATEMENT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30/06/2026

(Rs. In Lakhs,except per share data)

Particulars	Quarter Ended			Year Ended
	31.06.2026	31.03.2026	30.06.2025	31.03.2026
	(Unaudited)	(Audited)	(Unaudited)	(Audited)
1. Total Income from Operations	26124	22075	19527	79619
2. Operating Profit	4273	4114	3022	12943
3. Finance Cost	295	272	403	1268
4. Gross Profit	3978	3842	2619	11675
5. Depreciation	524	549	488	2056
6. Net profit/(Loss) for the period (before tax and exceptional items)	3454	3293	2131	9619
7. Net profit/(Loss) for the period before tax (after exceptional items)	3454	3293	2131	9619
8. Net profit/ (Loss) for the period after tax (after exceptional items)	2570	2453	1592	7156
9. Other Comprehensive Income	0	-12	0	-12
10. Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax)	2570	2441	1592	7144
11. Equity Share Capital	572.50	572.50	572.50	572.50
12. Reserves (excluding Revaluation Reserve) as per Audited Balance Sheet	-	-	-	94859
13. Earnings Per Share (of Rs.10/- each) (for Continuing and discontinued operations) a) Basic	44.89	42.85	27.81	125.00
b) Diluted	44.89	42.85	27.81	125.00

The above is an extract of the detailed format of **Quarterly Financial Results ended 30th June ,2026** filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligation and Disclosure requirements) Regulations, 2015. The full format of the Financial Results for the **Quarter ended 30th June 2026** are available on the Company's websites **(www.acmills.in)** and on the websites **of BSE (www.bseindia.com) & NSE (www.nseindia.com)**

For Ambika Cotton Mills Limited
S/d
P.V.Chandran,
Chairman & Managing Director
DIN : 00628479

Place : Coimbatore
Date : 08.08.2026

Orbit Exports Limited
122, MISTRY BHAVAN, 2ND FLOOR, NEAR K C COLLEGE, DINSHAW WACHHA ROAD, CHURCHGATE, MUMBAI – 400 020. (MAH.) INDIA. TEL: +91-22-6625 6262, FAX: +91-22-22822031,
E-mail: investors@orbitexports.com, Website: www.orbitexports.com;
CIN NO: L40300MH1983PLC030872

orbit exports ltd.

STATEMENT OF UNAUDITED FINANCIAL RESULTS (STANDALONE & CONSOLIDATED) FOR THE QUARTER ENDED JUNE 30, 2026

The Board of Directors of the Company, at the meeting held on August 8, 2026, approved the unaudited financial results of the company for the quarter ended June 30, 2026 **("Financial Results").**

The Financials along with the Limited Review Report, have been posted on the Company's website and can be assessed by scanning the QR code.

For and behalf of Borad of Directors of
Orbit Exports Limited
Sd/-
Pankaj Seth
Chairperson and Managing Director
(DIN:00027554)

Date: August 08, 2026
Place: Mumbai

Note: The above intimation is in accordance with the Regulation 33 read with Regulation 47(1) of the SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015

FOURTH QUARTERLY NOTICE IN RESPECT OF EXIT OFFER TO THE PUBLIC SHAREHOLDERS OF EASTERN GENERAL INDUSTRIES LIMITED

CIN: U01131WB1952PLC020342,
Registered Office: 90/31, Diamond Harbour Road, Kolkata - 700 038,
Tel. No.: 033- 2398-3475 / 3289, Email: official@rawjute.in, Website: www.rawjute.in

This fourth quarterly notice in respect of Exit Offer (**"Exit Offer Notice 4"**) is being issued in accordance with Regulation 27 of the Securities and Exchange Board of India (Delisting of Equity Shares) Regulations, 2021 as amended (the **"Delisting Regulations"**) and in compliance with SEBI Exemption Letter SEBI/HO/CFD/CFD-RAC-DCR1/P/OW/2023/44667/1 dated November 06, 2023, by Mr. Harsh Vardhan Kejriwal forming part of the Promoters/ Promoter Group (hereinafter referred to as the **"Promoter Acquirer"**) of Eastern General Industries Limited (hereinafter referred to as the "**Company"/ "EGIL"**), to provide the Remaining Public Shareholders (**"Residual / Remaining Public Shareholders"**) of EGIL an exit opportunity. The Acquirer intends to acquire 4,500 (Four Thousand and Five Hundred) equity shares representing 2.25% of fully paid-up equity share capital of the Company held by the Residual Public Shareholders. This Exit Offer Notice 4 is in continuation of and should be read in conjunction with the Initial Public Announcement dated December 05, 2023 (**"Initial Public Announcement"/ "IPA"**), the Offer Letter (**"Offer Letter"**) dated December 17, 2024, the Exit Offer Public Announcement (**"Exit Offer PA"**) dated July 16, 2025 published on July 17, 2025, Exit Offer Letter dated July 16, 2025, Exit Offer Notice 1 dated October 23, 2025 published on October 24, 2025, Exit Offer Notice 2 dated January 30, 2026 published on January 31, 2026 and Exit Offer Notice 3 dated May 06, 2026 published on May 07, 2026.

The equity shares of the Company have been delisted from The Calcutta Stock Exchange Limited (**"CSE"**) i.e., the only Stock Exchange where the equity shares of the Company were listed, with effect from July 08, 2025 (**"Date of Delisting"**).

1. OUTSTANDING EQUITY SHARES AFTER DELISTING:

1.1 As the equity shares of the Company have already been delisted, the Acquirer has provided an Exit Offer in accordance with Regulation 26 of the Delisting Regulations and in compliance with SEBI Exemption letter SEBI/HO/CFD/CFD-RAC-DCR1/P/OW/2023/44667/1 dated November 06, 2023, as announced earlier in the Exit Offer PA. The Remaining Public Shareholders of the Company who did not or were not able to tender their equity shares or who unsuccessfully tendered their equity shares will be able to offer their equity shares to the Acquirer at the price of Rs. 200.50 (Rupees Two Hundred and Fifty Paise Only) (**"Exit Price"**) for a period of two year starting from the Date of Delisting i.e., from July 08, 2025 to July 07, 2027 (**"Exit Period"**)

1.2 The Exit Offer Letter (**"Exit Offer Letter"**) in this regard has been dispatched to the remaining Public Shareholders whose names appeared in the register of members of the Company as on July 11, 2025. In the event of any shareholder not receiving or misplacing their Exit Offer Letter, they may obtain a copy by writing to the Company, clearly marking the envelope **"EGIL- EXIT OFFER"** at 90/31, Diamond Harbour Road, Kolkata- 700 038. Alternatively, the soft copy of the Exit Offer Letter may be downloaded from the website of the Company at www.rawjute.in.

1.3 **Shareholders holding in Dematerialised Form:**
The beneficial owner and public shareholders will be required to send their Exit Application Form and other relevant documents to the Promoter Acquirer at 90/31, Diamond Harbour Road, Kolkata- 700038, either by registered post / courier or by hand delivery, at address mentioned above, along with a photocopy of the delivery instructions in "Off-market" mode or counterfoil of the delivery instructions in "Off-market" mode, duly acknowledged by the depository participant (**"DP"**), in favour of **"Eastern General Industries Ltd. Delisting Escrow Demat Account**" filled in as per the instructions given below:

Name of the Account in which Equity Shares will be Transferred	Eastern General Industries Ltd. Delisting Escrow Demat Account
Name of Depository	National Securities Depository Limited
Name of Depository Participant	Anand Rathi Share and Stock Brokers Limited
Depository Participant's ID No.	IN301803
Client ID No.	10047126
ISIN No.	INE0GUO01016

2. PAYMENT OF CONSIDERATION TO RESIDUAL SHAREHOLDERS:
Subject to any regulatory approvals as may be required, the Acquirer intends to make payments on monthly basis, within 15 days of the end of the relevant calendar month (**"Monthly Payment Cycle"**). The first Monthly Payment Cycle commenced within 15 days from September 01, 2025 for equity shares tendered upto August 31, 2025 and will continue till the Exit Offer Period. Payments will be made only to those shareholders who have validly tendered their equity shares by following the instructions laid out in the Exit Offer Letter and the Exit Application Form enclosed therewith (**"Exit Application Form"**). Please note that the Acquirer reserves the right to make payments earlier.

3. TENDER DETAILS:
No equity shares have been tendered by the Residual Public Shareholders from the date of dispatch of the Exit Offer Letter to till date.
Capitalized terms used but not defined in this Exit Offer Notice 4 shall have the same meaning assigned to them as in the IPA, Offer Letter, Exit Offer PA, Exit Offer Letter, Exit Offer Notice 1, Exit Offer Notice 2 and Exit Offer Notice 3. In case the Public Shareholders have any query, they may contact the Compliance Officer of the Company i.e., Mr. Ravi Singh at ravisingh@rawjute.in.

Sd/-
Harsh Vardhan Kejriwal
(On behalf of self and other constituents of the Promoter / Promoter Group)

Place: Kolkata
Date: 08.08.2026

EXTRACT OF STATEMENT OF CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER ENDED 30 JUNE 2026

(₹ in Lakhs)

Sr. No.	Particulars	Consolidated			
		Quarter Ended			Year Ended
		30/06/2026	31/03/2026	30/06/2025	31/03/2026
		Unaudited	Audited	Audited	Audited
1	Total Income From Operations	8,116.49	14,147.18	6,974.20	41,727.29
2	Net Profit / (Loss) Before Tax	692.92	1,293.16	551.25	3,699.42
3	Net Profit / (Loss) After Tax	466.32	976.32	429.92	2,777.99
4	Total Comprehensive Income for the Period	468.30	982.24	428.40	2,787.34
5	Paid-up equity share capital	1,203.58	1,203.58	1,193.58	1,203.58
6	Earnings Per Share (EPS) not annulized (FV. Rs. 2/- each)				
	Basic EPS	0.78	1.64	0.73	4.65
	Diluted EPS	0.78	1.64	0.73	4.65
	See accomplying note to the Financial Results				

Note : (1) The above Audited Consolidated Financial Results have been reviewed by the Audit Committee and approved by the Board of Directors at its meeting held on 08 August, 2026. The statutory auditors of the company have carried out limited review of the financial results for the quarter ended 30 June 2026. (2) The Above Financial Results have been prepared in accordance with the applicable Indian Accounting Standards as prescribed u/s. 133 of the Companies Act, 2013 read with rule 3 of the Companies (Indian Accounting Standards) Rules, 2015 as amended and other recognized accounting practices and policies to the extent applicable.
(3) Standalone Financial Results as on 30 June 2026 are as under:

EXTRACT OF STATEMENT OF STANDALONE FINANCIAL RESULTS FOR THE QUARTER ENDED 30 JUNE 2026

(₹ in Lakhs)

Sr. No.	Particulars	Standalone			
		30/06/2026	31/03/2026	30/06/2025	31/03/2026
		Unaudited	Audited	Audited	Audited
1	Total Income From Operations	8,116.49	14,221.50	6,974.20	41,974.53
2	Net Profit / (Loss) Before Tax	691.92	1,277.65	536.06	3,647.90
3	Net Profit / (Loss) After Tax	465.32	960.81	414.73	2,726.47
4	Total Comprehensive Income for the Period	467.33	966.56	413.21	2,735.64

(4) The above is an extract of the detailed format of Audited financial results for the quarter ended 30 June 2026 filed with Stock Exchange under Regulation 33 of the SEBI (Listing and other Disclosure Requirements) Regulations, 2015. The full format of the Audited financial results for the quarter ended 30 June 2026 are available on the Company's website at www.captainpolyplast.com and on the website of the Stock Exchange at www.bseindia.com. (5) Previous periods / years' figures have been re-grouped / re-classified, where necessary to make it comparable with the current period.

For, CAPTAIN POLYPLAST LTD
Sd/-
Ritesh Rameshbhai Khichadia
(Whole-time Director)
DIN : 07617630

CAPTAIN POLYPLAST LTD.

e-mail : info@captainpolyplast.in | web : www.captainpolyplast.com | CIN NO. : L25209GJ1997PLC031985

Date : 08-08-2026, Place : Rajkot

IKIO TECHNOLOGIES LIMITED

(Formerly known as IKIO LIGHTING LIMITED)
CIN -L31401DL2016PLC292884
411, Arunachal Building 19 Barakhamba Road, Central Delhi, Connaught Place, Delhi, India, 110001
E-mail -secretarial@ikiotech.com, Website - www.ikiotech.in Tel. No. 0120-5106867

Extract of Unaudited Standalone and Consolidated Financial Results for the Quarter Ended June 30, 2026

₹In Million

Sr No.	Particulars	Standalone				Consolidated			
		Quarter Ended			Year Ended	Quarter Ended			Year Ended
		Unaudited 3 Months Ended 30-06-2026	Unaudited Preceding 3 Months Ended 31-03-2026	Unaudited Correspond-ing 3Months Ended 30-06-2025	Audited Previous Year Ended 31-03-2026	Unaudited 3 Months Ended 30-06-2026	Unaudited Preceding 3 Months Ended 31-03-2026	Unaudited Correspond-ing 3 Months Ended 30-06-2025	Audited Previous Year Ended 31-03-2026
1.	Total Income	476.19	408.17	428.30	1,844.17	1,735.24	1,705.41	1,221.85	6,098.13
2.	Profit/(Loss) for the period before tax	54.45	38.84	43.83	196.49	169.00	205.17	42.25	529.95
3.	Profit/(Loss) for the period after tax	45.11	29.01	32.94	147.80	110.46	175.23	23.78	415.55
4.	Total Comprehensive Income for the period [Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	45.11	29.62	32.94	151.18	109.06	173.34	23.11	417.02
5.	Equity Share Capital	772.81	772.81	772.81	772.81	772.81	772.81	772.81	772.81
6.	Other Equity	-	-	-	4,182.27	-	-	-	5,248.45
7.	Earnings Per Share(for continuing and discountined operations) -								
	1. Basic	0.58	0.38	0.43	1.91	1.40	2.13	0.31	4.89
	2. Diluted	0.58	0.37	0.42	1.90	1.39	2.12	0.30	4.87

NOTE:
1. The Standalone & Consolidated financial results of IKIO Technologies Limited (Formerly known as IKIO Lighting Limited) ("the Company") are prepared in accordance with the recognition and measurement principles of Indian Accounting Standards as notified under the Companies (Indian Accounting Standards) Rules, 2015 (as amended) as specified in Section 133 of the Companies Act, 2013 and as per Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 (Listing Regulation).
2. The unaudited Standalone & Consolidated financial results of the Company for the quarter ended June 30, 2026 have been reviewed by the Audit Committee and were subsequently approved by Board of Directors ('the Board') at its meeting held on August 08, 2026. These standalone and consolidated financial results have been reviewed by the Statutory Auditors of the Company.
3. The above are an extract of detail format of unaudited Standalone & Consolidated Financial results filed with the stock exchanges under the regulation 33 of SEBI (LODR) Regulations, 2015. The full format of the quarterly results are available on the Company's Website at https://ikiotech.com and the website of NSE & BSE.

For IKIO Technologies Limited
(Formerly Known as IKIO Lighting Limited)
Sd/-
Mr. Hardeep Singh
Managing Director

Place: Noida, Uttar Pradesh
Date: 08.08.2026

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR DISHA INFRASPACE SOLUTIONS PRIVATE LIMITED

Operating in commercial and residential interior design services having registered office at Plot No. B4 / 37, CMDA's Industrial Complex, Maraimalai Nagar, S. No. 166, 167, 168, Kilakaranai, Chengalpettu, Kancheepuram, Tamil Nadu – 603 209

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	DETAILS
1.	Name of the corporate debtor along with PAN & CIN	Disha Infraspace Solutions Private Limited (IN CIRP) CIN: U45402TN2007PTC063761 PAN: AACCD6366R
2.	Address of the registered office	Plot No. B4 / 37, CMDA's Industrial Complex, Maraimalai Nagar, S. No.166, 167, 168, Kilakaranai, Chengalpettu, Kancheepuram, Tamil Nadu – 603 209
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	Not Applicable
5.	Installed capacity of main products/ services	Not Applicable
6.	Quantity and value of main products/ services sold in last financial year	NIL
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Can be sought by writing an email to the RP at ip.displ@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Can be sought by writing an email to the RP at ip.displ@gmail.com
10.	Last date for receipt of expression of interest	18th August, 2026
11.	Date of issue of provisional list of prospective resolution applicants	20th August, 2026
12.	Last date for submission of objections to provisional list	23rd August, 2026
13.	Date of issue of final list of prospective resolution applicants	24th August, 2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	24th August, 2026
15.	Last date for submission of resolution plans	8th September 2026
16.	Process email id to submit Expression of Interest	ip.displ@gmail.com
17.	Details of the corporate debtor's registration status as MSME	Not Available

* Please note that the above timelines shall be subject to the approval of extension of timeline for completion of CIRP of the corporate debtor by Hon'ble NCLT, Chennai Bench.

Mr. G Ramachandran
Resolution Professional
Disha Infraspace Solutions Private Limited (IN CIRP)
IP Registration No: IBBI/IPA-002/IP-N00167/2017-18/10437
F-10, Syndicate Residency, Dr. Thomas First Street, South Boag Road, T. Nagar, Chennai, Tamil Nadu - 600 017

Date: 10/08/2026
Place: Chennai

SKIPPER Limited

SKIPPER LIMITED

CIN: L40104WB1981PLC033408
Registered Office: 3A, Loudon Street, 1st Floor, Kolkata - 700 017
Phone: (033) 2289 5731, Fax: (033) 2289 5733
Email: investor.relations@skipperlimited.com, Website: www.skipperlimited.com

NOTICE TO SHAREHOLDERS

SPECIAL WNDOW FOR RE-LODGMENT OF TRANSFER REQUESTS OF EQUITY SHARES HELD IN PHYSICAL MODE-FOURTH REMINDER

Skipper Limited (the Company) hereby informs its shareholders that the Securities and Exchange Board of India vide its Circular No. HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026 dated January 30, 2026, had announced re-opening of special window for re-lodgement of transfer requests of equity shares held in physical mode.

To facilitate ease of investing and safeguard the rights of investors in respect of the securities purchased by them, this special window has been opened solely for the re-lodgement of physical transfer deeds that were originally executed prior to April 1, 2019.

This special window will remain open until February 4, 2027, providing shareholders with one year to re-lodge their physical transfer requests.

For better understanding of the aforesaid circular, please refer to the matrix given below :

Execution Date of Transfer Deed	Lodged for transfer before April 1, 2019?	Original Share Certificate available?	Eligible to lodge in the current window?
Before April 1, 2019	No (it is fresh lodgement)	Yes	Yes
	Yes (it was rejected/returned earlier)	Yes	Yes
	Yes	No	No
	No	No	No

Eligible Shareholders are requested to refer the Circular for further details and re-lodge physical shares for transfer during the special window period to the Company's Registrar and Transfer Agent, **Maheshwari Datamatics Private Limited**, 23 R. N. Mukherjee Road, 5th Floor, Kolkata - 700001, **E-mail: contact@mdplcorporate.com**, to avail the benefit of this facility.

For **Skipper Limited**
Sd/-
Anu Singh
(Company Secretary & Compliance Officer)

Place : Kolkata
Date : 10.08.2026

AMBIKA COTTON MILLS LIMITED

Regd. Office : 15/9A, Valluvar Street, Sivanandha Colony, Coimbatore - 641 012.
CIN : L17115TZ1988PLC002269
Tel : (0422) 2491501/02 | Email : ambika@acmills.in | Website : www.acmills.in

STATEMENT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30/06/2026

(Rs. In Lakhs,except per share data)

Particulars		Quarter Ended			Year Ended
		31.06.2026	31.03.2026	30.06.2025	31.03.2026
		(Unaudited)	(Audited)	(Unaudited)	(Audited)
1. Total Income from Operations		26124	22075	19527	79619
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8. Net profit/ (Loss) for the period after tax (after exceptional items)		2570	2453	1592	7156
9. Other Comprehensive Income		0	-12	0	-12
10. Total Comprehensive income for the period (Comprising Profit / (Loss) for the period (after tax)		2570	2441	1592	7144
11. Equity Share Capital		572.50	572.50	572.50	572.50
12. Reserves (excluding Revaluation Reserve) as per Audited Balance Sheet		-	-	-	94859
13. Earnings Per Share (of Rs.10/- each) (for Continuing and discontinued operations)	a) Basic	44.89	42.85	27.81	125.00
	b) Diluted	44.89	42.85	27.81	125.00

The above is an extract of the detailed format of **Quarterly Financial Results ended 30th June ,2026** filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligation and Disclosure requirements) Regulations, 2015. The full format of the Unaudited Financial Results for the **Quarter ended 30th June 2026** are available on the Company's websites **(www.acmills.in)** and on the websites **of BSE (www.bseindia.com) & NSE (www.nseindia.com)**

For Ambika Cotton Mills Limited
S/d
P.V.Chandran,
Chairman & Managing Director
DIN : 00628479

Place : Coimbatore
Date : 08.08.2026

Orbit Exports Limited
122, MISTRY BHAVAN, 2ND FLOOR, NEAR K C COLLEGE, DINSHAW WACHHA ROAD, CHURCHGATE, MUMBAI – 400 020. (MAH.) INDIA. TEL: +91-22-6625 6262, FAX: +91-22-22822031,
E-mail: investors@orbitexports.com, Website: www.orbitexports.com;
CIN NO: L40300MH1983PLC030872

orbit exports ltd.

STATEMENT OF UNAUDITED FINANCIAL RESULTS (STANDALONE & CONSOLIDATED) FOR THE QUARTER ENDED JUNE 30, 2026

The Board of Directors of the Company, at the meeting held on August 8, 2026, approved the unaudited financial results of the company for the quarter ended June 30, 2026 **("Financial Results").**

The Financials along with the Limited Review Report, have been posted on the Company's website and can be assessed by scanning the QR code.

For and behalf of Borad of Directors of
Orbit Exports Limited
Sd/-
Pankaj Seth
Chairperson and Managing Director
(DIN:00027554)

Date: August 08, 2026
Place: Mumbai

Note: The above intimation is in accordance with the Regulation 33 read with Regulation 47(1) of the SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015

FOURTH QUARTERLY NOTICE IN RESPECT OF EXIT OFFER TO THE PUBLIC SHAREHOLDERS OF EASTERN GENERAL INDUSTRIES LIMITED

CIN: U01131WB1952PLC020342,
Registered Office: 90/31, Diamond Harbour Road, Kolkata - 700 038,
Tel. No.: 033- 2398-3475 / 3289, Email: official@rawjute.in, Website: www.rawjute.in

This fourth quarterly notice in respect of Exit Offer (**"Exit Offer Notice 4"**) is being issued in accordance with Regulation 27 of the Securities and Exchange Board of India (Delisting of Equity Shares) Regulations, 2021 as amended (the **"Delisting Regulations"**) and in compliance with SEBI Exemption Letter SEBI/HO/CFD/CFD-RAC-DCR1/P/OW/2023/44667/1 dated November 06, 2023, by Mr. Harsh Vardhan Kejriwal forming part of the Promoters/ Promoter Group (hereinafter referred to as the **"Promoter Acquirer"**) of Eastern General Industries Limited (hereinafter referred to as the "**Company"/ "EGIL"**), to provide the Remaining Public Shareholders (**"Residual / Remaining Public Shareholders"**) of EGIL an exit opportunity. The Acquirer intends to acquire 4,500 (Four Thousand and Five Hundred) equity shares representing 2.25% of fully paid-up equity share capital of the Company held by the Residual Public Shareholders. This Exit Offer Notice 4 is in continuation of and should be read in conjunction with the Initial Public Announcement dated December 05, 2023 (**"Initial Public Announcement"/ "IPA"**), the Offer Letter (**"Offer Letter"**) dated December 17, 2024, the Exit Offer Public Announcement (**"Exit Offer PA"**) dated July 16, 2025 published on July 17, 2025, Exit Offer Letter dated July 16, 2025, Exit Offer Notice 1 dated October 23, 2025 published on October 24, 2025, Exit Offer Notice 2 dated January 30, 2026 published on January 31, 2026 and Exit Offer Notice 3 dated May 06, 2026 published on May 07, 2026.

The equity shares of the Company have been delisted from The Calcutta Stock Exchange Limited (**"CSE"**) i.e., the only Stock Exchange where the equity shares of the Company were listed, with effect from July 08, 2025 (**"Date of Delisting"**).

1. OUTSTANDING EQUITY SHARES AFTER DELISTING:

1.1 As the equity shares of the Company have already been delisted, the Acquirer has provided an Exit Offer in accordance with Regulation 26 of the Delisting Regulations and in compliance with SEBI Exemption letter SEBI/HO/CFD/CFD-RAC-DCR1/P/OW/2023/44667/1 dated November 06, 2023, as announced earlier in the Exit Offer PA. The Remaining Public Shareholders of the Company who did not or were not able to tender their equity shares or who unsuccessfully tendered their equity shares will be able to offer their equity shares to the Acquirer at the price of Rs. 200.50 (Rupees Two Hundred and Fifty Paise Only) (**"Exit Price"**) for a period of two year starting from the Date of Delisting i.e., from July 08, 2025 to July 07, 2027 (**"Exit Period"**)

1.2 The Exit Offer Letter (**"Exit Offer Letter"**) in this regard has been dispatched to the remaining Public Shareholders whose names appeared in the register of members of the Company as on July 11, 2025. In the event of any shareholder not receiving or misplacing their Exit Offer Letter, they may obtain a copy by writing to the Company, clearly marking the envelope **"EGIL- EXIT OFFER"** at 90/31, Diamond Harbour Road, Kolkata- 700 038. Alternatively, the soft copy of the Exit Offer Letter may be downloaded from the website of the Company at www.rawjute.in.

1.3 **Shareholders holding in Dematerialised Form:**
The beneficial owner and public shareholders will be required to send their Exit Application Form and other relevant documents to the Promoter Acquirer at 90/31, Diamond Harbour Road, Kolkata- 700038, either by registered post / courier or by hand delivery, at address mentioned above, along with a photocopy of the delivery instructions in "Off-market" mode or counterfoil of the delivery instructions in "Off-market" mode, duly acknowledged by the depository participant (**"DP"**), in favour of **"Eastern General Industries Ltd. Delisting Escrow Demat Account"** filled in as per the instructions given below:

Name of the Account in which Equity Shares will be Transferred	Eastern General Industries Ltd. Delisting Escrow Demat Account
Name of Depository	National Securities Depository Limited
Name of Depository Participant	Anand Rathi Share and Stock Brokers Limited
Depository Participant's ID No.	IN301803
Client ID No.	10047126
ISIN No.	INE0GUO01016

2. PAYMENT OF CONSIDERATION TO RESIDUAL SHAREHOLDERS:
Subject to any regulatory approvals as may be required, the Acquirer intends to make payments on monthly basis, within 15 days of the end of the relevant calendar month (**"Monthly Payment Cycle"**). The first Monthly Payment Cycle commenced within 15 days from September 01, 2025 for equity shares tendered upto August 31, 2025 and will continue till the Exit Offer Period. Payments will be made only to those shareholders who have validly tendered their equity shares by following the instructions laid out in the Exit Offer Letter and the Exit Application Form enclosed therewith (**"Exit Application Form"**). Please note that the Acquirer reserves the right to make payments earlier.

3. TENDER DETAILS:
No equity shares have been tendered by the Residual Public Shareholders from the date of dispatch of the Exit Offer Letter to till date.
Capitalized terms used but not defined in this Exit Offer Notice 4 shall have the same meaning assigned to them as in the IPA, Offer Letter, Exit Offer PA, Exit Offer Letter, Exit Offer Notice 1, Exit Offer Notice 2 and Exit Offer Notice 3. In case the Public Shareholders have any query, they may contact the Compliance Officer of the Company i.e., Mr. Ravi Singh at ravisingh@rawjute.in.

Sd/-
Harsh Vardhan Kejriwal
(On behalf of self and other constituents of the Promoter / Promoter Group)

Place: Kolkata
Date: 08.08.2026

EXTRACT OF STATEMENT OF CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER ENDED 30 JUNE 2026

(₹ in Lakhs)

Sr. No.	Particulars	Consolidated			
		Quarter Ended			Year Ended
		30/06/2026	31/03/2026	30/06/2025	31/03/2026
		Unaudited	Audited	Audited	Audited
1	Total Income From Operations	8,116.49	14,147.18	6,974.20	41,727.29
2	Net Profit / (Loss) Before Tax	692.92	1,293.16	551.25	3,699.42
3	Net Profit / (Loss) After Tax	466.32	976.32	429.92	2,777.99
4	Total Comprehensive Income for the Period	468.30	982.24	428.40	2,787.34
5	Paid-up equity share capital	1,203.58	1,203.58	1,193.58	1,203.58
6	Earnings Per Share (EPS) not annulized (FV. Rs. 2/- each)				
	Basic EPS	0.78	1.64	0.73	4.65
	Diluted EPS	0.78	1.64	0.73	4.65
	See accomplying note to the Financial Results				

Note : (1) The above Audited Consolidated Financial Results have been reviewed by the Audit Committee and approved by the Board of Directors at its meeting held on 08 August, 2026. The statutory auditors of the company have carried out limited review of the financial results for the quarter ended 30 June 2026. (2)The Above Financial Results have been prepared in accordance with the applicable Indian Accounting Standards as prescribed u/s. 133 of the Companies Act, 2013 read with rule 3 of the Companies (Indian Accounting Standards) Rules, 2015 as amended and other recognized accounting practices and policies to the extent applicable.
(3) Standalone Financial Results as on 30 June 2026 are as under:

EXTRACT OF STATEMENT OF STANDALONE FINANCIAL RESULTS FOR THE QUARTER ENDED 30 JUNE 2026

(₹ in Lakhs)

Sr. No.	Particulars	Standalone			
		30/06/2026	31/03/2026	30/06/2025	31/03/2026
		Unaudited	Audited	Audited	Audited
1	Total Income From Operations	8,116.49	14,221.50	6,974.20	41,974.53
2	Net Profit / (Loss) Before Tax	691.92	1,277.65	536.06	3,647.90
3	Net Profit / (Loss) After Tax	465.32	960.81	414.73	2,726.47
4	Total Comprehensive Income for the Period	467.33	966.56	413.21	2,735.64

(4) The above is an extract of the detailed format of Audited financial results for the quarter ended 30 June 2026 filed with Stock Exchange under Regulation 33 of the SEBI (Listing and other Disclosure Requirements) Regulations, 2015. The full format of the Audited financial results for the quarter ended 30 June 2026 are available on the Company's website at www.captainpolyplast.com and on the website of the Stock Exchange at www.bseindia.com. (5) Previous periods / years' figures have been re-grouped / re-classified, where necessary to make it comparable with the current period.

For, **CAPTAIN POLYPLAST LTD**
Sd/-
Ritesh Rameshbhai Khichadia
(Whole-time Director)
DIN : 07617630

CAPTAIN POLYPLAST LTD.
e-mail : info@captainpolyplast.in | web : www.captainpolyplast.com | CIN NO. : L25209GJ1997PLC031985
Date : 08-08-2026, Place : Rajkot

IKIO TECHNOLOGIES LIMITED

(Formerly known as IKIO LIGHTING LIMITED)
CIN -L31401DL2016PLC292884
411, Arunachal Building 19 Barakhamba Road, Central Delhi, Connaught Place, Delhi, India, 110001
E-mail -secretarial@ikiotech.com, Website - www.ikiotech.in Tel. No. 0120-5106867

Extract of Unaudited Standalone and Consolidated Financial Results for the Quarter Ended June 30, 2026

₹In Million

Sr No.	Particulars	Standalone				Consolidated			
		Quarter Ended			Year Ended	Quarter Ended			Year Ended
		Unaudited 3 Months Ended 30-06-2026	Unaudited Preceding 3 Months Ended 31-03-2026	Unaudited Correspond-ing 3Months Ended 30-06-2025	Audited Previous Year Ended 31-03-2026	Unaudited 3 Months Ended 30-06-2026	Unaudited Preceding 3 Months Ended 31-03-2026	Unaudited Correspond-ing 3 Months Ended 30-06-2025	Audited Previous Year Ended 31-03-2026
1.	Total Income	476.19	408.17	428.30	1,844.17	1,735.24	1,705.41	1,221.85	6,098.13
2.	Profit/(Loss) for the period before tax	54.45	38.84	43.83	196.49	169.00	205.17	42.25	529.95
3.	Profit/(Loss) for the period after tax	45.11	29.01	32.94	147.80	110.46	175.23	23.78	415.55
4.	Total Comprehensive Income for the period [Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	45.11	29.62	32.94	151.18	109.06	173.34	23.11	417.02
5.	Equity Share Capital	772.81	772.81	772.81	772.81	772.81	772.81	772.81	772.81
6.	Other Equity	-	-	-	4,182.27	-	-	-	5,248.45
7.	Earnings Per Share(for continuing and discontined operations) -								
	1. Basic	0.58	0.38	0.43	1.91	1.40	2.13	0.31	4.89
	2. Diluted	0.58	0.37	0.42	1.90	1.39	2.12	0.30	4.87

NOTE:

1. The Standalone & Consolidated financial results of IKIO Technologies Limited (Formerly known as IKIO Lighting Limited) ("the Company") are prepared in accordance with the recognition and measurement principles of Indian Accounting Standards as notified under the Companies (Indian Accounting Standards) Rules, 2015 (as amended) as specified in Section 133 of the Companies Act, 2013 and as per Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 (Listing Regulation).
2. The unaudited Standalone & Consolidated financial results of the Company for the quarter ended June 30, 2026 have been reviewed by the Audit Committee and were subsequently approved by Board of Directors ('the Board') at its meeting held on August 08, 2026. These standalone and consolidated financial results have been reviewed by the Statutory Auditors of the Company.
3. The above are an extract of detail format of unaudited Standalone & Consolidated Financial results filed with the stock exchanges under the regulation 33 of SEBI (LODR) Regulations, 2015. The full format of the quarterly results are available on the Company's Website at https://ikiotech.com and the website of NSE & BSE.

For IKIO Technologies Limited
(Formerly Known as IKIO Lighting Limited)
Sd/-
Mr. Hardeep Singh
Managing Director

Place: Noida, Uttar Pradesh
Date: 08.08.2026